

**REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW****IN THE MATTER OF:-****ORIGINAL APPLICATION NO. 985-986/2019****IN RE : WATER POLLUTION BY TANNERIES AT JAJMAU,  
KANPUR, UTTAR PRADESH****WITH****IN RE : WATER POLLUTION AT RANIA, KANPUR DEHAT &  
RAKHI MANDI, KANPUR NAGAR, UTTAR PRADESH****INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page No.</b>
<b>1.</b>	<b>REPORT OF OVERSIGHT COMMITTEE</b>	<b>1 – 19</b>
<b>2.</b>	<b>Annexure – 1</b>	<b>20 – 72</b>
<b>3.</b>	<b>Annexure – 2</b>	<b>73 – 74</b>
<b>4.</b>	<b>Annexure – 3</b>	<b>75 – 76</b>
<b>5.</b>	<b>Annexure – 4</b>	<b>77 – 79</b>
<b>6.</b>	<b>Annexure – 5A</b>	<b>80 – 85</b>
<b>7.</b>	<b>Annexure – 5B</b>	<b>86 – 88</b>

<b>8.</b>	<b>Annexure – 6</b>	<b>89 – 90</b>
<b>9.</b>	<b>Annexure – 7A</b>	<b>91 – 96</b>
<b>10.</b>	<b>Annexure – 7B</b>	<b>97 – 100</b>
<b>11.</b>	<b>Annexure – 8</b>	<b>101 – 108</b>
<b>12.</b>	<b>Annexure – 9A</b>	<b>109</b>
<b>13.</b>	<b>Annexure – 9B</b>	<b>110</b>
<b>14.</b>	<b>Annexure – 10</b>	<b>111</b>
<b>15.</b>	<b>Annexure – 11</b>	<b>112</b>
<b>16.</b>	<b>Annexure – 12</b>	<b>113 – 124</b>
<b>17.</b>	<b>Annexure – 13</b>	<b>125</b>
<b>18.</b>	<b>Annexure – 14</b>	<b>126 – 153</b>
<b>19.</b>	<b>Annexure – 15</b>	<b>154</b>
<b>20.</b>	<b>Annexure – 16</b>	<b>155 – 208</b>
<b>21.</b>	<b>Annexure – 17A</b>	<b>209</b>
<b>22.</b>	<b>Annexure – 17B</b>	<b>210</b>

**REPORT OF THE OVERSIGHT COMMITTEE IN COMPLIANCE OF THE ORDER DATED 16.05.2023 OF HON'BLE THE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 985/2019 IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU, KANPUR, UTTAR PRADESH WITH O.A. NO. 986/2019 IN RE: WATER POLLUTION AT RANIA, KANPUR DEHAT & RAKHI MANDI, KANPUR NAGAR, UTTAR PRADESH**

This OA relating to the legacy chromium waste at Rania, Kanpur Dehat since 1976 is pending since 2019. The Hon'ble NGT has passed several orders from time to time. In an order on 23.09.2022, it directed all concerned to take immediate remedial action for the disposal of legacy chromium waste and also take systemic measures to ensure that such situation does not arise in future. The Hon'ble NGT in its order dated 16.05.2023 directed the Oversight Committee to verify the ground situation and remedial measures taken in respect of 10 issues raised in the letter dated 27.09.2022 of Ms Prathibha Shukla, Minister of State, Mahila Kalyan and Bal Pushtahar, State of Uttar Pradesh, which is detailed in paragraph 12 of the order.

2. In compliance of the directions of Hon'ble NGT, the Oversight Committee sent e-mail dated 24.05.2023 to the MS, UPPCB and the RO, Kanpur Dehat to furnish the factual information against the points mentioned in the letter of Ms Prathibha Shukla to facilitate the Oversight Committee to make spot inspection to verify the ground situation. **Reminders were sent on 19.07.2023, 11.08.2323, 11.09.20223, 04.10.2023, 11.10.2023 and 19.10.2023.** After receiving the report from the UPPCB on 01.11.2023 (**Annexure-1**) inspection was scheduled for 08.11.2023. On 06.11.2023, the Chairman of the Oversight Committee suffered fracture in his leg and was advised bed rest. Therefore, the Member of the Committee carried out the inspection of M/s Uttar Pradesh Waste Management Project (UPWMP), M/s Bharat Oil and Waste Management, Kumbhi, Kanpur Dehat (BOWM),

Chromium Waste Dump Site at Rania, M/s Waris Chemicals Pvt, Ltd, Khanchandpur, Rania, M/s Heilger Pvt. Ltd, Village Chiraura Raipur, Kanpur Dehat and M/s Khanna Vivek Industries Pvt Ltd, Panki as per schedule.

3. Initially, inspection of IGS Chemicals Pvt Ltd, Kanpur Nagar was also scheduled, but on receipt of information that this Unit is not functioning and its waste has been transferred to M/s Waris Chemical Private Ltd, inspection of this unit was not carried out. M/s Unichem India, Chaubeypur, Kanpur Nagar was also not visited because its representative Shri Susheel Chaudhary presented his case at the site of M/s Khanna Vivek Industries Pvt Ltd.

#### **4. Inspection Note of M/s Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat:**

Shri Basant Kumar, Project Head, UPWMP, informed that since the processing of chromium dump from Rania Dump site started in December, 2022, this facility has received 89526 MT of chromium waste and has processed the entire quantity. Out of the processed quantity, 85916 MT of chromium waste has been disposed in the pit and 3651 MT is waiting for the Post Stabilization Analysis (PSA) report from the Central Lab of the CPCB. After receiving satisfactory PSA report, this quantity will be disposed in the pit. He also informed that 5699 MT of waste did not pass the first PSA test done by the CPCB, then it was re-stabilized and after receiving satisfactory PSA report it was disposed. The information furnished by the unit is annexed as **Annexure-2**.

As per the instructions of the Oversight Committee given to the RO, Kanpur Nagar in the video conferencing held on 07.11.2023, he presented at the time of inspection year-wise details of chromium ore used, hexavalent chromium waste generated and date-wise quantity of waste transferred to the TSDFs by M/s Unichem India and M/s Khanna Vivek Industries Pvt Ltd. The

information furnished by him is enclosed as **Annexures 3 and 4**. Details regarding M/s Unichem India contain transfer of chromium waste to both the TSDFs individually while the information regarding M/s Khanna Vivek Industries Pvt Ltd has the consolidated quantity of transferred chromium waste only. It was informed that this information has been compiled from the records of the RO Office on the basis of periodical returns filed by these units. RO, Kanpur Nagar was directed to separate the transfer of waste data for the two TSDFs in respect of M/s Khanna Vivek Industries Pvt Ltd and resubmit the same.

With a view to verify the claim of M/s Unichem India and M/s Khanna Vivek Chemicals Pvt Ltd about sending the chromium waste produced by them to the TSDFs for processing, the Project Incharge was requested to give the date-wise details of the quantity of chromium waste received from these units. He stated that he has the entire information in his computer data base but taking out its print will take some time. He was asked to send them on e-mail in pdf format to the Oversight Committee at the earliest. The said information has been furnished by the facility vide its e-mails dated 23.11.2023, which are enclosed as **Annexure 5A and 5B**.

## **5. Inspection note of Bharat Oil and Waste Management Ltd (BOWML), Kumbhi, Akbarpur, Kanpur Dehat**

While entering the gate of this facility, stinky foul smell was felt. It appears that bleaching powder was over-used to suppress the smell of the waste processed/stored there, but it enhanced the foul smell to the extent that it was difficult to stay in the campus. The RO, Kanpur Dehat was directed to take note of the situation and necessary remedial steps at the earliest so that the TSDF meant to reduce pollution, itself does not become polluter.

Record keeping was also not found satisfactory. They were not able to dig out necessary information, i.e. month-wise details regarding the quantity of chromium waste received from the Rania dump site, treated and disposed. The RO, was directed to obtain this as well as the information that was required from the UPWMP for the verification of chromium waste claimed to have got processed at this TSDF by M/s Unichem India and M/s Khanna Vivek Chemicals Pvt Ltd.

As per information received from BOWML, this facility has received 5002.146 MT of chromium waste from Rania Dump site since the processing of chromium dump started in December, 2022 and has processed and disposed the entire quantity in the pit. The information furnished by the facility in this regard is annexed as **Annexure-6**. The information regarding processing of chromium waste from M/s Unichem India and M/s Khanna Vivek Chemicals Pvt Ltd **at this TSDF** has been furnished by the RO, Kanpur Dehat vide e-mail dated 22.11.2023 is enclosed as **Annexure 7A and 7B**.

## **6. Inspection Note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat.**

At the time of inspection yellowish soil was seen over the land surface of this site which indicated presence of chromium waste. RO, Kanpur Dehat informed the Committee that excavation of about 95,000 Mt chromium waste was done in two phases. Samples were drawn from 10 different locations at the legacy waste site on 19-20.05.2023 by the CPCB team. Later on 01.08.2023, samples were again drawn by the RO from 10 locations. Six of them were from the upper surface and one each from 01 foot, 1.5 feet, 2 feet and 3 feet below the ground level. Both the soil sample analysis reports show that the concentration of hexavalent chromium was beyond the permissible

limits. Based on these reports, decision has been taken by the committee appointed for this purpose to remediate the legacy waste site through the use of specific culture developed by the Delhi University and thereafter undertake Miyawaki plantation over the site. The committee is headed by Shri VP Yadav, Director & Head, Waste Management Division-1, CPCB, New Delhi. He himself along with the Member Secretary, UPPCB, Dr. Praveen, Director (Technical), NMCG, New Delhi and District Magistrate, Kanpur Dehat attended the meeting. This meeting was also attended by the Members of the sub-committee constituted for implementing the remediation plan approved by the aforesaid committee. He was asked to furnish the minutes of that meeting. The minutes of the meeting received from the RO, Kanpur Dehat is annexed as **Annexure-8**.

During the inspection of the Oversight Committee on 8.11.2023, soil samples were also taken from 03 places to assess the current status of contamination of chromium at the dump sites. The analysis report of chromium waste is as under:

Sl No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2723/23	Sample-1-Nr. Road (1 Ft)	80.07
2.	WW/2724/23	Sample-2-B/w high tension line and road (1 Ft)	24.89
3.	WW/2725/23	Sample-3-Nr. High tension line (surface)	8.27

Analysis report is annexed as **Annexure-9A** and photographs of the sample spots are annexed as **Annexure-9B**. This as well as other reports show

that the hexavalent chromium concentration at this site is beyond the permissible limits.

#### 7. Inspection Note of chromium dump site at Waris Chemical Pvt Ltd Kanpur

##### Dehat:

At the time of inspection, Shri Anil Shukla, representative of the unit and also the husband of Ms Pratibha Shukla on whose letter verification task has been assigned to the Oversight Committee, was present. Yellowish patches indicating presence of Chromium contamination were widely seen in the campus, particularly, near the dump site and the dump shed. In fact, it was visible at even 10-20 meters away from the dump shed. Photographs of the dump pit, shed and soil condition around them in the campus is annexed as **Annexure-10**. Civil construction work was going on in the campus. Shri Shukla informed that the buildings under construction at the site would be used for charitable institutions like Sanskrit Vidhayala and hospital. *Pucca* pit was having an open hole on the pucca top cover and the top surface was weak and shaky. Chromium waste was also stored under a tin shed having *pucca* side walls. On the outer side of the walls also yellow patches were visible. Shri Shukla stated that for want of permission, he is not able to dispose of the waste and use the entire campus for charitable purpose. On the other hand, RO, Kanpur Dehat stated that no such request is pending. If any such request is received, it will be dealt with according to law.

During discussion, Shri Shukla informed that factory was established in 1995 and it is closed since 2005. NOC was given to the factory on the condition that chromium waste will not be shifted outside and it will be stored within the premises of the unit till a TSDF is established. Once the TSDF is established, it will be disposed by the unit through the TSDF. Those days, the officers of the

UPPCB used to visit the unit regularly to ensure whether the storage is proper as per the norms or not. The TSDF was established in 2008 but his unit was closed in 2005 because of high handed attitude of the UPPCB. He reiterated the points raised in the letter of Ms Pratibha Shukla and also added that UPWMP is processing chromium waste of Rania dump site at the rate of Rs. 13.5 per kg whereas it provides the same service to a chromium producing unit located in district Fatehpur for about Rs. 1.5 per kg only. He was asked to make available copy of the NOC and bills of processing the same waste at lower rate within three days.

Soil samples were drawn from near the dump pit and near the dump shed including its *pucca* outer wall. However, analysis report dated 23.11.2023 reproduced below shows that the samples of only the shed area have been analysed:

Sl No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2720/23	Sample-1-Shed Wall	279.58
2.	WW/2721/23	Sample-2-Nr Shed 5 mtr away	192.21
3.	WW/2722/23	Sample-3-In front of Shed	716.43

The analysis report is annexed as **Annexure-11**.

As the analysis report of the soil samples drawn from the dump pit has not been made available for some reason not disclosed to us, we are presenting analysis report of the soil samples drawn by the joint committee of the UPPCB on 29.08.2023 below:

S.No	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2286/23	Chromium waste from covered shed	239.27
2	WW/2287/23	Chromium waste from pacca pits	17.39

The above analysis report is part of the report sent by UPPCB (vide Annexure-6 to Annexure-1).

All the reports show that the hexavalent chromium concentration at this site is beyond the permissible limits.

M/s Waris Chemicals Pvt Ltd gave his written submissions vide e-mail dated 18.11.2023 (**Annexure-12**) enclosing the bill raised by the UPWMP against Ashiana Chemical Pvt Ltd, Fatehpur. This bill is not legible. He was asked to send a legible copy of the bill. He promised to send but did not. He has also mentioned in his submission that there were 27 such units producing hazardous chromium waste but only 11 units have been selectively identified for proceedings of closure/imposition of EC. He also enclosed the list of such units.

#### **8. Inspection Note of chromium dump site at Heilger Chemical Private Ltd:**

In the report dated 01.11.2023 of the MS, UPPCB it was mentioned that on 29.08.2023 at the time of inspection of the joint committee constituted by it, this unit was found closed as the owners stay outside. At the time of our inspection, the representative of the unit was present. Bushes were seen everywhere in the premises of this unit even on the dump site. Photographs of the dump site and area around are annexed as **Annexure-13**. Shri C.K. Agarwal (Project Manager) informed that this unit was established in the year 1996 and was closed in 2005. Regarding storage of chromium waste in the pucca pit

having RCC base, he stated exactly the same thing as stated by M/s Waris Chemical Pvt Ltd and pleaded not guilty of violating any direction of the UPPCB. He also reiterated all the points raised by Ms Pratibha Shukla before the Hon'ble NGT. He was asked to submit the evidence. He furnished his statement vide e-mail dated 17.11.2023 enclosing NOC dated 07.12.1998 which supports his version that the unit was required to store the chromium waste in the unit premises itself till the TSDF was established. At the time of closure of his unit in 2005, no TSDF was in existence. He also submitted that there were 27 chromium based industries but action has been initiated against 11 industries only (**Annexure-14**) His representation was sent vide email dated 17.11.2023 to the MS, UPPCB for his comments which has not been received till date.

Samples were drawn from the top of the two pits which were *kuchcha* and bushes had grown over it. Soil analysis report dated 23.11.2023 received from the UPPCB is reproduced below which shows that the concentration of hexavalent chromium in the sample is beyond permissible limit:

Sl No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2726/23	Sample-1-(Pit-1)	9.61
2.	WW/2727/23	Sample-2-(Pit-1)	262.72
3.	WW/2728/23	Sample-1-(Pit-2)	276.52
4.	WW/2729/23	Sample-2-(Pit-2)	238.19

The analysis report is enclosed as **Annexure- 15**.

**9. Inspection Note of M/s Khanna Vivek Chemicals Pvt Ltd, Kanpur Nagar**

The representative of the unit informed that this unit was established in the year 2000. Till the establishment of TSDFs he was storing chromium waste in his own unit. Once the TSDFs were established, he transferred the same to the TSDFs for disposal and continued to do so till adoption of the new technology in 2017 in which no hazardous waste is generated. RO, Kanpur Nagar endorsed the averment of the unit representative.

It was also informed that old records of chromium ore used and chromium waste generated are not available with him. The unit had filed periodical returns to the RO, Kanpur Nagar regularly from where it can be obtained. RO, Kanpur Nagar informed that the statements pertaining to this unit and the M/s Unichem India submitted to the committee in the morning was based on the office records only.

Shri Susheel Chaudhary, representative of M/s Unichem India was also present here, who stated that such old records are not available in his unit also. However, he had a personal file with him in which date-wise information on transfer of chromium waste to the TSDFs was available. On matching the information given by the RO, Kanpur Nagar in the morning and that available with Shri Chaudhary, a large number of discrepancies were found, both in the date of transfer and in the quantity. Shri Chaudhary pointed out that the date of transfer shown by the RO Office is actually the date of letter through which information was given regarding date-wise transfer of chromium waste to the TSDFs. The enclosure of these letters has the date wise details. Realizing the mistake, the RO, Kanpur Nagar assured that he will make available revised statement within three days. However, instead of sending the information to the Oversight Committee, he sent the same to the Headquarters from where

this information was forwarded to the Oversight Committee vide e-mail dated 17.11.2023 which is annexed as **Annexure-16**.

Shri Chaudhary stated that his case is similar to that of M/s Khanna Vivek Chemicals Pvt Ltd except that his unit is in operation since 1987. He has also informed that he had obtained NOC from the UPPCB in 1998 for converting soluble hazardous chromium waste into safe insoluble granules which he used for filling his own low lying plot till the TSDF were established. After the establishment of TSDF he transferred the chromium waste generated by his unit to the TSDF regularly for scientific disposal. He also added that he has switched over to the new technology wherein hexavalent chromium waste is not generated any more. As this unit was heard, so inspection of its unit site was not found necessary.

Shri Susheel Chaudhary, representative of M/s Unichem India complained that he has been complying with the conditions of the NOC and all Environmental Laws from the very beginning, but his unit has been subjected to several inquiries/scrutinies whereas the four units located in district Fatehpur but situated at the border of Kanpur, hardly 30 kms from the dump site at Rania namely, Ashiana Chemical Pvt Ltd, Ashma Chemical Pvt Ltd, Associated Chemicals, and Madhuchandra Chemical Pvt Ltd have never been touched although they also produce the same hazardous waste and dumped it at this site. He was explained the limited scope of this inquiry and assured that if he gives a written complaint, the Oversight Committee will bring it to the notice of the Hon'ble NGT for appropriate action. Meanwhile, an e-mail was sent to the Member Secretary, UPPCB on 09.11.2023 (**Annexure-17A**) and reminder e-mail on 22.11.2023 (**Annexure-17B**) asking him to furnish information on whether the units were producing basic chrome sulphate, how much waste they generate, how much did they dispose through the TSDFs and

where the remaining quantity is lying. Till the finalization of this report we neither received any complaint from M/s Unichem India nor any report from the UPPCB in this regard.

In the light of above facts it is very clear that the Oversight Committee has either not got the relevant information from UPPCB at all or got them very late leaving no time for further clarification. With this handicap, the point-wise response of this Committee on the issues raised in the letter of Ms Pratibha Shukla, which have been mentioned in para-12 of the order of the Hon'ble NGT, are as below:

SL No.	Points raised in para-12 of the order of the Hon'ble NGT	Response of the OSC dated 01.11.2023
i	As per the 3rd para of said letter of UPPCB "At present the entire area is covered by Polythene Sheet", the fact is that not more than 50% area is covered up to 26/09/2022 when the rainy season is going to over. In this connection, the entire money of the Govt. i.e. about to Rs 3 crore approx is to be waste that too when the shifting of dump to begin from 15/10/2022 as per the Para (iii) of the said letter dated 21/09/2022 of UPPCB. In this connection, a video of the dump shot on 26/09/2022 is being sent to you in pen drive for	As per Annexure-3 of the report of the UPPCB dated 01.11.2023 ( <b>Annexure-1</b> ), till 27.09.2022 70% work was complete. Annexure-3 is the letter dated 27.09.2022, of the RO written to the DM, Kanpur Dehat informing that the work would be completed soon. On being asked at the time of inspection about when this work was completed, the RO informed that the office records do not have such information. The Oversight Committee during its earlier visit of this site on 21.03.2023 had found that except the area under excavation, rest was covered with HDPE sheets. Non-covering of the entire area by 30.09.2022 is not very material as this waste was in open for over 46 years.

	your information and perusal.	
ii	<p>The UPPCB has exempted 3 Industries from the environmental compensation namely (1) Unichem India, Choubepur, Kanpur Nagar (2) Khanna Vivek Chemicals (P) Ltd. Panki, Kanpur Nagar and (3) IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar on the basis of hazardous waste generated 35% to 40% of the total chromite ore (basic raw material containing Cr<sub>2</sub>O<sub>3</sub>) consumed by the industries.</p>	<p><b>(i) M/s Unichem India:</b></p> <p>As per Annexure-4 of the report of the UPPCB dated 01.11.2023 (<b>Annexure-1</b>), this unit had transferred 4019.99 MT of chromium waste to the TSDFs for safe disposal whereas the waste generated, as per the formula, works out to only 3423.89 MT for the production period of 1994 to 2016. As the waste disposal is more than the theoretically calculated waste quantity, the RO recommended and the MS passed the order to exempt this unit from imposition of EC. In principle, this is acceptable.</p> <p>Date wise Information furnished by the RO, Kanpur Nagar through MS, UPPCB vide his letter 17.11.2023 (<b>Annexure-16</b>) shows that this unit has transferred 1438.27 MT waste to BOWML between 02.06.2008 to 30.09.2013 and 2606.270 MT to UPWMP between 02.06.2008 to 18.07.2016. Thus, a total waste of 4044.540 MT was transferred to these two TSDFs.</p> <p>Date wise information furnished by the BOWML about the receipt of wastes shows that it has processed 1438.270 MT of waste of this unit between 10.02.2010 to 30.09.2013. Similar information received form UPWMP shows that it has processed 2804.056 MT of waste between June 2008 to 18.07.2016. Thus, the total waste processed by these two TSDFs is 4278.326 MT.</p>

		<p>From the above data received from the RO and the TSDFs, the following inconsistencies emerge:</p> <p>(a) As per the report of the RO, Kanpur Nagar 2660.270 MT of waste was transferred to the UPWMP but only 2575.270 MT has been received by it.</p> <p>(b) UPWMP has reported to have processed 2804.056 MT of waste against its total receipt of 2575.210 MT, which is not possible.</p> <p>(c) At the time of inspection, the representative of Unichem had stated that he had used the entire waste produced till 2007-08 (i.e. 2705.143 MT) for filling his plot. In that case, he had only 1317.778 MT of waste to transfer to the TSDFs but he transferred 4044.540 MT of waste, which is not possible.</p> <p><b>(ii) <u>Khanna Vivek Chemicals Pvt. Ltd :</u></b>  In its report dated 01.11.2023, the MS UPPCB has stated that this unit has been exempted on the basis of report of the RO, Kanpur Nagar which is at Annexure-5. But Annexure-5 does not give any information about the waste generation and disposal by this unit. As per the information furnished at the time of inspection by the RO, Kanpur Nagar, this unit produced 908.7156 MT between 2000-2001 to 2014-2015</p> <p>As per the information furnished by the RO, Kanpur Nagar through MS, UPPCB</p>
--	--	---

		<p>vide his letter 17.11.2023, this unit has transferred 147.068 MT waste between 17.04.2010 to 28.03.2015 to BOWML and 553.085 MT to UPWMP between 29.05.2008 to 08.11.2014. Thus, a total of 700.153 MT of waste was transferred in total to these two TSDFs.</p> <p>The information furnished by the BOWML shows that it has processed 91.253 MT of waste between 17.04.2010 to 08.11.2014. Information received from UPWMP shows that it has processed 427.215 MT of waste between May 2008 to 08.11.2014. Thus, the total waste processed by these two TSDFS is 518.468 MT.</p> <p>From the above data received from the RO and the TSDFs, the following inconsistencies emerge:</p> <ul style="list-style-type: none"><li>(a) As per the report of the RO, 553.085 MT of waste was received by the UPWMP but as per the report of the UPWMP, it has received only 427.215 MT of waste.</li><li>(b) As per the report of the RO, Kanpur Nagar 147.068 MT of waste was received by the BOWML but as per the report of the BOWML, it has received only 91.253 MT of waste.</li><li>(c) Against generation of 908 MT of waste it has transferred only 518 MT to the two TSDFs. Like in case of other units, the UPPCB should have held this unit</li></ul>
--	--	--

		<p>responsible for contributing 390 (=908-518) MT to Rania Legacy waste site.</p> <p>The above facts/inconsistencies in data need to be probed before a conclusion is drawn about the correctness or otherwise of the exemption granted to these units from the EC.</p> <p><b>(iii) M/s IGS Chemicals:</b> As the waste generated by M/s IGS Chemicals has also been informed to be transferred to M/s Waris Chemicals Pvt.Ltd. on whom the EC has been imposed on total quantity, this is not the case of exemption as stated in this point.</p>
iii	As per the above ratio accepted by the UPPCB in case of the above 3 industries should have also been followed in case of other basic Chrome sulphate industries operating in Kanpur Nagar, Kanpur Dehat and Unnao Districts.	Facts of the other Units are different than those of the above two units (ignoring the inconsistencies in data mentioned in the above para) because the former have not disposed the HW through TSDFs but dumped at unknown place which has been taken as the legacy dump site at Rania.
iv	As per the information to me the 2 industries out of 8 have been storing their hazardous waste within the factory premises in the <i>pucca</i> pit and sheds since inception. They are Waris Chemicals Pvt. Ltd and Heilger Chemicals Pvt Ltd. In my opinion, They would have	At the time of inspection of the site, hazardous chromium waste was found stored in the premises of these units. Step should be taken by the units as well as the UPPCB to get it disposed at the earliest. Continued storage of HW at the site for such a long time is violation of rule 4(3) and 8 (1) of the HW (M&T) Rules, 2016. Appropriate action including imposition of EC against these units should be taken.

	<p>also been given a chance to dispose of the hazardous waste to TSDF and should have been exempted from the environmental compensation as per the above 3 industries mention in point No. (ii) If the hazardous waste is found of the quantity already accepted in the case of other 3exempted Industries.</p>	<p>So far, the UPPCB has not ascertained as to how much of chromium waste is in their own storage and how much is missing. They can be considered to be the contributors to the open Legacy waste site at Rania, only if some of the quantity that should have been there in their own dumping pits is not found to be there. If their entire waste is in their premises they cannot be held responsible for contributing in the legacy waste in at Rania.</p> <p>Civil construction work was being carried out in the campus of M/s Waris Chemicals Pvt. Ltd. in the vicinity of the chromium dump pit for running charity institutions in future. Few families were found to be living in this campus behind the dump shed.</p>
v	<p>As per the information to me, the total Chromite ore used by all the 8 industries in question is about 57881 MT (Cerulin Chemicals Pvt. Ltd. 19,484.438 MT, Waris Chemicals- 6005.00 MT, Chandni Chemicals Pvt. Ltd.- 8798.00 MT, Amelia Textile &amp; Chemicals Pvt. Ltd.-3833 MT Heilger Chemicals Pvt. Ltd.-7566 MT, Rukmani Chemicals Pvt. Ltd- 1402.590 MT and Kalina Chemicals and Rehman Chemicals - 10792 MT)as per the percentage of hazardous waste accepted by</p>	<p>The report dated 01.11.2023 of the UPPCB on this point is evasive in the sense that it states that (a) the units have not given any specific or relevant document in support HW generated by them and (b) information given is historical and committee cannot verify any data as no such records were presented before the committee.</p> <p>Preceding paragraphs, above this table, giving the details of deliberation during the inspection clearly brings out that all the relevant data necessary for determining this point are available with the office of the ROs or Headquarters of the UPPCB. Heilger Pvt Ltd and Waris Chemicals Ltd have submitted in writing to this committee about existence of total 27 chromium waste generating industries.</p>

	UPPCB ie. 40% (maximum) of the total Chromite Ore consumed is 23152 MT. (Total hazardous waste generated by 8 industries).	Vide e-mail dated 17.11.2023, the Committee asked the UPPCB to submit its comments on it. But no response has been received from the UPPCB till date. It is only logical to think that prior to apportioning the EC for dumping HW at Rania, the UPPCB must have collected these data.
vi	The hazardous waste storing in their premises by the above 2 industries namely Waris Chemicals & Heilger Chemicals Pvt. Ltd is 5500 MT.	As per the report dated 01.11.2023 of the UPPCB, 4652(3177+1475) MT of HW has been accepted to have been found in the dumps of these two units in their premises.
vii	As per he above if the total hazardous waste of 23152 MT generated and minus 5500 MT stored in the factory premises, the actual hazardous waste of 17652 MT may be considered to have been thrown in the dump.	As we have not received any negation from the UPPCB about the existence of 27 chromium producing industries, we are not in a position to verify as to what actual quantity of waste was generated and by how many units.  At the time of inspection, the Committee observed heaps of ash like dark coloured waste at the dump site. It appears possible that this site would have been used as a common dumping site for all types of waste. By the time, this issue reached the Hon'ble NGT, about 95,000 MT of waste got accumulated at the site which included 18,500 (23,152-4,652) MT of chromium waste also. On testing, this entire quantity of 95,000 of waste lying at the site was found contaminated with chromium and have been remediated, therefore, determining the total EC amount on the basis of this entire quantity is justified. Its apportionment should be done amongst all the producers of chromium waste since 1976, excluding those who have stored entire waste
viii	As per the said letter dated 21/09/2022 of UPPCB the total hazardous waste assessed at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT assessed - 17652 MT actual thrown) have been thrown by the other persons/industries since in the year 1976 the existence of the dump.	

		generated by them in their own premises or got the entire quantity disposed through the TSDFs, in the proportion of their contribution. This point still needs to be determined by the UPPCB, particularly, in the light of the representation that there were 27 such units but only 11 have been considered for scrutiny. Without this complete justice cannot be done in the matter.
ix	In the eye of justice of the land, it is not justified to levy the environmental compensation of the other culprits to the industries in question.	Same as discussed above.
x	It is also relevant that the said case as per O.A. No 985/2019 and O.A. No.986/2019 is time-barred and needs to be rejected by your honours.	No comments required.

27-Nov-23

27-Nov-23

**X** Anant Kumar Singh

Anant Kumar Singh  
Member, Oversight Committee  
Signed by: Anant Kumar Singh

**X** SVS Rathore

Justice SVS Rathore  
Chairman, Oversight Committee  
Signed by: SURENDRA VIKRAM SINGH RATHORE

Nov 27, 2023

**Action taken report in compliance of Hon'ble NGT order dated 16.05.2023 in the matter of O. A. No. 985/2019 in Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with 986/2019 in Re: Water Pollution at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur, Uttar Pradesh.**

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 16 May 2023 in the matter of O. A. No. 985/2019 in Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with 986/2019 in Re: Water Pollution at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur, Uttar Pradesh passed order for verification by the State PCB and Oversight committee with reference to ground situation and remedial measures taken. Relevant para of Hon'ble NGT order is as below-

.....12. We have further considered the matter. Before proceeding further, we may also note contents of letter dated 27.09.2022 received from Ms. Pratiba Shukla, Minister of State, Mahila Kalyan Bal Vikas and Pushtahar as follows:-

"I refer the letter No. H82151/C-2/NGT-46/2021 dated 21/09/2022 submitted by UP Pollution Control Board (UPPCB) to the Hon'ble NGT in case of hazardous dump existing at Rania, Kanpur Dehat which is incorrect and misleading as per the following points :-

- (i) As per the 3rd para of said letter of UPPCB "At present the entire area is covered by Polythene Sheet", the fact is that not more than 50% area is covered upto 26/09/2022 when the rainy season is going to over. In this connection, the entire money of the Govt. i.e. about to Rs.3 crore approx is to be waste that too when the shifting of dump to begin from 15/10/2022 as per the para (iii) of the said letter dated 21.09.2022 of UPPCB. In this connection, a video of the dump shot on 26/09/2022 is being sent to you in pen drive for your information and perusal.
- (ii) The UPPCB has exempted 3 Industries from the environmental compensation namely (1) Unichem India, Choubepur, Kanpur Nagar (2) Khanna Vivek Chemicals (P) Ltd. Panki, Kanpur Nagar and (3) IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar on the basis of hazardous waste generated 35% to 40% of the total chromite ore (basic raw material containing Cr2O3) consumed by the industries.
- (iii) As per the above ratio accepted by the UPPCB in case of the above 3 industries should have also been followed in case of other basic chrome sulphate industries operating in Kanpur Nagar, Kanpur Dehat and Unnao Districts.
- (iv) As per the information to me the 2 industries out of 8 have been storing their hazardous waste within the factory premises in the pucca pit and sheds since inception. They are Waris Chemicals Pvt. Ltd and Heilger Chemicals Pvt. Ltd. In my opinion, They would have also been given a chance to dispose off the hazardous waste to TSDF and should have been exempted from the environmental compensation as per the above 3 industries mention in point No.(ii) if the hazardous waste is found of the quantity already accepted in the case of other 3 exempted industries.
- (v) As per the information to me, the total Chromite ore used by all the 8 industries in question is about 57881 MT (Cerulein Chemicals Pvt. Ltd.- 19,484.438 MT, Waris Chemicals-6005.00 MT, Chandni Chemicals Pvt. Ltd.- 8798.00 MT, Amelia Textile & Chemicals Pvt. Ltd.-3833 MT Heilger Chemicals Pvt. Ltd.-7566 MT, Rukmani Chemicals Pvt. Ltd- 1402.590 MT and Kalina Chemicals and Rehman Chemicals - 10792 MT) as per the percentage of hazardous waste accepted by UPPCB ie. 40% (maximum) of the total Chromite Ore consumed is 23152 MT (Total hazardous waste generated by 8 industries).
- (vi) The hazardous waste storing in their premises by the above 2 industries namely Waris Chemicals & Heilger Chemicals Pvt. Ltd. is 5500 MT
- (vii) As per the above if the total hazardous waste of 23152 MT generated and minus 5500 MT stored in the factory premises, the actual hazardous waste of 17652 MT may be considered to have been thrown in the dump.
- (viii) As per the said letter dated 21/09/2022 of UPPCB the total hazardous waste assessed at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT assessed - 17652 MT actual thrown) have been thrown by the other persons/industries since in the year 1976 the existence of the dump.

- (ix) *In the eye of justice of the land, it is not justified to levy the environmental compensation of the other culprits to the industries in question.*
- (x) *It is also relevant that the said case as per O.A No 985/2019 and O.A. No.986/2019 is time barred and needs to be rejected by your honours.*

*I, therefore, request you to please get all the information and justifications from the UPPCB before passing the order in the case.”*

*13. We have considered the matter further with the help of learned Amicus, Ms. Katyayni and learned Counsel for the State PCB. The comments of the Minister of State for Women Welfare and Child Development, UP, need verification by the State PCB and Oversight Committee with reference to ground situation and remedial measures taken.”*

Copy of the reference NGT order is annexed as **Annexure no. 1.**

In compliance of referenced NGT order dated 16.05.2023, Chairmen UPPCB has constituted a joint committee vide order dated 13.07.2023 comprising following members:

1. Nominated representative by Director, NMCG, New Delhi
2. Nominated representative by Member Secretary, CPCB,
3. Nominated Administrative Officer by District Magistrate, Kanpur Dehat and
4. Regional officer, UPPCB, Kanpur Dehat

Copy of the order dated 13.07.2023 is annexed as **Annexure no. 2.**

Contaminated site and industrial inspection carried out by the Joint Committee dated on 29.08.2023. Based on the scrutinization of records available in Regional Office, Kanpur Dehat and site visit the following facts are delineated: -

Sl No.	Question	Reply/Justification
(i)	As per the 3rd para of said letter of UPPCB " At present the entire area is covered by Polythene Sheet", the fact is that not more than 50% area is covered up to 26/09/2022 when the rainy season is going to over. In this connection, the entire money of the Govt. i.e. about to Rs 3 crore approx is to be waste that too when the shifting of dump to begin from 15/10/2022 as per the Para (iii) of the said letter dated 21/09/2022 of UPPCB. In this connection, a video of the dump shooted on 26/09/2022 is being sent to you in pen drive for your information and perusal.	<p>In the reference of aforesaid letter point no. it was informed that (i), the duty was assigned to UPSIDA to cover the entire area of contaminated site by polyethene sheet. vide letter no.- 1478/Gen./R-130/ 2022, dated 27.09.2022 of UPPCB, Regional Officer, Kanpur Dehat, approx. 70% contaminated were covered with Polyethene till September 2022. Letter is attached as <b>annexure-3</b> for reference.</p> <p><b>However, as the said activity was done by UPSIDA and already completed in September 2022, the committee could not verify the facts. As on date of visit of committee, the dump has already been excavated, so committee cannot comment on this fact.</b></p>

(ii)	<p>The UPPCB has exempted 3 Industries from the environmental compensation namely (1) Uni chem India, Choubepur, Kanpur Nagar (2) Khanna Vivek Chemicals (P) Ltd. Panki, Kanpur Nagar and (3) IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar on the basis of hazardous waste generated 35% to 40% of the total chromite ore (basic raw material containing Cr<sub>2</sub>O<sub>3</sub>) consumed by the industries.</p>	<p>Hazardous waste generated about 35% to 40% from total Chromite ore consumed by industries. Exemption of above three industries (M/s Uni Chem India, Choubepur, Kanpur Nagar, M/s Khanna Vivek Chemicals (P) Ltd. Panki, Kanpur Nagar and M/s IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar) from environmental compensation was based on the recommendation of Regional Office, UPPCB, Kanpur Nagar and the documents provided by the industries. Communication letter and action taken report from Regional Officer, UPPCB, Kanpur Dehat is attached as <b>Annexure-4 &amp; 5</b> for reference.</p> <p><b>The above information has been provided by UPPCB. Committee has no comments on this.</b></p>
(iii)	<p>As per the above ratio accepted by the UPPCB in case of the above 3 industries should have also been followed in case of other basic Chrome sulphate industries operating in Kanpur Nagar, Kanpur Dehat and Unnao Districts.</p>	<p>The ratio of waste generated by the three industries- M/s Unichem India, Choubepur, Kanpur Nagar, M/s Khanna Vivek Chemicals (P) Ltd. Panki, Kanpur Nagar and M/s IGS Chemicals (P) Ltd. Mandhna, Kanpur Nagar. , are based on the documents provided by said industries before the Officials of Regional Office, UPPCB Kanpur Nagar during their inspection. <b>Annexure-4 &amp; 5 may be referred for reference.</b></p> <p><b>Same as given in para (ii).</b></p>
(iv)	<p>As per the information to me the 2 industries out of 8 have been storing their hazardous waste within the factory premises in the pucca pit and sheds since inception. They are Waris Chemicals Pvt. Ltd and Heilger Chemicals Pvt. Ltd.. In my opinion, They would have also been given a chance to dispose off the hazardous waste to TSDF and should have been exempted from the environmental compensation as per the above 3 industries mention in point No. (ii)</p>	<p>Two industries M/s Waris Chemicals Pvt Ltd, Khan chandpur, Rania, Kanpur Dehat and M/s Hilger Chem Pvt Ltd, Village- Chiraura, Raipur, Kanpur Dehat were already requested, dispose Hazardous Waste stored in their premises through TSDF. But both of the said industries have stored the hazardous waste in premises instead of disposing through TSDFs in the past. Hence, prima facia seems that industries are doing this deliberately.</p>

	<p>If the hazardous waste is found of the quantity already accepted in the case of other 3 exempted Industries.</p>	<p>“...As per the Rule 8 (1) of the HW(M&amp;T) Rules 2016, it is obligatory to the generator of hazardous waste to not store the waste dispose of beyond the stipulated time period of ninety days. As per Rule 4 (3) of the HOWM Rule 2016, the hazardous waste generated in the establishment shall be sent to the authorized disposal facility...”</p> <p>as two authorised TSDFs is operating in district-Kanpur Dehat since 2005 and 2006. The units have not taken any initiative to dispose off their Hazardous Waste which indicates that industries are purposefully doing. Revised environmental compensation may be imposed to the defaulting units which are intensely stored their Hazardous waste in their premises.</p> <p><b>Committee verified the fact and observed that dumps of chromium waste is stored in the premises of industries and has not been disposed yet.</b></p>
(v)	<p>As per the information to me, the total Chromite ore used by all the 8 industries in question is about 57881 MT (Cerulin Chemicals Pvt. Ltd. 19,484.438 MT, Waris Chemicals- 6005.00 MT, Chandni Chemicals Pvt. Ltd.- 8798.00 MT, Amelia Textile &amp; Chemicals Pvt. Ltd.-3833 MT Heilger Chemicals Pvt. Ltd.-7566 MT, Rukmani Chemicals Pvt. Ltd- 1402.590 MT and Kalina Chemicals and Rehman Chemicals -10792 MT) as per the percentage of hazardous waste accepted by UPPCB ie. 40% (maximum) of the total Chromite Ore consumed is 23152 MT (Total hazardous waste generated by 8 industries).</p>	<p>In the reference of aforesaid letter point no. (v), as per the said letter dated 21/09/2022 of UPPCB the total hazardous waste assessed at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT assessed - 17652 MT actual thrown) have been disposed by the other persons/industries since 1976 of their existence. Letter submitted by petitioner before the Hon’ble NGT in which claims that total Chromite ore of 57,881 MT have been used by 8 industries (Cerulin Chemicals Pvt Ltd.- 19484.438 MT, Waris Chemicals- 6005.00 MT, Chandni Chemicals Pvt. Ltd.-8798.00 MT, Amelia Textile and Chemicals Pvt Ltd- 3833.00 MT, Helizer Chemicals Pvt Ltd- 7566.00 MT, Rukmani Chemicals Pvt Ltd- 1402.59, Kalina Chemicals and Rehman Chemicals- 10792.00 MT).</p>

		<p>As per an estimation 40% (maximum) of total waste generated during BCS production, which has been concluded by UPPCB based on certain facts and the actual waste generated by the 8 industries was 23152 MT.</p> <p>Any specific or relevant documents have not been provided by said industries in support of hazardous waste generation claimed by the units. The quantity of waste generated by three industries, which is mentioned in reference no. (iii) are based on documents provided by units for manufacturing details to Regional Office, UPPCB, Kanpur Nagar.</p> <p><i>“...As per the Rule 8 (1) of the HW(M&amp;T) Rules 2016, it is obligatory to the generator of hazardous waste to not store the waste dispose of beyond the stipulated time period of ninety days. As per Rule 4 (3) of the HW(M&amp;T) Rules 2016, the hazardous waste generated in the establishment shall be sent to the authorized disposal facility...”</i></p> <p>The units have to comply with the HW(M&amp;T) Rules 2016. Whereas the units have failed to comply with the rules and related guideline developed by the Government, therefore Environmental Compensation must be imposed to the defaulter units.</p> <p><b>The information given is historical and committee cannot verify any data as, no such records were presented before the committee.</b></p>
(vi)	The hazardous waste storing in their premises by the above 2 industries namely Waris Chemicals & Heilger Chemicals Pvt. Ltd. is 5500 MT	In the reference of aforesaid letter point no. (vi), as far as the action taken report dated 23.05.2022 ( <b>Annexure- 5</b> ) concerned, U.P. Pollution Control Board considered the representation of industries and report was sought from Regional Officer, Kanpur Dehat. Regional Officer, Kanpur Dehat has sent the site inspection reports of 06

industries on 13-07-2021. During inspection the chromium waste 1475 MT and 3177 MT was found stored in M/s Waris Chemicals Pvt Ltd, Khanchandpur, Rania, Kanpur Dehat and M/s Hilger Chemicals Pvt Ltd, Village- Chiraura Raipur, Kanpur Dehat respectively.

Joint committee inspected M/s Waris Chemicals Pvt Ltd, Khan chandpur, Rania, Kanpur Dehat, on dated 29.08.2023 and 19.09.2023, found that the hazardous waste is stored in partially covered shed in pacca pits. The storage shed of the Hazardous waste has been broken at many places due improper and illegal storage and non disposal into TSDF site. The seepage took place from stored Hazardous waste site within premises. Unscientific storage of Hazardous waste by the occupier may pose risk to the surrounding environment and human health and its violation of Rule- 4 (2) and Rule 4 (6)(a) HW(M&T) Rules 2016.

**During visit it was informed that construction work has been taken place on contaminated land without prior information to SPCB. Samples were collected from the premises of M/s Waris Chemicals Pvt. Ltd., Khanchandpur and got analyzed for the Chromium (Hexavalent). The concentration of Chromium (Hexavalent) found in Sample (1)- 239.27 mg/l and Sample (2)- 17.39 mg/l (Annexure- 6), which is quite high and has got high potential of contamination. Test Report is attached as Annexure-6 for reference.**

**Industry named as M/s Hilger Chemicals Pvt Ltd, Village- Chiraura Raipur, Kanpur Dehat was found closed during visit.**

		<p><b>Regional Officer, UPPCB, Kanpur, Dehat had telephonic conversation many times with the owner of industry, he informed that he is out of the station and requested to postpone the inspection. Eventually on 19.09.2023 site inspection carried out with Regional Director, CPCB, Lucknow, in compliance of Hon'ble NGT Order in time bound manner and again joint committee unable to verify the claim made by the unit as it (M/s Hilger Chemicals Pvt Ltd, Village- Chiraura Raipur, Kanpur Dehat) was found closed.</b></p>
(vii)	<p>As per the above if the total hazardous waste of 23152 MT generated and minus 5500 MT stored in the factory premises, the actual hazardous waste of 17652 MT may be considered to have been thrown in the dump</p>	<p>Letter submitted by petitioner before the Hon'ble NGT, according to the letter actual hazardous waste of 17652 MT generated by 8 industries have been thrown in dump site and contaminated the nearby areas due to its toxic nature.</p> <p><b>Committee verified the fact that dumps of chromium waste is stored in the premises of industry and contamination has been spread in nearby areas. The same was clearly visible due to yellowish green tint of the soil.</b></p>
(viii)	<p>As per the said letter dated 21/09/2022 of UPPCB the total hazardous waste assessed at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT assessed - 17652 MT actual thrown) have been thrown by the other persons/ industries since in the year 1976 the existence of the dump.</p>	<p>The quantity of 85008 MT have assessed by CPCB after dimensional assessment of contaminated site of Khanchandpur, Rania, Kanpur Dehat and disposed the same by 02 TSDF M/s Bharat Oil and Waste Management Ltd. and M/s U.P. Waste Management (A Division of Re- sustainability Ltd.), Kumbhi Kanpur Dehat. Further about 10000 MT waste was found by Joint Inspection on dated 19.05.2023 out of which approx. 9250 MT Waste has been lifted. All the time of Joint Inspection dated 29.08.2023 and 19.09.2023, it was observed that scrapping of surface is required and</p>

		<p>on various places waste is still lying (approx. 10000 MT) required to be disposed into TSDF site.</p> <p><b>Committee could see and agree that scrapping of surfaces/ removal of more contaminates may be required as waste has spread in multiple areas.</b></p> <p><b>It was also told by locals that in the past chrome contaminated waste has been used as filling material about 30-40 years ago in low lying areas and there may be multiple contaminated site where this waste has been used as filled material, However committee could not verify the claims.</b></p>
(ix)	In the eye of justice of the land, it is not justified to levy the environmental compensation of the other culprits to the industries in question.	<p>Joint committee was constituted dated 13.07.2023 to verify the prayer submitted by petitioner before the Hon'ble NGT and after completing the visit committee concluded that the eight industries mentioned in point no. 05 of aforesaid letter, none of them provided relevant and factual data in support of their claim. It seems that units are not willing to disposed off hazardous waste in scientific manner which may causes contamination in soil as well as groundwater. Therefore, the EC calculated by SPCB required to be imposed.</p> <p><b>As EC was calculated by SPCB, committee cannot comment on EC calculation.</b></p>
(x)	It is also relevant that the said case as per O.A No 985/2019 and O.A. No.986/2019 is time barred and needs to be rejected by your honours.	<b>No comment</b>

M/s Waris Chemicals Pvt Ltd found stored the hazardous waste inside the industry premises, which may pose serious hazard to surrounding area which includes contamination the soil and groundwater. Photograph has been taken during visit are self-explanatory.

**Photographs taken by the Joint Committee during the visit.**



**Photo 1. Storage of Hazardous Waste in partially covered shed by M/s Waris Chemicals Pvt. Ltd.**



**Photo 2. Spread of Hazardous Waste in the premises of M/s Waris Chemicals Pvt. Ltd.**



**Photo 3. Contamination over the wall of covered shed of Waris Chemicals Pvt. Ltd.**



**Photo 4. Contamination with in the premises of M/s Waris Chemicals Pvt. Ltd.**



Photo 5. Closed main gate of M/s Hilzer Chemicals Pvt. Ltd.



Photo 6. Aerial view of M/s Hilzer Chemicals Pvt. Ltd.

It is requested before to the Hon'ble NGT to direct the Occupier of Industry M/s Waris Chemicals Pvt Ltd and M/s Hilger Chem Pvt Ltd to safely dispose the waste through TSDF as soon as possible in scientific way under the supervision of sub- committee constituted earlier for disposal of waste from Khan chandpur contaminated site to prevent the further environmental contamination in surrounding area.

UPPCB has imposed Environmental Compensation of Rs. 280.1 cr. against 8 defaulted units considering the appeal filed by the different concern unit vide appeal no. 14, 15, 16, 17 and 18, of 2020.

The detail of the revised Environmental Compensation is as under:

क्र. सं०	उद्योग का नाम	Operational Period	क्रॉसिचन प्रेरक की आकलित मात्रा (मी०/वर्ष)	परिचालित पर्यावरणवादी नतिविधि (रु० में)	उपरोक्त नतिजा पर विचार करने हेतु मा० ए०/वर्षीय नतिजा द्वारा संचालित पर्यावरणवादी नतिविधि (रु० में)
1	मै० सेरुलीन केमिकल्स प्रा०लि०, खानचन्दपुर, रनियां, कानपुर देहात	1990 to Oct 2005 (180 month)	19488.874	876999345	-
2	मै० वारिस कैमिकल प्रा०लि०, खानचन्दपुर रनियां, कानपुर देहात	1994 to Oct 2005 NOC dated 05.09.1994 (134 month)	9854.512	443453042	253968750
3	मै० चांदनी केमिकल्स प्रा०लि० खानचन्दपुर, रनियां, कानपुर देहात।	1999 to Oct 2005 NOC dated 12.08.1999 (75 month)	6090.273	274062295	230931000
4	मै० अमिलिहा टेक्सटाइल्स एण्ड केमिकल्स प्रा०लि०, 23, खानचन्दपुर रनियां, कानपुर देहात।	2001 to Oct 2005 NOC dated 11.09.2001 (40 month)	3248.146	146166557	11925000

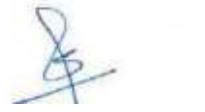
5	मै0 हिलजर केम प्रा0लि0, ग्राम-चिरौरा, रायपुर, रनियां, कानपुर देहात	1995 to Oct 2005 (124 month)	8804.744	396213484	255234375
6	मै0 रूकमणी केमिकल्स प्रा0लि0, रनियां, कानपुर देहात।	31.08.1996 to Oct 2005 NOC dated 31.08.1996 (110 month)	10421.134	468951039	136956375
7	मै0 कलीना केमिकल्स प्रा0, ग्राम-मालो, जी0टी0 रोड, चौबेपुर, कानपुर नगर	24.09.1999 to 21.10.2005 (74 months)	4006.046	180272088	-
8	मै0 भारत केमिकल उद्योग, C/o श्रीमती तरन्नुम फातिमा, W/o श्री सहाबुद्दीन एवं श्री सहाबुद्दीन S/o मो0 नफीस, 39/72, माजिद अहमद रोड, कानपुर नगर एवं श्री इफतेकारुल अमीन, श्री इकबाल एहसान, श्री वकारुल अमीन	567 days	311.270	14007150	-
		कुल योग	62225 MT	280,01, 25000	

Point wise clarification made before the Hon'ble NGT for consideration. Further, based on the visit made by the Joint Committee the following additional facts is being submitted for the consideration of Hon'ble NGT.

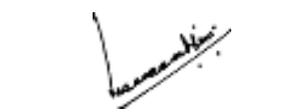
1. Assessment of the Actual quantum of the HZ waste is stored by M/s Waris Chemicals Pvt. Ltd required to be carried out under the supervision of sub committee constituted dated 26.05.2022.
2. M/s Heilger Chemicals Pvt. Ltd. required to be re-inspected for the actual assessment of stored HZ waste within their premises.
3. All the concerned units required to disposed off their stored HZ Waste as per the provision of HZ Waste Management rules 2016 on priority basis to prevent the further deuteriations of surrounding environment.

  
(Sandesh Kumar)  
J.E

  
(Ashutosh Pandey)  
R.O

  
(Surabhi Sharma)  
S.D.M, Akbarpur

  
(Dr. Praveen Kumar)  
Director (Tech.), NMCG

  
(Dr. D.K. Soni)  
Regional Director, CPCB

Item Nos. 02 &amp; 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI****(HYBRID MODE)**

Original Application No. 985/2019

In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh

**WITH**

Original Application No. 986/2019

In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur  
Nagar, Uttar Pradesh

Date of hearing: 16.05.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Amicus Curiae: Ms. Katyayni, Advocate

Respondent: Mr. Pradeep Misra &amp; Mr. Daleep Dhyani, Advocates for UPPCB

**ORDER****The Issue**

1. This order is in continuation of earlier orders of this Tribunal on two issues. First is grievance against failure to **scientifically handle and dispose of Chromium dumps at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur Nagar which have been in existence since 1976** and have *inter-alia* resulted in contamination of ground water adversely affecting the health and depriving the inhabitants of access to drinking water (i.e. OA 986/2019). Second issue relates to **continuing water pollution by tanneries discharging untreated industrial effluents, containing toxic Chromium into the irrigation canal through inadequately functioning CETP at Jajmau, UP (i.e. OA 985/2019).**

### Procedural History

2. The matter has been considered by the Tribunal in the last about four years inter alia vide orders dated 15.11.2019, 16.7.2020, 8.2.2021, 23.11.2021 and 23.09.2022. On first issue, it was found that though chromium dump site is in existence since 1976, no meaningful remedial action has been taken by the State to tackle such hazardous waste. This has affected the environment adversely, particularly the ground water. On the second issue, it was found that chromium contaminated effluent from tanneries is being discharged into river Ganga without proper treatment. On both counts the problem is still persisting in absence of adequate action on the part of the State authorities which calls for remedial action in mission mode, including fixing of responsibility of the erring officers for such continuing failure. We may refer to the orders passed earlier, dealing with the issue.

### Order dated 15.11.2019

3. The status of compliance was reviewed on 15.11.2019 with reference to the report of the CPCB dated 30.10.2019 and earlier proceedings before this Tribunal. It was observed:

***"11. It is undisputed that Chromium dumps containing toxic hexavalent Chromium (as mentioned in the report of the CPCB quoted above) has been in existence since 1976 and requisite steps have not been taken so far to dispose of the same as per mandate of law. Chromium is considered to be an environmentally hazardous element and classified as class-A human carcinogen.<sup>1</sup> Hexavalent Chromium Cr (VI) is toxic and the World Health Organization (WHO) has classified it as carcinogenic and can cause stomach ulcers and cancers and severe damage to kidneys and liver.<sup>2</sup> The industries responsible for generating the said dumps were closed in the year 2005. The SPCB has assessed liability of environmental compensation of***

<sup>1</sup> <http://www.isca.in/rjcs/Archives/v7/i7/7.%20ISCA-RJCS-2017-024.pdf>

<sup>2</sup> [https://www.who.int/water\\_sanitation\\_health/waterquality/guidelines/chemicals/chromium.pdf](https://www.who.int/water_sanitation_health/waterquality/guidelines/chemicals/chromium.pdf)

Rs. 280.01 crore only on 24.10.2019. There is no explanation why no such step was taken against the said industries earlier. We may note that this Tribunal has been issuing directions for shifting of the Chromium dumps but the State of UP has failed to do so. The direction of this Tribunal has already been quoted above from the order dated 22.08.2019 (para 24). Such directions were also issued earlier vide order dated 13.07.2017.

12. **From the above, it is clear that there is failure on the part of State of UP and its authorities in disposal of the Chromium dumps which is hazardous to the public health and the environment and the proposal now mentioned in the report of the Chief Secretary, UP is for in-situ remediation though earlier stand of the State of UP was to shift the Chromium waste to the Treatment Storage and Disposal Facility (TSDF) for hazardous waste as per Hazardous Waste Management Rules, 2016. The fact remains that the problem has not been tackled for the last 43 years and it has resulted in contamination of ground water affecting the health and life of the inhabitants and fauna. Compensation has been assessed only in the year 2019 without it being clear whether there is a chance of actual recovery of the same. There is no explanation for earlier inaction by the State of UP and the UPPCB.**

13. **For this failure, under the Public Trust Doctrine, the State is liable to deposit the said assessed amount in an ESCROW account for restoration of environment and the public health in the area. Such deposit may be made within one-month from today. The amount may be spent after preparation of an action plan by the District Magistrates and the SPCB with the approval of the CPCB. The ESCROW account will be operated by the concerned District Magistrate in terms of action plan. The State will be at liberty to recover the amount from the erring industries and/or from the erring officers who failed to take necessary action.**

**For measures to be adopted to utilize the amount, it will require a credible study of the health issues in the area. This may be done by an Expert Committee comprising representatives from (1) S.N. Medical College, Kanpur, (2) PGI Lucknow, (3) RML Lucknow and (4) a nominee of Secretary, Health, Ministry of Health, Govt. of India. The nodal agency will be the Principal Secretary, Medical & Health, UP.**

14. **With regard to supply of potable water in the affected areas, such supply should take care of not only drinking purposes but also other purposes. It is well known that adverse effect on health is not only by drinking contaminated water but also on account of bathing or cooking and also on account of it being part of the food chain. It is necessary to put the concerned inhabitants in the area to notice of adverse consequences of use of contaminated water and placing the data of contents of water quality on website of the State. The affected area should also be delineated and put in public domain.**

15. PWS must be established as is said to have already been directed by the State expeditiously positively from 01.03.2020. Since in Rakhi Mandi pipe carrying potable water is already available, such supply may be made operational positively by 15.01.2020 i.e. within two months, which is the timeline proposed by the State itself in its affidavit.
16. With regard to illegal permission granted by the Principal Secretary, Urban Development on 08.08.2019 for release of large quantity untreated sewage directly into river Ganga on the ground of cleaning trunk sewer, the explanation furnished cannot be accepted as no assessment of pollution load and its constituents was made. It was not considered that the sewage/effluents had highly toxic Chromium content. Its impact on recipient water of river Ganga and the downstream inhabitants who will use such water was not considered. The action taken cannot by any standards be considered to be a responsible action of a welfare State and shows total apathy for the environment and the health of the inhabitants and the rule of law. Moreover, it is only after the order of this Tribunal that a decision has been taken to close operation of 122 tanneries which were discharging untreated industrial effluents with hazardous contaminants in irrigation channel through CETP and thereafter directly in the River Ganga as CETP did not have the requisite capacity. This action has been taken only on 01.10.2019. Tannery industries in India are contributing high Chromium contamination to the environment. These industries of India alone are reported to contribute about 2000-3000 tonnes of Chromium contamination to the environment in which Chromium concentration ranges from 2000- 5000 mg/L in the aqueous effluent.<sup>3</sup>
17. The stand of the State of UP shows that it is being understood in certain quarters that during monsoon any pollution load, including sewage or any other polluting effluents can be discharged in the water bodies/rivers which is clearly against the mandate of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974. The CPCB may need to issue an appropriate direction to ensure that such illegality does not take place anywhere in the country.
18. The State of UP has to be held liable to pay compensation to the extent of Rs. 10 Crores for violation of law affecting the environment and public health for illegally permitting discharge of sewage and other effluent containing toxic Chromium directly into river Ganga. The quantum of compensation is being fixed having regard to the magnitude and nature of pollutant. The report of the Chief Secretary in para 12 clearly accepts that the effluents of 122 operational tanneries now closed from 01.10.2019 was part of the discharge on account of stoppage of flow of effluents in CETP. Further

<sup>3</sup> Dhal B., Thatoi H.N., Das N. and Pandey B.D. (2013). Chemical and microbial remediation of hexavalent chromium from contaminated soil and mining/metallurgical solid waste: A review. *Journal of Hazardous Materials*, 250, 272-291

in para 13 it is stated that UP Jal Nigam was allowed to discharge effluents into river Ganga pending cleaning of trunk sewer and non-functioning of STP. Annexure 9 to the affidavit which is a report of the Principal Secretary, Urban Development mentions that the trunk sewer of dia. of 2100x2300mm was required to be cleaned which had capacity to carry 100 MLD sewage to cluster of STP of 205 MLD capacity. Main sewer line was damaged by tanneries mixing industrial waste into domestic waste which increased load for treatment on STP. This led to mixing of Chromium in sewage water rendering sludge unusable and harmful for the agricultural fields. Liability of any authority undertaking hazardous activity having potential for injury to environment and public health is well known.<sup>4</sup> Principles for determining quantum are well settled.<sup>5</sup> Compensation has to be approximate to the cost of restoration and where exact data is not available, broad approximation having regard to attending circumstances is permissible. We have fixed the quantum in the light of these well-known principles.

Even if adequate dilution was available, the pollution load that too loaded with toxic Chromium is undoubtedly bound to affect the water quality at one or other place and has potential to endanger the health and lives of people. The Principal Secretary, Urban Development had no legal jurisdiction to permit such illegality in violation of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974.

The UPPCB, unfortunately, has not taken any action against such illegality and against polluting 122 tanneries for a long time for which the UPPCB has to be held liable to pay compensation of Rs. 1 Crore.

The UP Jal Nigam is also liable for such neglect as it released untreated large quantity of sewage containing toxic Chromium in river Ganga. UP Jal Nigam is held liable for environment compensation of Rs. 1 Crore. The said amounts may be deposited with the CPCB within one month from today which may be overseen by the Chief Secretary, UP. The State of UP will be at liberty to recover the amount from the erring officers, apart from taking appropriate disciplinary or other departmental action in accordance with law.

19. We may now sum up our directions as follows:

- i. The State of UP is held liable for failing to take any action for shifting of Chromium dumps at Rania and Rakhi Mandi which resulted in damage to the

<sup>4</sup> M.C. Mehta vs. Union of India 1987 (1) SCC 395

<sup>5</sup> Sterlite Industries (India) Ltd. v. Union of India (2013) 4 SCC 575 : ¶ 47, T.N. Godavarman Thirumulpad v. UOI & Ors. (2006) 1 SCC 1 : ¶ 1, Indian Council for Enviro-Legal Action & Ors. v. Union of India & Ors. (1996) 3 SCC 212 : ¶ 67, Vellore Citizens Welfare Forum v. UOI, (1996) 5 SCC 647 : ¶ 11 to 13, M.C. Mehta v. Kamal Nath (1997) 1 SCC 388 : ¶ 10, Public Trust Doctrine, ¶ 24, M.C. Mehta v. UOI & Ors., W.P (C) No. 13029/1985 order dated 24.10.2017, MCD v. Uphear Tragedy Victims Association (2011) 14 SCC 481 : ¶ 99, 100, Vadodra Municipal Corporation v. Purshottam v. Murjani & Ors. (2014) 16 SCC 14 : ¶ 17 and M. C. Mehta & Anr. v. Union of India (1987) 1 SCC 395 : ¶ 32.

- environment and the public health for the period from 1976 till date. The amount of compensation in this regard is held to be the amount assessed by the UPPCB to be recovered from the erring industries. Till such recovery, the State itself must pay the amount by way of transfer to an ESCROW account. The amount is to be utilized for restoration of the environment and the public health in the area in the manner mentioned earlier. The State of UP is at liberty to recover the amount from the erring industries or erring officers as already mentioned in para 13 above.
- ii. The State of UP must take further steps for disposal of the hazardous Chromium dumps as per directions of this Tribunal dated 22.08.2019 quoted above, failing which it will be liable to pay compensation as mentioned in the said order.
  - iii. State of UP is held liable to pay environmental compensation of Rs. 10 crores for damage to the environment for permitting discharge of untreated sewage containing toxic Chromium into river Ganga directly vide its order dated 08.08.2019. The State of UP is at liberty to recover the amount from the erring officers apart from taking action against the persons responsible in the manner as already mentioned in para 18 above. The UPPCB is held liable to pay sum of Rs. 1 crore for ignoring illegal discharge of sewage and other effluent containing toxic Chromium directly into river Ganga and taking action after a long time in spite of earlier proceedings before this Tribunal. UP Jal Nigam is held liable to pay sum of Rs. 1 crore for releasing untreated large quantity sewage containing toxic Chromium in river Ganga. These amounts may be deposited with the CPCB within one month which may be overseen by the Chief Secretary, UP. UPPCB is at liberty to recover the amount from the erring industries.
  - iv. The State of UP may take steps for supply of potable water to the inhabitants of the area and other steps as already mentioned in paras 13 to 15 above.
  - v. The Expert Committee in terms of para 13 above may conduct the health survey within three months.
  - vi. CPCB may issue appropriate directions to ensure that no authority allows discharge of polluted sewage or polluted effluents directly into a water channel or stream in violation of law even in monsoon and also the standards for faecal coliform are duly maintained.
20. Compliance report of the above directions may be filed by the Chief Secretary, UP before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)."

**Order dated 16.7.2020**

4. The matter was then considered on 16.07.2020 in the light of the reports of the Chief Secretary, UP dated 04.02.2020 and 11.06.2020 and report of CPCB dated 14.07.2020 as follows:-

"1to3.....XXX.....XXX.....XXX"

4. *The report of the Chief Secretary, U.P is that an action plan has been prepared for restoration of the environment and certain steps have been taken for supply of water to the inhabitants. Further report dated 11.06.2020 is that the matter of remediation is at the tender stage. The report of the CPCB is of a general nature.*

5. *The fact remains that the chromium dump containing toxic chemicals has not been shifted to the TSDF as required under the law for which failure of the State of U.P is continuing inspite of repeated directions showing lack of sensitiveness on the part of the concerned officers. Hazard to public health and environment continues. The process of remediation can only start only after shifting of the waste to operational TSDF.*

6. *Having regard to the seriousness of the consequences for continued delay on one pretext or other, we direct the Chief Secretary, U.P to ensure prompt action on priority basis in a time bound manner which may be personally monitored by the Chief Secretary, U.P. The Committee constituted by this Tribunal headed by Justice S.V.S. Rathore, former Judge of the Allahabad High Court may also oversee the compliance of this direction and give its independent report by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. It is made clear that the Tribunal may have no other option except to take coercive measure for any further default by the State of U.P. Compliance status as on 31.10.2020 may be reported to this Tribunal before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

**Order dated 8.2.2021**

5. The matter was considered on 08.02.2021 in the light of report of the Oversight Committee dated 23.12.2020 and response of the State of U.P. dated 29.01.2021. The Tribunal found that in view of presence of mercury in the ground water there was need for cumulative impact study about the adverse effect on food safety and health. There was also need for multispecialty health facility for the affected inhabitants. Accordingly, the

Tribunal directed remediation of hazardous waste sites, including the additional sites pointed out in the report of the Committee, which was required to be monitored at the level of Chief Secretary in coordination with the Oversight Committee. It was further directed that water supply may be ensured to all affected areas and impact of contamination on food chain may be controlled. In case the compensation was not recovered from the violators, the liability was held to be of the State. The directions are reproduced below:

- "10. It has also been pointed out that there are reports of mercury being present in ground water which necessitates cumulative impact study of the area in terms of possible adverse effect on food safety and health. There is also need for multispecialty health facilities for the affected inhabitants. Even though as per earlier health studies there is no adverse effect seen, in reality people are suffering from Cancer, Diabetes and other diseases on account of pollution. The study, thus, needs to be more credible.*
- 11. Accordingly, in the light of above discussion, the State of UP may take further remedial action. Remediation of hazardous waste sites departmentally may be explored, as tender process has not succeeded in the last several years and the dump sites have been in existence for the last 45 years which continue to be hazard to the lives of the inhabitants. The additional sites pointed out above may also be remediated. This needs to be tackled on emergency basis at the highest level in the State and monitored at the level of the Chief Secretary and also the Oversight Committee. CPCB may be consulted in the process for the remedial action which should be as per rules. The action plan may also ensure provision for water supply to all affected areas. Further, it must be ensured that contamination does not affect the food chain. The stand of the State of UP with regard to compensation is not as per earlier order dated 15.11.2019, para 13. If the amount is not recovered from the companies for want of effective legal steps for recovery within reasonable time, liability of the State for its negligence and inaction will continue.*
- 12. The report discussed above, only relates to scientific disposal of chromium dumps at three locations. Nothing is mentioned about the second issue of continued pollution by tanneries as well as discharge of untreated sewage into the irrigation canals and drains at and around Jajmau. Requisite remedial action may now be taken expeditiously and a report furnished alongwith the further action taken report on remediation of dump sites with compliance status as on 30.06.2021, by 15.07.2021 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

**Order dated 23.11.2021**

6. The matter was then considered on 23.11.2021 in the light of status reports filed by the CPCB on 30.07.2021 with respect to inspection of Common Effluent Treatment Plant (CETP), Jajmau and Common Chrome Recovery Plant (CCRP), Jajmau on 30.06.2021 and 17.06.2021. Considering the said report, it was found that remedial action was required for scientific handling of the chromium dump. Further, steps were required for treatment of tanneries effluent before its discharge into the sewers and drains. The Tribunal accordingly constituted a five-member Committee under the Chairmanship of Chief Secretary, UP for remedial measures and directed filing of an action taken report before the Tribunal. Relevant extracts from the said order are reproduced below:

*“xxx .....xxx.....xxx*

*8. The response of the State PCB filed on 30.07.2021 is that UPSIDA has invited tender and appointed IIT Kanpur as consultant. It was found that actual volume of chromium at the site was much higher than mentioned earlier. Correct quantity is to be ascertained and then budgetary approval taken from the Government. Compensation has been assessed against six defaulting industries who have challenged their liability and the matter is pending consideration. Government has deposited a sum of Rs. 23.44 crores but the remaining amount has yet to be deposited. Piped water supply has been provided. Preliminary assessment has been made by the Expert Committee on the subject of health survey. Further survey is being conducted. Report of ground water analysis at 13 locations has been submitted in April 2021. The tanneries are now treating the effluents through the CETP. Action has been taken against the non-compliant units and compensation has been assessed, including the CETP operator. Functioning of STPs in Jajmau and Kanpur is being monitored.*

*9. Separate report of the Oversight Committee dated 12.11.2021 in continuation of earlier report dated 26.07.2021 mentions the progress.*

*10. From the report of the CPCB and the Oversight Committee dated 12.11.2021, it is seen that issue of remediation of chromium dump site is still hanging fire. It is now reported that actual volume of chromium waste is much higher than reported earlier. The affected area now found is 1,22,800 m<sup>3</sup> as against the area earlier reported*

37,712 m3. Further, CETP and CCRP at Jajmau are non-compliant, calling for remedial action.

11. As already observed, there does not seem to be adequate seriousness on the part of the authorities in handling the grim situation which has been in existence since 1976 and is adversely affecting the health of the citizens. Further, discharge of toxic chromium is taking place in Ganga due to non-compliant CETP and CCRP for which prompt action is required, to be monitored at the level of Chief Secretary. First imperative is to collect complete information on number of wells contaminated as well as the locations where chromium dumps are existing in the form of a complete inventory. Next step is firm action plan. At the same time remediation work pending for such a long time is prompt need to protect health of citizens. Not realizing the seriousness, the issue appears to be stuck in identifying the executing agency. Having regard to seriousness of the matter, MoEF & CC needs to be involved for guidance and handholding.

12. On the issue of not having complete treatment of tanneries effluent, it is seen that the CCRP is being operated with limited Members with discharge by tanneries into existing sewers and drains. This shows poor consent monitoring mechanism on the part of State PCB. Tannery effluent and sewage effluent are reported to be mixed and utilised for irrigation (about 214 mld) having deleterious effect on soil, ground water and ultimately on crops grown. During the period when effluent is not utilized, the same may be going to Ganga. This situation needs to be checked and remedied. As noted in the order dated 15.11.2021, the State PCB has assessed compensation on account of continuing damage by the chromium dump at Rs. 280.01 crores as on 24.10.2019. Further, for discharge of untreated sewage of toxic chromium into Ganga, the State of UP has been held liable to pay compensation of Rs. 10 crores. UP Jal Nigam was also liable to pay compensation of Rs. 01 crore for discharge of untreated sewage. Compensation was liable to be paid by the State by way of transfer to an ESCROW account for restoration of the environment with liberty to recover the same from erring industries. As per report of the Oversight Committee, lifting of dump has not yet started while work of preventing discharge of effluent has commenced. State Government has so far deposited a sum of Rs. 23.44 crores. The State is liable to deposit the remaining amount and pendency of proceedings against erring industries cannot be a ground not to comply with the said order.

13. Accordingly, we find it necessary to constitute a five-member expert Committee under the Chairmanship of Chief Secretary, U.P. with nominees of MoEF&CC, CPCB, NMCG, UP PCB and District Magistrates of Kanpur Dehat and Kanpur Nagar. CPCB and the State PCB will be nodal agencies jointly. The Committee may meet within two weeks and prepare road map for remedial action. The Committee is free to coopt any other expert or institution. Cost of remediation will be first born by the State of UP with liberty to the State to recover the same from any other source of funding or from such erring industries/individuals as may be found responsible, as per law. The plan should result in remediation of dump sites as well as preventing further discharge of chromium or other effluents at Jajmau or other

such places in Ganga. An action taken report of compliance status as on 31.03.2022 be filed before the next date."

**Last Order dated 23.09.2022**

7. By the last order, the Tribunal considered reports of the State PCB dated 30.07.2022, 18.08.2022 and 21.09.2022 and reports of Oversight Committee dated 22.04.2022 and 26.07.2022 and observed:-

"8. Report of State PCB dated 30.07.2022 is that the progress was reviewed at the level of the Chief Secretary in the matter of disposal of the chromium waste dumped. It was noted that e-tenders were invited, volume of the waste was ascertained, budgetary provision was made, environmental compensation was levied on six defaulting industries and thereafter notice was issued to five additional units, piped water supply was ensured for the inhabitants, steps were taken for maintenance of CETP, including levy of compensation on the CETP operator and for monitoring of status of tapping of drains and functioning of STPs. Action was also taken against the violating tannery units. Another CETP is being constructed.

9. In second report filed on 18.08.2022, the State PCB has submitted that rate for disposal of the waste was determined and disposal was to be through M/s U.P. Waste Management Project, Kumbhi, Kanpur Dehat. The waste was being covered by HDPE sheet by UPSIDA, so that no more contamination could be spread in rainy season.

10. The third report filed on 21.09.2022 is that the Committee has finalized the rate as Rs. 11.583 per Kilogram for scientific and safe disposal of Chromium waste dumped at Khanchandpur, Rania, Kanpur Dehat through existing nearby TSDFs. The total cost for the disposal of approx. 85008 MT Chromium waste dumped at Khanchandpur Rania, Kanpur Dehat is estimated as approx. Rs. 98,46,47,664/-. The State Government has already released the fund of Rs. 48.44 Crore in the dedicated escrow account operated by District Magistrate, Kanpur Dehat for the same. At present signing of MoU and placing the work order to both TSDF operators is in progress and thereafter lifting, treatment and scientific disposal of chromium waste is slated to begin from 15.10.2022, after the rainy season, so as to avoid leaching of chromium which may take place in the ground water. It will take atleast further six months after start of work for complete disposal of dumped hazardous waste to TSDF. At present the entire area is covered by polythene sheet.

11. On the second issue of remedial steps against continuing pollution by discharge of effluents in drains and sewers by the CETPs at Jajmau, we may recall the observations in this Tribunal's order dated 22.07.2022 in OA No. 200/2014, M.C. Mehta vs. Union of India & Ors. Relevant extract from the said order is as follows:



*individual action plans shall be submitted to UPPCB for approval within 30 days. The "Charter for Water Recycling and Pollution Prevention in Tanneries" placed at Annexure-I may be referred for preparation of action plans. Action plans should also include monthly/quarterly monitorable targets.*

3. *UPPCB shall facilitate for setting up of common facility for chilled/brine preserved hides by slaughter houses and major suppliers.*
4. *UPPCB shall validate and approve the action plan submitted by individual tannery units along with the plan for setting up of common facility for chilled/brine preserved hides and submit a comprehensive area specific plan for all three tannery clusters to CPCB within 45 days.*
5. *UPPCB shall monitor the progress of the implementation of the action plans. In case tanneries/ CETPs fail to comply with their monitorable targets of action plans and CETPs/PETPs/ETPs are observed non-compliant during inspections, appropriate action may be taken against them including levying of environmental compensation which may be linked with the progress of the action plans of the individual tanneries/CETPs. UPPCB shall also withdraw the 'Consent to Operate' issued to the tannery units in case of significant violation/ non-compliance/ non-adherence with the time schedule as prescribed under the action plans. The quarterly action taken report/progress report shall be forwarded to CPCB."*

13. *Thus, on both the issues, some progress has been achieved but still chromium dump remains and effluent continues to be let out through drains and CETP. While rate for lifting of waste from Khanchandpur and waste stabilization/immobilization have been finalized, plan is required for remediation of contaminated groundwater. This may involve estimating cost, identifying executing agency and time plan. It is reported that there is no waste at Rakhi Mandi. It appears that chromium has been spread in large area with high concentration. As per report of UPPCB dated 18.08.2022, a study conducted jointly by CPCB and UPPCB reveals as under:*

*"11 That UPPCB and CPCB have conducted the joint sampling on 16.06.2022 from the dump site to assess the Hexavalent chromium concentration present in waste dumped at Khanchandpur Rania, Kanpur Dehat. 44 nos. of waste samples were collected. Out of 44 samples, 33 grab and 11 composite samples were collected. As per analysis reports, The observed average Cr (VI) in TCLP is 155mg/L (approx.) ranging from 99 mg/L to 214 mg/L. Total area of the dumped waste impacted with hexavalent chromium has been estimated as 43,180 m<sup>2</sup>. Copy of rapid assessment report of CPCB is enclosed herewith and marked as Annexure no.- 6."*

14. Thus, it is clear that health risk remains on account of delayed inaction. UPPCB with other concerned agencies have to ensure that no waste is lying at any other site.

15. We may consider the situation of pollution of River Ganga due to untreated/partially treated effluents (sewage and industrial) being discharged through irrigation canal at Jajmau. The status reported by UPPCB on 30.7.2022 with reference to steps taken on this aspect are reproduced below:

"24. That it is further submitted that the CETP at Jajmau, Kanpur is having capacity of 36 MLD to treat (combined effluent in ratio of 1:3) 9 MLD Tannery effluent & 27 MLD domestic sewage effluent. All the tannery units discharge primarily treated effluent through conveyance channel, which is further pumped through 4 pumping stations into 36 MLD CETP designed to treat mixed effluent consisting of 9 MLD tannery effluent and 27 MLD domestic sewage.

That the maintenance of conveyance channel, pumping stations and operation of CETP is done by Ganga Pollution Control Unit, U.P. Jal Nigam, Kanpur. The treated CETP effluent gets further diluted with treated effluent of 130 MLD, 43 MLD and 5 MLD STP at the premises of CETP Jajmau before finally discharged into irrigation channel for irrigation. The STPs are also operated and maintained by operator M/s Kanpur River Management Pvt Ltd, Kanpur selected by UP Jal Nigam.

That it is further submitted that there is no separate sewerage network in Jajmau area, where all the tannery units are situated, so untreated domestic sewage generated from Jajmau area also gets mixed with industrial effluent goes through conveyance channel into CETP.

That, it is submitted that keeping the above aspect into consideration, U.P. Pollution Control Board has taken following measures to reduce the chances of overflow from pumping stations as well as excess effluent going into CETP.

- a. U.P. Pollution Control Board issued guidelines vide letter dated 08.06.2014 to assess the infrastructure of tannery units according to their permitted capacity in order to restrict tannery units to operate as per their permitted capacity.
- b. The process of tannery operation in tannery unit is such that there is no continuous flow generation from the process and it is more in the nature of batch process, so tannery effluent generated from tannery units gets discharged after accumulation of effluent for 2 to 3 days. This in turn results into excess flow generated from the tannery units at a particular point of time than the permissible discharge calculated on Kl/day basis, whenever it is discharged after completion of batch process. U.P. Pollution Control Board restricted the

overall capacity of each tannery unit first upto 80% of its consented capacity in order to reduce the chances of excess flow going to pumping stations and subsequently to CETP inlet. But this step was also not found adequate as excess flow was still noticed at each pumping stations and CETP inlet due to inseparable domestic effluent up to 10.02 MLD, as well as batch process of tannery units. Therefore, U.P. Pollution Control Board restricted the overall processing capacity of each tannery unit further to 50% of its consented capacity in order to reduce the chances of excess flow going to pumping stations and subsequently to CETP inlet.

- c. U.P. Pollution Control Board implemented roster of operation of tannery units attached to different pumping stations. As per this roster, tannery units attached to pumping station 1 and 3 are operated for first 15 days of the month and tannery units attached to pumping station 2 and 4 are operated for next 15/16 days of the month.
- d. Each tannery unit has installed flow meter at the outlet of PETP with connectivity to CPCB and UPPCB server.
- e. U.P. Pollution Control Board is regularly monitoring the effluent quality of different conveyance channels before reaching pumping stations and it has been directed that if any default is noticed then coercive action will be taken against all the tannery units existing in upstream of that location.
- f. Surprise checks are conducted by UPPCB and Inter Departmental Teams as well as Third Party Institutions like IIT, HBTU, PCCRI, NEERI also conduct the surprise inspections from time to time and actions are taken against the defaulter units."

16. On the delayed project for setting up of CETP at Jajmau, the report states as:

"25. That it is also relevant to submit here that in order to improve the treatment capacity of existing tannery units of Jajmau, Kanpur, Central Government has taken effective initiation and for Jajmau Tannery cluster, National Mission for Clean Ganga, New Delhi has approved 20 MLD CETP (dilution based) worth Rs. 554 Crore, as per Hon'ble NGT direction. The proposal was consented by the tannery association and the Government of Uttar Pradesh. The member tannery units have committed to contribute Rs. 25 crore and has proposed to bear the estimated cost of Rs. 137 Crore for upgradation of their Primary Effluent Treatment Plants (PETPs). Rest 392 Crore will be borne by National Mission for Clean Ganga (NMCG). The Special Purpose Vehicle "Jajmau Tannery Effluent Treatment

Association (JTETA)" of member tannery units and district administration headed by District Magistrate, Kanpur Nagar has been formed.

26. That the Jajmau Tannery Effluent Treatment Association (JTETA) has allotted the work of construction of CETP to M/s VA Tech Wa Bag Ltd. after finalising the tender with approval from NMCG. NMCG has also appointed construction engineer to supervise the on ground work and estimated time of commissioning is 13-06-22. The new CETP is being constructed in the same premises of existing CETP and the treated effluent is proposed to be used for irrigation after dilution with treated S.W. effluent. After the construction of new 20 MLD CETP & allied infrastructure like closed conveyance system to carry primarily treated effluent from member tannery units to CETP & UCC for upgradation of existing PETP by tanneries, total elimination of accidental discharge in river Ganga shall be ensured.

27. That the member tannery units have also submitted undertaking for upgradation of PETP before commissioning of the new CETP.

28. That it is submitted that every member unit has also to contribute its share towards construction of new 20 MLD CETP. U.P. Pollution Control Board has issued closure order against 121 member tannery units who have not deposited their installments as per the decision on the recommendation of (SPV) Jajmau Tannery Effluent Treatment Association (JTETA) headed by District Magistrate, Kanpur Nagar."

17. In view of above, it is proposed that:

- i. Contaminated sites need to be remediated in terms of removing of the waste and transporting to TSDF, followed by dewatering, incineration/immobilization.
- ii. Contaminated chrome bearing groundwater needs to be remediated by appropriate methodology and plan executed in a timely manner. UPPCB and CPCB may immediately find out suitability of setting up of pilot plant model to treat chromium by way of setting up of Ultra/Nano - Filtration process and application of Biotechnology to remove chromium as by product. Other places for removal of arsenic/fluoride etc. may be done in next three months and the cost of such demonstration/model project may be borne through EC funds of the UPPCB.
- iii. CPCB needs to issue its directions dated 18/23.08.2022 to be implemented on priority apart from action referred to in para 11(1) above and also on other issues in a similar manner.
- iv. UPPCB needs to take remedial measures to prevent pollution from tanneries in realistic manner issuing guidelines, roaster operations, sealing of dumpsites, cutting down the

*production capacities, closing the tanneries till compliance is achieved.*

- v. *NMCG needs to ensure that CETP at Jajmau is completed as already long delay has taken place.*

**18.** *In view of above, let further action be taken expeditiously and report about compliance status as on 31.01.2023 filed by the State of UP on or before 15.02.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. CPCB and NMCG may also file their respective reports about compliance status in the like manner."*

**Compliance status as presented for consideration after last order**

8. In pursuance of above, reports have been filed by State PCB (21.02.2023) and Oversight Committee (22.02.2023, 24.03.2023 and 09.05.2023).

9. The report of the State PCB is that MoUs have been executed between the TSDF operators - M/s U.P Waste Management Project & M/s Bharat Oil and Waste Management Ltd., Kumbhi, Kanpur Dehat and Additional District Magistrate (Admin) Kanpur Dehat on 05.11.2022 and work orders have been issued to the TSDF operators by Additional District Magistrate (Admin) Kanpur Dehat on 15.11.2022 for lifting, treatment and scientific disposal of chromium waste as per the rate decided by the committee constituted by Environment, Forest and Climate Change Department Government of U.P. Both the TSDF operators were directed to start the work from 17.11.2022. Both the TSDF operators started the work regarding completing the necessary formalities before start of the work such as construction of tyre washing platform, dust suppression arrangements, arrangement of weigh bridge, route chart for transportation of Chromium waste from dump site to TSDF facility, Demarcation of site for lifting the waste, fencing of the site by green net, installation of PTZ camera with connection to UPPCB's monitoring portal and construction of site office etc. It has been further stated:-

5. That it is submitted that the meeting of Committee and Sub Committee was again held on 22.12.2022 in hybrid mode to review the progress including completion of necessary formalities and both the operators were directed to complete all the formalities as per SOI at the earliest. Further a meeting with all the stakeholders was held under chairmanship of ADM (Environment) Kanpur Dehat on 06.12.2022 to further review the progress, at which officers of weight and Measure Department, Kanpur Dehat, officers of Kanpur-Itawa Highway, Public Works Department, Regional Office, U.P. Pollution Control Board and both the operators of TSDFs. In the meeting both the operators have informed that they have completed all the formalities.
6. That it is submitted that the lifting of Chromium waste from the site to TSDFs started on 12.02.2022 and it is going on. Committee has ensured that the disposal of waste and suitable SoP has been followed. The weight of Chromium waste again measured and stored separately before utilization. After stabilization the sample of the stabilized waste is collected and sent to Laboratory of Central Pollution Control Board, Delhi for TCLP test and after the results are found as per the prescribed standards and disposal in SLF, the operators are allowed to dispose in the SLF. The quantity of Chromium waste lifted from the site is also monitored through a mobile app developed by U.P. Pollution Control Board. Both the SLF operators have lifted approx. 28596 MT Chromium waste from dump site till 20.02.2023.
7. That Hon'ble NGT has directed UP PCB and CPCB to find out suitability of setting up a phytoremediation model to treat chromium by way of setting up of phytoremediation and Filtration process and application of Biotechnology to treat chromium as being done at other places for the treatment of arsenic/fluoride. That it is submitted that in compliance with the direction a meeting was held through hybrid mode on 11.01.2023 regarding remediation of chromium contaminated ground water at Khanchandpur Rania. During meeting it was also informed that the remediation technology suggested in earlier report under NCEF project was pumped and Existing monitoring wells. Further strategy for remediation can be decided on the present condition of ground water quality and the level of contamination at Chromium contaminated sites at Rania, Kanpur Dehat after monitoring of ground water from old/existing monitoring wells. The minutes of the first meeting held on 11.01.2023 and the report submitted via vide letter dated 06.02.2023 are submitted herewith and marked as Annexure No.-3
8. That it is submitted that in the State of Uttar Pradesh, similar nature of ground water contamination containing hexavalent chromium is being remediated at Lohia Nagar, Ghaziabad through pump and treat method along with combination of treatment through bio-culture/micro

organisms. So, technology already exists. A brief status regarding the technology is attached herewith and marked as Annexure No. 4.

9. That it is submitted that U.P. Pollution Control Board had imposed Environmental Compensation of Rs. 280.01 Crore against 08 defaulting industries on 14.04.2022. Hon'ble NGT has revised the amount of Environmental compensation imposed by UPPCB, considering the appeal filed by industries vide order dated 05.12.2022, 15.12.2022, & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020. The detail of revised Environmental Compensation is as follows :

Sr.No.	Name & Address of industry	Environmental compensation amount imposed by the State Board (Rs.)	Revised environmental compensation amount by Hon'ble NGT (Rs.)
1	Chandani Chemicals Pvt. Ltd Khanchandpur Rania, Kanpur Dehat	27,40,62,295.00	23,09,31,000.00
2	HeilgerChem Pvt. Ltd. VIII - Churaura, Raipur Rania, Kanpur Dehat	39,62,13,484 00	25,52,34,375.00
3	Rukmani Chemicals Pvt. Ltd Rania, Kanpur Dehat	46,89,51,039.00	13,69,56,375.00
4	Amelia Textiles & Chemicals Pvt. Ltd. 23, Khanchandpur, Rania, Kanpur Dehat	14,61,66,558.00	11,92,50,000.00
5	Wans Chemicals Pvt Ltd Khanchandpur, Rania, Kanpur Dehat	44,34,53,042.00	25,39,68,750.00
6	Cordean Chemicals Pvt. Ltd Khanchandpur, Rania, Kanpur Dehat	87,69,99,345.00	-
7	Kalceena Chemicals, Pvt Village Malo, GT Road, Chaubepur, Kanpur Nagar	18,02,72,088.00	-
8	Bharet Chemicals Udhog C/O Smt Tarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafees, 39/72, Iqbal Road, Ahmad Road, Kanpur Nagar and Shriftek, Jamal Amin, Siridqbal Ahsan, ShriWaqar Amin	1,40,07,150.00	-

10. That it is submitted that U.P. Pollution Control Board has also given direction in the letter dated 07.02.2023 to the concerned industries to deposit the environmental compensation as per the orders of Hon'ble NGT dated 05.12.2022, 15.12.2022, & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020 with copy to District Magistrate, Kanpur Nagar for necessary action. The environmental compensation has not been deposited by any industry till now. The copies of letter dated

07.02.2023 are enclosed herewith and marked as Annexure No.-5

11. That it is submitted that Ganga Pollution Control Board is in the process to invite bids also from various stakeholders to submit draft pilot project report for deciding possible technologies for ground water remediation at Khanchandpur Ram, Kanpur Dehat. That it is submitted that the remediation of ground water remediation could only be started after removal of lying chromium waste and stabilization of contaminated soil, so that their effect is ruled out from ground water. Latest ground water analysis is required to be carried out to ascertain the extent of contamination of ground water in that area.
12. There are 400 tanneries in Jajmau Kanpur which are established in approximately 4 kilometre area within 50 meter to 10 Km distance from river Ganga. The smallest tannery is of 100 sq. meter and largest is of 34500 sq. meter area. The tanneries were established since 1946 at Jajmau. Most of the tanneries are small scale tanneries and have only installed primary treatment plant and the treated effluent is being discharged through a common effluent treatment plant installed by Government through indodutch assistance. It is further submitted that there is no sewerage network in Jajmau area, where all the houses are situated, so untreated domestic sewage generated in Jajmau area also gets mixed with industrial effluent which goes through conveyance channel.
13. That it is submitted that CETP at Jajmau, Kanpur is having capacity of 36 MLD (combined effluent in ratio of 1:3) 9 MLD tannery effluent & 27 MLD domestic sewage effluent. All the tanneries discharge primary treated effluent through conveyance channel, which is further pumped through pumping stations into 36 MLD CETP designed to treat tannery effluent consisting of 9 MLD tannery effluent & 27 MLD domestic sewer.
14. That the maintenance of conveyance channel, pumping stations and operation of CETP are done by Ganga Pollution Control Unit, UP, Kanpur. The treated CETP effluent gets further treated in treated effluent of 130 MLD, 43 MLD and 27 MLD at the premises of CETP Jajmau before finally being discharged into irrigation channel for irrigation. The channels are also operated and maintained by operation of Kanpur River Management Pvt Ltd, Kanpur and Kanpur Water Supply Nigam.
15. That, it is submitted that to control industrial pollution from tanneries in Jajmau area, State Government has drafted a long term and a long term



- g. That U.P. Pollution Control Board has prosecuted 65 defaulters under section 17 of Pollution Control Act (Air and Water Pollution Control) which 36 cases have been dealt with in 26 cases.
- h. That U.P. Pollution Control Board has imposed CFT and Control Measures against the operator of Kanpur / M/s Kanpur Ganga Pollution Control from time to time on the basis of the detail of imposition of Environment Act enclosed herewith and marked as 2

B. That as a Long Term strategy adopted involves construction of new treatment plant along with adoption of existing PETPs

That it is proposed to improve the treatment capacity of existing plants in Kanpur, Central Government has sanctioned a scheme for Tannery cluster, Patna and for Jajmau Tannery cluster, Patna. The scheme for Clean Ganga, New Delhi has approved a scheme (dilution based) worth Rs. 554 Crore. The proposal was approved by NGT direction. The Government of Uttar Pradesh and the Government of West Bengal tannery association. The member tannery units are required to contribute Rs. 25 crore and has provided for the estimated cost of Rs. 137 Crore for the construction of their Primary Effluent Treatment Plants in the Ganga (NMC). The Special Purpose Vehicle for Tannery Effluent Treatment Association of member tannery units and district level committee headed by District Magistrate, Kanpur has been formed.

That the Tannery Effluent Treatment Association has completed the work of construction of CETP to 40% completion. The work of finalizing the tender with approval of the Government has also appointed the contractor for the remaining work and estimated time for completion of the work. The new CETP is being constructed in parallel with the existing CETP and the treated effluent will be used for irrigation after the project is completed. The Government has also reviewed the progress of the project and the CETP on 06.02.2023 with concerned officials.

After the construction of the MLD CETP & allied structures like the sewerage system to carry the effluent from member tannery units to the CETP & CCPT, the effluent from existing PETP by tanneries, coming to the river Ganga will be treated and discharged.



2.	<p>Contaminated chromium bearing ground water needs to be remediated by appropriate methodology and plan executed in a time bound manner. UPPCB and CPCB need to immediately find out suitability of setting up pilot plant model to treat chromium by way of setting up of RO/ Ultra Nano-Filtration process and application of Biotechnology to remove chromium as being done in other places for removal of arsenic/fluoride. This may be done in next three months and the cost of such demonstration model project may be borne through Expenditure of the UPPCB.</p>	<p>... by the TSDFs are being ...          ... it is in the ...          ... Eal from various ...          ... submission of draft pilot ...          ... a view to deciding the ...          ... remedies for ground ...          ... at Khonchandpur, Rania, ...          ... of ground water ...          ... only after removal ...          ... and stabilization of ...</p>
3.	<p>CPCB needs to give directions 18/23.08.2022 implemented or proposed apart from action referred to in Para 11(1) and also on other issues in time bound manner.</p>	<p>... but ...          ... dated 02.09.2022 with ...          ... 33-A of the Water Act ...          ... for adopting cleaner ...          ... to minimize effluent ...          ... chemicals as per the ...          ... Recycling and Pollution ...          ... in a time bound ...          ... directions for closure ...          ... electricity of 213 tannery ...          ... 09 2022. However, no ...          ... of these units and ...          ... has been furnished.</p> <p>... issue of the letter dated ...          ... Environmental Compensation has ...          ... following defaulters on ...</p> <p>... GPCU, UP Jal Nigam ...          ... Jajmau, Kanpur ...</p> <p>... KRMP Agency for the ...          ... Nagar, and ...          ... on the KRMP Agency ...</p> <p>... recovery of ECs ...          ... previous cases has ...</p> <p>... Research Institute ...          ... 43 tannery units ...          ... technology for waterless ...          ... Solidaridad Asia ...          ... Netherlands Enterprise ...          ... British type desalting ...          ... fitted water meter ...          ... units, has installed ...          ... unit, screen bar in ...          ... and tallow plant in 01 ...</p>

		<p>tanneries of Jajmau, Kanpur. In addition, 270 cess pits have been constructed from which effluents obtained from 05 tannery units in Jajmau, Kanpur Upgradation of PETP in 12 units is proposed by M/s Solid Waste Management Centre in Jajmau, Kanpur. Member tannery units have also submitted proposals for undertaking of upgradation of PETP before commissioning of the new 20 MLD CETP.</p>	
<p>4.</p>	<p>UPPCB needs to monitor remedial measures to prevent pollution from tanneries in regular manner issuing guidelines on roaster operations, sealing of drums/pedals, cutting down the production capacities, closing down tanneries till compliance is achieved.</p>	<p>The UPPCB has issued instructions on roaster operations, sealing of drums/pedals, cutting down the production capacities, closing down tanneries till compliance is achieved. It also undertakes enforcement activities regularly. However, as per the data available on the UPECP web portal regarding the capacity of river Ganga at Kanpur, the water quality of river Ganga in Kanpur is worse than the rest of the river. The pollution of the river Ganga in this stretch may</p>	<p>UPPCB has issued instructions on roaster operations, sealing of drums/pedals, cutting down the production capacities, closing down tanneries till compliance is achieved. It also undertakes enforcement activities regularly. However, as per the data available on the UPECP web portal regarding the capacity of river Ganga at Kanpur, the water quality of river Ganga in Kanpur is worse than the rest of the river. The pollution of the river Ganga in this stretch may</p>
<p>5.</p>	<p>NMCG need to ensure that CETP at Jajmau completed as already delay has taken place</p>	<p>As per the progress report received from the NMCG, the work of the 20 MLD CETP at Jajmau has been completed till 31st January 2023. The targeted time for completion has been August 2023. Having regard to the progress in past about 18 months, it appears to be realistic. Till June, 2021, the progress was about 36%. In February, 2022 it became 54% and in June, 2022 it was 67%. On each of the 18 dates, except the last one, an overall target date was given. This has been consistent in earlier reports of this Commission. In 27 months, only 13% progress has been achieved. At the present pace, it appears difficult to complete the project by August, 2023.</p>	<p>As per the progress report received from the NMCG, the work of the 20 MLD CETP at Jajmau has been completed till 31st January 2023. The targeted time for completion has been August 2023. Having regard to the progress in past about 18 months, it appears to be realistic. Till June, 2021, the progress was about 36%. In February, 2022 it became 54% and in June, 2022 it was 67%. On each of the 18 dates, except the last one, an overall target date was given. This has been consistent in earlier reports of this Commission. In 27 months, only 13% progress has been achieved. At the present pace, it appears difficult to complete the project by August, 2023.</p>

11. Report of the Oversight Committee dated 09.05.2023 mention the compliance states as follows

**“Status of Compliance”**

Progress regarding various directions issued by the Hon'ble NGT is same as reported in the report dated 09.05.2023 except on direction no. 01 where it has been reported that M/s Uttar Pradesh Waste Management Project has treated 72,000 MT and treated 57,744.645 MT out of 80,000 MT of allocation and M/s Bharat Oil and Waste Management Ltd has treated 2898.54 MT and treated 2898.54 MT out of 5000 MT of allocation of treatment capacity. In view of the aforesaid facts, the Hon'ble NGT has directed, in its order dated 09.05.2023, to ensure the pace of work and the quantity of waste rendered fit for reuse or recycling and disposal of the effluents to be achieved by the target date.

12. We have further considered the matter. In the proceeding further, we may also note content of letter dated 21/09/2022 received from Ms. Pratiba Shukla, Minister of State, Kalyan Bal Vikas and Pushtahar as follows:-

"I refer the letter No. H-331/2021 NGT-46/2021 dated 21/09/2022 submitted by UP Pollution Control Board (UPPCB) to the Hon'ble NGT in connection of hazardous waste dump existing at Rania, Kanpur Dehat. The letter is misleading as per the following points:-

- (i) As per the 3rd para of the letter of UPPCB "At present the entire area covered by the site sheet", the fact is that not more than 10% of the area covered upto 26/09/2022 when the rule was so amended to over. In this connection, the amount of waste dumped by the Govt. i.e. about to Rs.3 crore approx. is not more than that too when the shifting of dump to eg. Waranasi on 10/10/2022 as per the para (iii) of the said letter dated 26/09/2022 of UPPCB. In this connection, a dump of hazardous waste dumped on 26/09/2022 is being opened as a drive for your information and perusal.
- (ii) The UPPCB has exempted 3 industries from the environmental management norms (1) Unichem India, Choubepur, Kanpur, (2) Jyoti Chemicals Pvt. Ltd., Panki, Kanpur and (3) Jyoti Chemicals (P) Ltd., Mandhwa, Kanpur. These industries generate hazardous waste of 35% of total hazardous waste of hazardous waste generated in Kanpur Dehat. Chromite ore (basic raw material) is consumed by the industries.
- (iii) As per the above para, the UPPCB in case of the above 3 industries, the norms also been followed in case of other hazardous waste industries operating in Kanpur Nagar and Kanpur Dehat and Banarasi Districts.
- (iv) As per the information, 3 industries out of 8 have been situated in the area of hazardous waste within the factory premises in the area of hazardous waste and sheds since inception. These are (1) Jyoti Chemicals Pvt. Ltd. and (2) Heilger Chemicals Pvt. Ltd. They would have also been given a certificate of exemption for the hazardous waste to TSDF and they are also exempted from the environmental norms. As per the above 3 industries, the hazardous waste is found of the hazardous waste exempted in the case of other 3 exempted industries.
- (v) As per the information, Chromite ore used by all the 3 industries is about 57881 MT (Cerulin Chemicals Pvt. Ltd. 25443S MT, Waris Chemicals Pvt. Ltd. 32438 MT).

8798.90 MT, Anshia Textiles & Chemicals Pvt. Ltd.-3833 MT Heilger Chemicals Pvt. Ltd.-7566 MT, Rukmani Chemicals Pvt. Ltd.-1400 MT and Kalina Chemicals and Rehman Chemicals (10792 MT) as per the percentage of hazardous waste accepted by UPPCB i.e. 40% (maximum) of the total Chromite Ore consumed is 23152 MT (Total hazardous waste generated by 8 industries).

- (vi) The hazardous waste stored in their premises by the above 2 industries namely Anshia Chemicals & Heilger Chemicals Pvt. Ltd. is 5727 MT.
- (vii) As per the above if the total hazardous waste of 23152 MT generated and minus 5000 MT stored in the factory premises, the actual hazardous waste of 17652 MT may be considered to have been thrown in the dump.
- (viii) As per the sub letter dated 21/09/2022 of UPPCB the total hazardous waste dumped at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT possessed - 17652 MT actual thrown) have been thrown by the other set of industries since in the year 1976 the existence of the dump.
- (ix) In the eye of justice of the court, it is not justified to levy the environmental compensation of the other culprits to the industries in question.
- (x) It is also relevant that the said case as per O.A No 985/2019 and O.A. No. 219 is time barred and needs to be rejected by the court.

**I, therefore, request you to please get all the information and justifications from the UPPCB and pass the order in the case."**

#### **Today's deliberations and further directions**

13. We have considered the matter along with the help of learned Amicus, Ms. Kalyani Singh, Advocate General for the State PCB. The comments of the Minister of State for Women Welfare and Child Development, UP, need to be taken into account by State PCB and Oversight Committee with reference to prompt investigation and remedial measures taken.

14. We find that progress on the construction of CETP at Jajmau is not satisfactory. Further, water quality of the Ganga at Kanpur Nagar which

still remains in D-category. It is to be noted that preventing discharge of pollution upstream CETP is not the only option. Chromium, Chromium need to be treated in Chromate Plant to ensure that, chrome bearing effluents are not discharged or loaded on land on the name of irrigation byes. It is to be noted that treated sewage effluents. The next report needs to ensure that the chromium level in ground water where chrome bearing effluents are used for irrigation. After installation of CETP, the following down monitorable ferti-irrigation plan will have to be implemented for the periods in which such effluents will be let out to the ground. This aspect be overseen by State PCB/CPCB.

15. Periodical health surveys be conducted to monitor remedial action taken in terms of safe drinking water in the area.

16. Further, we note that 1000 MT of legacy chromium waste at different sites have lifted 77,245 MT of waste and taken to the site for treatment and stabilization as per the Agreement and the report submitted above. Work of transportation and stabilization completed by 16.05.2023 i.e. today. In order to ensure the safe handling of waste during excavation, transportation, and stabilization, it is requested to monitor the process as per authorization granted.

17. With regard to remedial action for groundwater contamination, we do not find current status of remedial action in the area and nor of pilot project to show removal of chromium by reverse osmosis and nano filtration system, as directed vide order dated 12.03.2023. While pump and treat method along with various remedial approaches, measures like RO installed at the site should quickly demonstrate

performance which may be done on the possibility of stabilised waste being converted into concrete blocks is also explored.

**Directions:**

18. In the light of above, further status report in the matter be filed with regard to status as on 31.10.23 by joint committee of NMCG, State PCB, CPCB and District Magistrate Kanpur Dehat on or before 15.11.2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) in the form of searchable PDF/OCR Support PDF and not in the form of scanned PDF. State PCB will be the nodal agency for coordination and compliance. The report may inter alia mention:-

- i. Status of complete removal and transportation of excavated chromium waste in all the sites and waste treated and stabilized and duly assured availability before landfilling.
- ii. ground water profile in terms of chromium in the areas under question and installation of ground water monitoring on chromium removal by RO/Nanofiltration.
- iii. Execution plan with inclusion of ground water remediation.
- iv. Completion of CEI with inclusion of chromium treatment and well laid fertigation plan, and ground water scenario and periods of discharge of effluents into the area.

List for further consideration of 9.11.23.

Copy of this order be sent to the Secretary, UP, Ms. Pratiba Shukla, Minister of State, Women and Child Development, NMCG, State PCB, CPCB and District Magistrate Kanpur Dehat by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 16, 2023  
Original Application No. 985 16  
& Original Application No. 9 20  
SN

पत्रांक: 497538 / सी-2 / सा0-46 / 2023

दिनांक 13-7-23

कार्यालय ज्ञाप

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 का संदर्भ ग्रहण करें। उक्त आदेश के अंश निम्नवत हैं :-

..... 12. We have further considered the matter. Before proceeding further, we may also note contents of letter dated 27.09.2022 received from Ms. Pratiba Shukla, Minister of State, Mahila Kalyan Bal Vikas and Pushtahar as follows:-

"I refer the letter No. H82151/C-2/NGT-46/2021 dated 21/09/2022 submitted by UP Pollution Control Board (UPPCB) to the Hon'ble NGT in case of hazardous dump existing at Rania, Kanpur Dehat, which is incorrect and misleading as per the following points :-

(i) As per the 3rd para of said letter of UPPCB "At present the entire area is covered by Polythene Sheet", the fact is that not more than 50% area is covered upto 26/09/2022 when the rainy season is going to over. In this connection, the entire money of the Govt. i.e. about to Rs.3 crore approx is to be waste that too when the shifting of dump to begin from 15/10/2022 as per the para (iii) of the said letter dated 21.09.2022 of UPPCB. In this connection, a video of the dump shot on 26/09/2022 is being sent to you in pen drive for your information and perusal.

(ii) The UPPCB has exempted 3 Industries from the environmental compensation namely (1) Unichem India, Choubepur, Kanpur Nagar (2) Khanna Vivek Chemicals (P) Ltd. Panki, Kanpur Nagar and (3) IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar on the basis of hazardous waste generated 35% to 40% of the total chromite ore (basic raw material containing Cr2O3) consumed by the industries.

(iii) As per the above ratio accepted by the UPPCB in case of the above 3 Industries should have also been followed in case of other basic chrome sulphate industries operating in Kanpur Nagar, Kanpur Dehat and Unnao Districts.

(iv) As per the information to me the 2 industries out of 8 have been storing their hazardous waste within the factory premises in the pucca pit and sheds since inception. They are Waris Chemicals Pvt. Ltd and Heilger Chemicals Pvt. Ltd. In my opinion, They would have also been given a chance to dispose off the hazardous waste to TSDF and should have been exempted from the environmental compensation as per the above 3 industries mention in point No.(ii) if the hazardous waste is found of the quantity already accepted in the case of other 3 exempted industries.

(v) As per the information to me, the total Chromite ore used by all the 8 industries in question is about 57881 MT (Cerulin Chemicals Pvt. Ltd.- 19,484.438 MT, Waris Chemicals-6005.00 MT, Chandni Chemicals Pvt. Ltd.- 27 8798.00 MT, Amelia Textile & Chemicals Pvt. Ltd.-3833 MT Heilger Chemicals Pvt. Ltd.-7566 MT, Rukmani Chemicals Pvt. Ltd- 1402.590 MT and Kalina Chemicals and Rehman Chemicals - 10792 MT) as per the percentage of hazardous waste accepted by UPPCB i.e. 40% (maximum) of the total Chromite Ore consumed is 23152 MT (Total hazardous waste generated by 8 industries).

(vi) The hazardous waste storing in their premises by the above 2 industries namely Waris Chemicals & Heilger Chemicals Pvt. Ltd. is 5500 MT

.....2/-

(vii) As per the above if the total hazardous waste of 23152 MT generated and minus 5500 MT stored in the factory premises, the actual hazardous waste of 17652 MT may be considered to have been thrown in the dump.

(viii) As per the said letter dated 21/09/2022 of UPPCB the total hazardous waste assessed at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT assessed - 17652 MT actual thrown) have been thrown by the other persons/industries since in the year 1976 the existence of the dump.

(ix) In the eye of justice of the land, it is not justified to levy the environmental compensation of the other culprits to the industries in question.

(x) It is also relevant that the said case as per O.A No 985/2019 and O.A. No.986/2019 is time barred and needs to be rejected by your honours. I, therefore, request you to please get all the information and justifications from the UPPCB before passing the order in the case." Today's deliberations and further directions.

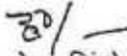
13. We have considered the matter further with the help of learned Amicus, Ms. Katyayni and learned Counsel for the State PCB. The comments of the Minister of State for Women Welfare and Child Development, UP, need verification by the State PCB and Oversight Committee with reference to ground situation and remedial measures taken.

मा० राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त वर्णित आदेश में श्रीमती प्रतिभा शुक्ला, माननीय राज्य मंत्री, महिला कल्याण, बाल विकास एवं पुष्टाहार, उत्तर प्रदेश के पत्र दिनांक 27.09.2022 में उल्लिखित उपरोक्त विन्दुओं का सत्यापन किये जाने के निर्देश दिये गये हैं।

अतः उपरोक्त परिप्रेक्ष्य में श्रीमती प्रतिभा शुक्ला, माननीय राज्य मंत्री, महिला कल्याण, बाल विकास एवं पुष्टाहार, उत्तर प्रदेश के पत्र दिनांक 27.09.2022 में उल्लिखित तथ्यों की जांच हेतु निम्नानुसार समिति का गठन किया जाता है -

1. निदेशक, नेशनल मिशन फॉर क्लीन गंगा, नई दिल्ली द्वारा नामित प्रतिनिधि।
2. सदस्य सचिव, केंद्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित प्रतिनिधि।
3. जिलाधिकारी, कानपुर देहात द्वारा नामित प्रशासनिक अधिकारी।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।

उपरोक्त गठित समिति द्वारा खानचन्दपुर रनियाँ, कानपुर देहात में अवैध रूप से डम्प किये गये कॉन्क्रियम वेस्ट तथा दोषी इकाइयों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बंध में श्रीमती प्रतिभा शुक्ला, माननीय राज्य मंत्री, महिला कल्याण, बाल विकास एवं पुष्टाहार, उत्तर प्रदेश के पत्र दिनांक 27.09.2022 में उल्लिखित तथ्यों की जांच कर सत्यापन आख्या संस्तुति सहित एक माह में प्रस्तुत की जायेगी।

  
(मनोज सिंह)  
अध्यक्ष

प्रतिलिपि-

1. निदेशक, नेशनल मिशन फॉर क्लीन गंगा, नई दिल्ली इस अनुरोध के साथ कि उपरोक्त समिति हेतु अधिकारी नामित करना चाहें।
2. सदस्य सचिव, केंद्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली इस अनुरोध के साथ कि उपरोक्त समिति हेतु अधिकारी नामित करना चाहें।
3. जिलाधिकारी, कानपुर देहात को इस अनुरोध के साथ कि सी०पी०सी०सी० से उपरोक्त समिति हेतु अधिकारी नामित करने का कष्ट करें।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड कानपुर देहात को सूचनार्थ एवं उपरोक्तानुसार आवश्यक कार्यवाही हेतु।
5. गार्ड फाइल।

  
अध्यक्ष

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

203, एन0एच0-19, रनियां, कानपुर देहात-200104



सन्दर्भ सं०

1478/सब/र-130/22

दिनांक : 27/09/2022

सेवा में,

जिलाधिकारी महोदया,  
कानपुर देहात।

विषय:- ग्राम-खानचन्दपुर, रनियां, जनपद-कानपुर देहात में पूर्व में भण्डारित कोमियम वेस्ट को वर्षा ऋतु से पूर्व HDPE Membrane से ढके जाने हेतु दैनिक समाचार पत्र (अमर उजाला) में प्रकाशित टिप्पणी के सम्बन्ध में।

महोदया,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करना चाहें। उपरोक्त के सम्बन्ध में सादर अवगत कराना है कि पूर्व में भण्डारित कोमियम वेस्ट को HDPE Membrane से ढके जाने का कार्य UPSIDA के अनुबन्ध संख्या- 16/पी.जी.एम.(ई)/2022-23 दिनांक 29.06.2022 के माध्यम से मै० आर०आर० इण्टरप्राइजेज द्वारा कराया जा रहा है। UPSIDA द्वारा अवगत कराया गया है कि उक्त कार्य की प्रारम्भ तिथि 29.06.2022 एव समाप्ति तिथि 26.09.2022 रखी गयी थी। कार्य की गुणवत्ता सुनिश्चित कराने हेतु आई०आई०टी०, कानपुर की टीम द्वारा साप्ताहिक निरीक्षण कराया जा रहा है। माह सितम्बर में वर्षा होने के कारण कैपिंग का कार्य बाधित हुआ था। वर्तमान में लगभग 70 प्रतिशत कार्य पूर्ण हो गया है तथा अवशेष कार्य अतिशीघ्र पूर्ण कर लिया जायेगा।

उक्त के अतिरिक्त यह भी अवगत कराना है कि कोमियम वेस्ट के ट्रान्सपोर्टेशन, ट्रीटमेंट एव सेफ डिस्पोजल आदि के कार्य हेतु गठित समिति द्वारा दरें निर्धारित कर दी गयी हैं। उक्त दोनों टी०एस०डी०एफ० संस्थाओं (मै० उत्तर प्रदेश वेस्ट मैनेजमेंट प्रोजेक्ट (ए डिवीजन ऑफ रैम्की इन्चायरो इंजीनियर्स लि०), प्लॉट नं०-672, एन०एच०-कुम्भी, अकबरपुर, कानपुर देहात एवं मै० भारत ऑयल एण्ड वेस्ट मैनेजमेंट लि०, गेटा नं०-672, एन०एच०-2, सिकन्दरा रोड, ग्राम-कुम्भी, जनपद-कानपुर देहात) को कार्यदेश दिये जाने की प्रक्रिया प्रगति पर है।

भवदीय,

(आशुतोष पाण्डेय)  
क्षेत्रीय अधिकारी (प्र०)

स/स

बोर्ड मुख्यालय के पत्रांक एच69034/सी-2/एनजीटी-46/2021, दिनांक 06.12.2021 के माध्यम से सन्दर्भित उद्योग के प्रत्यावेदन विनोक 04.12.2021 के सम्बन्ध में आख्या प्रेषित किये जाने हेतु निर्देशित किया गया है। आख्या निम्नवत् है:-

1. उद्योग मै० यूनीकेम इण्डिया, ग्राम-मालो, जी०टी० रोड, चौबेपुर, कानपुर नगर में क्रोमाइट अयस्क, सोडा ऐश/क्रेस्टिक, सल्फ्यूरिक एसिड, मोलेसेस आदि का प्रयोग कर बेसिक क्रोम सल्फेट का उत्पादन किया जाता है। उद्योग की उत्पादन क्षमता-120 एम०टी०/माह की है तथा सोडियम सल्फेट-40 एम०टी०/माह की है।
2. उद्योग का स्थापना वर्ष 1987 है। उद्योग को 31.12.2021 तक की अवधि हेतु सशर्त सहमति जल एवं वायु निर्गत है।
3. उद्योग द्वारा वर्ष 2017 से इन्टरमीडिएट प्रोडक्ट सोडियम डाइक्रोमेट का प्रयोग कर बेसिक क्रोम सल्फेट का उत्पादन किया जा रहा है।
4. खानचन्दपुर रनिया, कानपुर देहात में अवैध रूप से क्रोमियम अपशिष्ट उभ्य किये जाने के सन्दर्भ में सक्षम अधिकारी के अनुमोदनोपरान्त इस कार्यालय के पत्र संख्या 1072/यू-1/21, दिनांक 29.09.2021 द्वारा उद्योग मैसर्स यूनीकेम इण्डिया, ग्राम-मालो, जी०टी० रोड, चौबेपुर, कानपुर नगर के विरुद्ध रू० 34,36,99,293.00 (रू० चौतीस करोड़ छत्तीस लाख निम्नान्वे हजार दो सौ तिरान्ने मात्र) की पर्वावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस जारी करते हुये 15 दिन के अन्दर अपना स्पष्टीकरण साक्ष्य सहित बोर्ड मुख्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया था।
5. उद्योग द्वारा अपना स्पष्टीकरण अभिलेख/साक्ष्य सहित इस कार्यालय में दिनांक 16.10.2021 एवं बोर्ड मुख्यालय में दिनांक 04.12.2021 को प्रेषित किया गया है तथा उक्त के क्रम में बोर्ड मुख्यालय से स्पष्टीकरण के तथ्यों की जाँच हेतु निर्देश दिनांक 06.12.2021 को प्राप्त है।
6. उद्योग के प्रत्यावेदन के साथ संलग्नक-1 महाप्रबन्धक, जिला उद्योग केन्द्र, कानपुर देहात के प्रमाण-पत्र दिनांक 04.07.1994 के अनुसार उद्योग रूग्ण इकाई घोषित किया गया था।
7. उद्योग के प्रत्यावेदन के संलग्नक के अनुसार वर्ष 1994 से 2016 तक अवधि में कुल 8559.74 एम०टी० क्रोमाइट अयस्क का प्रयोग कर 8871.75 एम०टी० बेसिक क्रोम सल्फेट का उत्पादन किया गया (प्रति संलग्न)। उक्त संलग्नक में अंकित आंकड़े का सत्यापन/मिलान उद्योग द्वारा प्रेषित बैलेन्स शीट तथा बिक्री कर विभाग द्वारा प्रेषित रसीद से किया गया।
8. प्रत्यावेदन के साथ संलग्न क्षेत्रीय अधिकारी की आख्या दिनांक 21.11.2008 के अनुसार उद्योग में तत्समय तक लगभग 1000 एम०टी० बेसिक क्रोम अपशिष्ट भण्डारित था (प्रति संलग्न)।
9. कार्यालय में उपलब्ध अभिलेखों के अनुसार उद्योग द्वारा वर्ष 2005 में प्रेषित प्रथम प्राधिकार आवेदन (फार्म-1) में उद्योग से जनित परिसंकटमय अपशिष्ट की मात्रा लगभग-200 एम०टी०/वर्ष अंकित किया गया है (प्रति संलग्न)।
10. उद्योग के प्रत्यावेदन के संलग्नक के अनुसार वर्ष 2008 से वर्ष 2018 तक की अवधि में 4019.99 एम०टी० बेसिक क्रोम अपशिष्ट टी०एस०डी०एफ० मैसर्स यू०पी० वेस्ट मैनेजमेन्ट प्रोजेक्ट लि० एवं मैसर्स भारत ऑयल वेरट मैनेजमेन्ट लि०, कुम्भी, कानपुर देहात को सुरक्षित निस्तारण हेतु हस्तान्तरित किया गया तथा समय-समय पर मेनिफेस्ट का विवरण बोर्ड को प्रेषित किया गया।
11. कार्यालय में उपलब्ध अभिलेखों के अनुसार उद्योग के प्रोसेस शीट के अनुसार प्रति बैच 1000 किय्रा० क्रोमाइट अयस्क को प्रोसेस कर बी०सी०एस० उत्पादन किये जाने के उपरान्त 400 किय्रा० क्रोमयुक्त परिसंकटमय अपशिष्ट जनित होना आंकलित है। प्रोसेस शीट के अनुसार मानक परिस्थितियों में उद्योग द्वारा 23 वर्ष की अवधि में प्रोसेस किये गये 8559.74 एम०टी० क्रोमाइट अयस्क के साफेस 3423.89 एम०टी० परिसंकटमय अपशिष्ट आंकलित होता है।



8559-74 MT

12. उद्योग द्वारा Raw chromite ore का कच्चे माल के रूप में प्रयोग किये जाने के कारण उद्योग के प्रोसेस शीट के अनुसार सैद्धान्तिक गणनानुसार लगभग अधिकतम 3423.89 एम0टी0 परिसंकटमय अपशिष्ट जनित होना आगणित है, जबकि Raw chrome ore की गुणता कच्चे माल के रूप में प्रयोग किये जाने से आगणित मात्रा से अधिक क्रोमयुक्त अपशिष्ट जनित होना सम्भावित है। उद्योग द्वारा आगणित मात्रा 3423.89 एम0टी0 से अधिक मात्रा 4019.99 एम0टी0 परिसंकटमय अपशिष्ट के सुरक्षित निस्तारण हेतु टी0एस0डी0एफ0 को हस्तान्तरित किया गया।

13. राज्य बोर्ड से निर्गत प्राधिकार दिनांक 02.04.2012 एवं दिनांक 10.03.2014 द्वारा उद्योग को 500 एम0टी0/वर्ष परिसंकटमय अपशिष्ट के निस्तारण हेतु प्राधिकार निर्गत किया गया था।

14. कार्यालय अभिलेखानुसार उद्योग द्वारा वर्ष 2017 से इन्टरमीडिएट प्रोडक्ट सोडियम डाइक्रोमेट से बेसिक क्रोम सल्फेट का उत्पादन किया जा रहा है, जिसमें क्रोम युक्त अपशिष्ट जनित नहीं होता है।

अतः उपरोक्त वर्णित तथ्यों एवं अभिलेखों से स्पष्ट है कि उद्योग द्वारा रूग्ण इकाई घोषित वर्ष 1994 से 2016 तक तक जनित होने वाले क्रोमियम वेस्ट लगभग 4019.99 एम0टी0 को सुरक्षित निस्तारण हेतु टी0एस0डी0एफ0 को हस्तान्तरित किया गया है तथा उद्योग द्वारा खानचन्द्रपुर रनिया, कानपुर देहात में अवैध रूप से क्रोमियम वेस्ट का निस्तारण किया जाना परिलक्षित नहीं होता है।

उपरोक्तानुसार उद्योग द्वारा प्रेषित प्रत्यावेदन में उल्लेखित तथ्यों तथा कार्यालय में उपलब्ध अभिलेख के अनुसार उद्योग मैसर्स यूनीकेम इण्डिया, ग्राम-मालो, जी0टी0 रोड, चौदेपुर, कानपुर नगर पर प्रस्तावित पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस को दिनांक 29.09.2021 को निक्षेपित किये जाने हेतु संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

(फरेश कुमार)

सहायक पर्यावरण अभियन्ता

(योगेश कुमार मिश्रा)

सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी

16/12/2021

1364

**Action Taken Report in compliance of Hon'ble NGT order dated 12.11.2021 in the matter of Appeal No. 14, 15, 16, 17 & 18 of 2020.**

- a. That UP Pollution Control Board had imposed Environmental Compensation of Rs. 280.01 Crore against 06 defaulting industries on 19-11-2019 after giving due opportunity through show cause notice dated 24.10.2019.
- b. The industries responsible for illegal dumping of chromium waste filed Appeal Nos. 14, 15, 16, 17 and 18 of 2020 before Hon'ble Tribunal for getting relief in the matter of imposition of environmental compensation against them by Uttar Pradesh Pollution Control Board. That Hon'ble Tribunal has given following directions vide its order dated 04.01.2021:-

....." *The persons responsible for dumping such hazardous waste, which has contaminated the ground water to the detriment of the inhabitants, cannot disown responsibility for liability for such damage on the ground of inaction of the authorities or closing of the companies. Corporate veil may not be a defence to absolute liability for damage to environment. Of course, the liability of appellants has to be limited to the violations clearly attributable to them. The State PCB must determine such liability specifically, after due opportunity to the appellants, preferably within a period of three months and till this is done, further coercive measures may not be taken. It is made clear that any further proceedings will be subject to further orders.*

*The above observations are for interim relief and are subject to final order after further consideration. Applications for interim relief will stand disposed of accordingly.".....*

- c. In compliance of Hon'ble NGT order the hearing was done by UPPCB on 16-03-2021. On the basis of information given by applicants during hearing on 16.03.2021, more investigation were conducted and 05 other defaulter units engaged in production of Basic Chrome Sulphate have been identified, which were responsible for the illegal dumping of Chromium Waste on said site.
- d. U.P. Pollution Control Board has issued show cause notices for imposition of environmental compensation against 05 newly identified units on 29.09.2021.
- e. That UPPCB considered the representation of industries and report was sought from Regional Officer, Kanpur Dehat. Regional Officer, Kanpur Dehat has sent the site inspection reports of 06 industries on 13-07-2021. During inspection the chromium waste 1475 MT and 3177 MT was found stored in M/s Waris Chemicals Pvt Ltd, Khanchandpur, Rania, Kanpur Dehat and M/s Hilger Chem Pt Ltd, Village-Chirauraraipur, Kanpur Dehat respectively.
- f. That Hon'ble Tribunal took up the matter on 12.11.2021 and passed further directions in Appeal Nos. 14, 15, 16, 17 and 18 of 2020 vide order dated 12.11.2021. The relevant portion of the directions are reproduced below:

*".....7. Though we are not taking up the matter for consideration on merits today in view of difficulty expressed by the learned Counsel for the State PCB, we find that due action has still not been taken in terms of earlier orders. It is necessary that a specific finding is recorded about the attributability of the default to particular units. The report does not show such scientific exercise for determining liability. The conclusion fixing liability must be backed by scientific data and record including Form No. 1 and Form No. 13 submitted by concerned units at the time of seeking consents. The stand of the concerned units needs to be duly analysed to ascertain its veracity. To the extent the liability is admitted therein, the same ought to be straightaway enforced, pending further consideration. Let such an exercise be undertaken*

*8. The appellants have filed their objections to the report with applications for condonation of delay in filing such objections to the report of the State PCB dated 30.09.2021. IA Nos. 201/2021 to 205/2021 filed for condonation of delay in filing objections are allowed and objections are taken on record. Above observations are subject to consideration of the said objections....."*

*[Handwritten signature]*

- g. That out of these additional 05 units, which were issued show cause notice, 4 units have submitted their reply and only one unit M/s Kaleena Chemicals, Pvt. Village Malo, GT Road, Chaubepur, Kanpur Nagar has not submitted the reply of show cause notice.
- h. That M/s Khanna Vivek Chemicals Pvt. Ltd. C30D, Site-I, Panki, Kanpur Nagar and M/s Unichem India, Village Malo, GT Road, Chaubepur, Kanpur Nagar has submitted their representation in the UPPCB. Regional Officer, Kanpur has submitted the report alongwith recommendation to revoke the show cause notices. As per the report all the details of purchase of raw material, process of manufacture, material balance, generation of hazardous waste, disposal of hazardous waste to TSDF with relevant Form-10, stored hazardous waste prior to 2007 were taken into account before sending the report with recommendation to revoke the show cause notice, as the unit has properly disposed of all the generated hazardous waste into common TSDF and no waste was dumped to Khanchandpur Rania, Kanpur Dehat site by these two units. These 02 industries have also modified their manufacturing process, so that no BCS waste is generated from these 02 units at present. So, on the basis of report and recommendation of Regional Officer, Kanpur, the show cause notices issued to these 02 units have been revoked after approval from competent authority on 14.01.2022.
- i. That M/s IGS Chemicals Pvt Ltd, Kanpur Nagar has submitted their representation on 08-04-2022. Regional Officer, Kanpur has submitted the report on 09-04-2021 stating that industry has informed the production was started since 2003 to 2005 and about 440.695 MT chromium purchased and 881.30 BCS produced and 111.80 MT waste was generated. The waste 111.80 MT has been sent to its sister unit M/s Waris Chemicals Pvt Ltd, Umran, Rania, Kanpur Dehat and safely stored under covered shed. Regional Officer, Kanpur Dehat and Regional Officer, Kanpur Nagar has jointly inspected the unit M/s Waris Chemicals Pvt Ltd, Umran, Rania, Kanpur Dehat for verification of stored waste quantity. Waste about 110 to 115 MT in plastic bags were found stored under covered shed. Regional Officer, Kanpur has recommended for revocation of show cause notice to M/s IGS Chemicals Pvt Ltd. Accordingly the show cause notice dated 29.09.2021 issued to M/s IGS Chemicals Pvt Ltd has been revoked on 14.04.2022.
- j. That M/s Rahman Industries Ltd, (Old Name Bharat Chemical Udhog) 1002, 1003, Akrapur, Chakrapur, Unnao has also submitted its reply with respect to issued show cause notice. The main content of the reply was that they have purchased the closed unit M/s Bharat Chemical Udhog, 1002, 1003, Akrapur, Chakrapur, Unnao in Year 2004. They have taken membership of common TSDF for disposal of hazardous waste since start of production in their unit and have obtained relevant authorization under HWM Rule and relevant consent to operate under Air and Water Act. Their unit is law abiding unit and the actual defaulter was the old unit M/s Bharat Chemical Udhog, 1002, 1003, Akrapur, Chakrapur, Unnao which was closed by UPPCB and has also provided the name and address of the owners of the old unit. U.P. Pollution Control Board has directed Regional Officer, Unnao to go through the representation and submit the report taking into cognizance the direction of Hon'ble NGT while deciding the representation. Regional Officer, Unnao has submitted the report and has confirmed that M/s Rahman Industries Ltd. has purchased the above unit in Year 2004 when the unit was lying closed as per direction of Board. Regional Officer, Unnao has also informed that the unit M/s Rahman Industries Ltd, 1002, 1003, Akrapur, Chakrapur, Unnao is complying unit. On the basis of recommendation of Regional Officer, Unnao and reply of industry, show cause notice issued against M/s Rahman Industries Ltd, 1002, 1003, Akrapur, Chakrapur, Unnao has been revoked on 17.01.2022 and fresh show cause notice has been issued against the owners of actual defaulter unit M/s Bharat Chemical Udhog vide letter dated 17.01.2022.
- k. That Regional Officer, Unnao has sent the report dated 13.04.2022 informing that M/s Bharat Chemical Udhog has submitted representation on 13-04-2022. Applicant has informed that the land has been given on lease to M/s Bharat Chemical Udhog by SmtTarannum Fatima in 1997. As per representation unit was operated for total 567 days and due to infelicitous, industry had stopped production. Thereafter SmtTarannum Fatima has sold the industry along with office and Tin Shed to M/s Rahman Export Pvt Ltd, Wajidpur, Jajmau, Kanpur on 28-06-2004. Applicant has submitted the details showing that during production since 01 July 1999 to 31 December 2003, the industry was operated for 567 days and 226.80 MT hazardous waste was generated.

*[Handwritten signatures]*

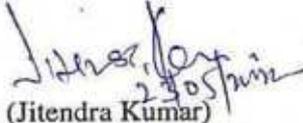
- l. The records available in the Regional Office has been scrutinized and as per office records during January 2001 to March 2001, industry has been operated for total 33 days, which matches with the details submitted by the industry. For rest period, the detail is not available in the office records. As per the inspection report dated 28.08.1999, the hazardous waste generated from the industry is 15 Ton per month. Thus, on the basis of 25 days per month operational period and hazardous waste generation 15 Ton per month, 311.27 MT hazardous waste is generated in 567 days.
- m. As per the information submitted by unit, the waste generated in 567 days has been stored in 03 pucca tanks of size 11x7x5 ft-02 Nos. and 13x7x5 ft. The size of first two tanks has been verified through the inspection report dated 15.02.2001 and 07.04.2001. But when the unit was sold to M/s Rahman Exports Pvt Ltd, no such storage was found as per the statement of M/s Rahman Exports Pvt Ltd neither any proof was provided regarding disposal of stored hazardous waste to Common TSDF. So as per recommendations of Regional Officer, Unnao, EC was imposed against the unit for disposal of 311.27 MT chromium waste.
- n. All the 05 units who had gone to Hon'ble NGT for filing the appeal have not given any record regarding Form-1 and Form-13. The inspection reports of Regional Officer, Kanpur Dehat/ Kanpur of relevant period shows that the concerned industries have time and again thrown their generated hazardous waste unscientifically outside their industry premises. The relevant reports are attached as **Annexure-1**
- o. This shows that the concerned industries were definitely responsible for disposal of generated hazardous waste to the chromium dump site. Moreover this is also a fact that this dumped hazardous waste has impacted the soil due to leachate, which has intern increase the size of dumped hazardous waste. Finally, the Environmental Compensation against total 08 units responsible for dumping of chromium waste have been imposed on dated 14.04.2022 in the ratio of their production and operation period and details of existing storage of chromium waste inside the industrial premises, which is still not disposed in some units. The calculation for EC is as follows :

क्र० सं०	उद्योग का नाम	Production capacity (MTD)	Operational Period	आंकलित अवैध रूप से फेके गये क्रोमियम वेस्ट की मात्रा	संशोधनोपरान्त आंकलित अवैध रूप से फेके गये क्रोमियम वेस्ट की मात्रा (मी०टन)	संशोधित पर्यावरणीय क्षतिपूर्ति (रूपये में)
1	M/s Cerulean Chemicals Pvt Ltd, Khanchadpur, Rania, Kanpurdehat.	4	1990 to Oct 2005 (180 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का लगभग 28.092 प्रतिशत (क्रोमियम वेस्ट 17392.854 एम.टी.)	17392.854 + [28.092 * 4652 / (28.092 + 8.779 + 4.682 + 15.021 + 5.774)] = 19488.874	876999345
2	M/s Waris chemicals Pvt ltd. Khanchandpur, Rania, Kanpur dehat	3.5	1994 to Oct 2005 NOC dated 5-9-94 (134 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का 18.299 प्रतिशत (क्रोमियम वेस्ट लगभग 11329.512 एम.टी.)  उद्योग परिसर में लगभग 1475 एम.टी. क्रोमियम वेस्ट निरीक्षण के समय भण्डारित पाया गया। जिसमें 111.8 एम.टी. मेसर्स आई०जी०एस० केमिकल प्रा०लि० से	11329.512 - 1475 = 9854.512	443453042

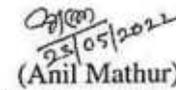
				जनित वेस्ट है। उक्त तथ्य से स्पष्ट है कि उद्योग द्वारा लगभग 9854.512 एम.टी. क्रोमियम वेस्ट को अवैध रूप से फेंका गया है।					
3	M/s Chandni chemicals pvt ltd, Khanchandpurran ia, Kanpur dehat.		3	1999 to Oct 2005 NOC dated 12-8-99 (75 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का लगभग 8.779 प्रतिशत (क्रोमियम वेस्ट लगभग 5435.267 एम.टी.)			5435.267+[8.779 *4652/ (28.092+8.779+4.6 82+15.021+5.774)] =6090.273	274062295
4	M/s Amiltha & Textiles chemicals pvt ltd, 23, khan chandrapur, rania, Kanpur dehat		3	2001 to Oct 2005 NOC dated 11-09-2001 (40 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का लगभग 4.682 प्रतिशत (क्रोमियम वेस्ट लगभग 2898.809 एम.टी.)			2898.809+[4.682 *4652/ (28.092+8.779+4.6 82+15.021+5.774)] =3248.146	146166557
5	M/s Heilger chem pvt ltd, vill- chiraaurapur, rania, kanpurdehat.		4	1995 to Oct 2005 (124 months)	उत्पादन क्षमता के आधार पर जनित कुल वेस्ट का 19.352 प्रतिशत लगभग 11981.744 एम.टी. क्रोमियम वेस्ट उद्योग परिसर में लगभग 3177 एम.टी. क्रोमियम वेस्ट निरीक्षण के समय भण्डारित पाया गया। उक्त तथ्य से स्पष्ट है कि उद्योग द्वारा लगभग 8804.744 एम.टी. क्रोमियम वेस्ट को अवैध रूप से फेंका गया है।			11981.744 - 3177=8804.744	396213484
6	M/s Rukmani chemicals pvt ltd. rania, Kanpur dehat.		3.5	31-08-96 to Oct 2005 NOC dated 31-08-96 (110 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का 15.021 प्रतिशत (क्रोमियम वेस्ट लगभग 9300.346 एम.टी.)			9300.346+[15.02 1*4652/ (28.092+8.779+4.6 82+15.021+5.774)] =10421.134	468951039
7	M/s Kaleena Chemicals, Pvt. Village Malo, GT		2	24-09-1999 21-10-2005	उत्पादन क्षमता के आधार पर कुल वेस्ट			3575.198 +[5.774*4652/	180272088

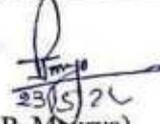


	Road, Chaubepur, Kanpur Nagar		(74 months)	का 5.774 प्रतिशत (क्रोमियम वेस्ट लगभग 3575.198 एम.टी.)	(28.092+8.779+4.6 82+15.021+5.774)] =4006.046	
8	M/s Bharat Chemical Udhog C/O SmtTarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafees, 39/72, Majeed Ahmad Road, Kanpur Nagar and Shri Iftekharul Amin, Shri Iqbal Ahsan, Shri Waqarul Amin		567 days	उत्पादन आधार पर जनित क्रोमियम वेस्ट लगभग 311.270 एम.टी.	311.270	14007150
				कुल योग	62225 MT	280,01,25000

  
(Jitendra Kumar)  
Scientific Assistant  
Regional Office  
Kanpur Dehat

  
Yogesh Mishra,  
AEE  
Regional Office  
Kanpur Nagar

  
(Anil Mathur)  
Regional Officer  
Kanpur Nagar

  
(J.P. Maurya)  
Regional Officer  
Kanpur Dehat



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. *100755* UPPCB/CL/586/TCLP/2023

Date: 14/9/23

सेवा में,

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
कानपुर देहात।

विषय:-विश्लेषण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

आपके कार्यालय द्वारा मेसर्स वारिस कैमिकल्स प्राइवेट लि०, खान चॉदपुर, रनियां, कानपुर देहात के सॉलिड वेस्ट के दिनांक 29.08.2023 को एकत्रित किये गये 02 नमूनों में किये गये हैक्जावैलेट क्रोमियम (टी०सी०एल०पी०) टेस्ट से सम्बन्धित आख्या संलग्न कर प्रेषित की जा रही है।

संलग्नक—उपरोक्तानुसार।

भवदीय,

(राम गोपाल)

मुख्य पर्यावरण अधिकारी  
केन्द्रीय प्रयोगशाला

प्रतिलिपि:-मुख्य पर्यावरण अधिकारी, वृत्त-2 को सूचनार्थ एवं कार्यावाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी  
केन्द्रीय प्रयोगशाला

o/c

*Jyoti*  
14/9/23

टी.सी.-12बी, किर्लोस्कर चण्ड, गंगती नगर,  
लखनऊ- 226010  
दूरभाष : 522-2720831, 2720828  
फैक्स : 0522 - 2720764, 2720676  
ई-मेल : info@uppeb.com  
वेबसाइट : www.uppcb.com

T.C.-12V, Vibhuti Khand, Ganga Nagar  
Lucknow - 226010  
Phone : 0522-2720831, 2720828  
Fax : 0522 - 2720764  
Email : info@uppeb.com  
Web Site : www.uppcb.com



**CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD**  
**T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
**Phone: 0522-2720832, 2720480**

**TEST REPORT: HAZARDOUS WASTE/SOLID WASTE**

S.No. ....

Dt. of compilation of test report 14.09.23

Dt./period of testing 30.08.23-13.09.23

1. इन्डस्ट्री का नाम एवं पता / Name and Address of Industry: Waris chemicals Pvt. Ltd.,  
Khanchandpur, Rania, Kanpur Dehat
2. नमूने का प्रकार (ग्रेब/कम्पोजिट/इन्टिग्रेटेड)/Type of Sample (Grab/Composite/Integrated).....
3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by Mr. Praveen Kumar  
Director (Tech)-SDM, Akbarpur, Kanpur Dehat, Mr. Ashutosh Pandey (R.O.), Mr. Sandesh Kumar (J.E.)
4. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic/Any Other) PPE Bag, 500 gm
5. नमूने एकत्रण की तिथि/Date of Sample Collection:....29.08.23.....
7. विश्लेषण हेतु आवेदनकर्ता/Analysis indented by : Regional officer, Kanpur Dehat
8. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory : 30.08.23
9. विश्लेषण विधि/method of analysis .... TCLP

S.No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2286/23	Chromium waste from covered shed	239.27
2	Ww/2287/23	Chromium waste from pucca pits	17.39

Reference: (1) EPA standard 1311: Toxicity characterstic Leaching Procedure.  
 (2) 3500 - Cr B Colorimetric Method (Diphenyl Carbazide Method) - APHA 24<sup>th</sup> Edition 2023

परीक्षणकर्ता के हस्ताक्षर/Analysed by.....  
 14/9/23

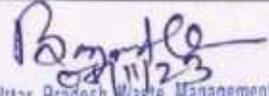
अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory .....  
 14/9/23

मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला / C.O., Central Laboratory

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

S. No.	Month	Year	Quantity Received(MT)	Quantity Processed(MT)	Quantity Disposed (MT)
1	December	2022	1362	850	850
2	January	2023	10700	4783	4783
3	February	2023	21669	9167	9167
4	March	2023	21897	25855	25855
5	April	2023	16660	11003	11003
6	May	2023	7774	11590	11590
7	June	2023	1722	15452	15452
8	July	2023	5379	5012	5012
9	August	2023	1655	3511	0
10	Septemebr	2023	612	2204	2204.12
11	October	2023	98	98	0
<b>Total (In MT)</b>			<b>89526</b>	<b>89525</b>	<b>85916</b>

<b>Quantity Re Processed (In MT)</b>	<b>5699</b>
<b>Pending Qty Waiting for PSA &amp; Disposal (In MT)</b>	<b>3651</b>

  
 Uttar Pradesh Waste Management Project  
 (A Division of Re Sustainability Ltd.)  
 Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi  
 Tehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

Details of PSA done by CPCB/ UPPCB	Nos	Qty
Total No of Stockpiles	844	89526
Total No of PSA Done	844	89525
Total No of PSA Passed	791	80217
Total No of PSA Failed	53	5699
Total No of Stockpiles Re stabilized	53	5699
Total No of Re stabilized PSA Done	53	5699
Total No of Re stabilized PSA Passed	53	5699
Total No of PSA Waiting for Result	39	3651

  
 Uttar Pradesh Waste Management Project  
 (A Division of Sustainability Ltd.)  
 Plot No. 67, NH-2 Sikandra Road, Vill. Kumbhi  
 Tehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

Name & Address of Industry: Unichem India, Vill-1373 on G.T. Road, Chaubepur, Kanpur

Annexure-3

S.No.	Year	Total Raw ore use (MT)	Total Hazardous Waste Generated (MT)	Hazardous Waste Transfer to TSDF	Remarks
1	1994-95	342.920	161.1724		
2	1995-96	193.690	91.0343		
3	1996-97	395.885	186.06595		
4	1997-98	404.125	189.93875		
5	1998-99	427.630	200.9861		
6	1999-2000	296.040	139.1388		
7	2000-01	689.190	323.9193		
8	2001-02	596.510	280.3597		
9	2002-03	125.270	58.8769		
10	2003-04	532.520	250.2844		
11	2004-05	567.020	266.4994		
12	2005-06	545.480	256.3756		
13	2006-07	278.060	130.6882		
14	2007-08	361.285	169.80395		
15	2008-09	298.620	140.3514	102.485	
16	2009-10	408.695	192.08665	398.18	
17	2010-11	338.200	158.954	554.12	
18	2011-12	501.755	235.82485	688.54	
19	2012-13	376.965	177.17355	571.02	
20	2013-14	681.740	320.4178	250.5	
21	2014-15	97.640	45.8908	725.43	
22	2015-16	40.500	19.035	748.43	
23	2016-17	60.000	28.2		
24	2017-18	0.000	0		
25	2018-19	0.000	0		
26	2019-20	0.000	0		
27	2020-21	0.000	0	0	
		✓ 8559.740	✓ 4023.078	✓ 4038.71	

Name &amp; Address of Industry: Unichem India, Vill-Maalon G.T. Road, Chaubepur, Kanpur

## Dump transfer date wise

S.No.	Date	Dump Transfer To TSDF		Total	Remarks
		BOWML	Ramky		
1	02.06.2008		12.665	12.665	
2	11.06.2008		23.795	23.795	
3	05.08.2008		12.265	12.265	
4	12.09.2008		18.225	18.225	
5	10.10.2008		18.92	18.920	
6	10.12.2008		16.615	16.615	
7	05.02.2009		216.55	216.550	
8	03.12.2009		85.240	85.240	
9	17.12.2009		96.390	96.390	
10	30.01.2010		10.260	10.260	
11	09.03.2010		206.050	206.050	
12	12.11.2010	129.61		129.610	
13	28.12.2010		208.2	208.200	
14	03.03.2011		159.92	159.920	
15	29.08.2011		295.59	295.590	
16	13.12.2011	233.030		233.030	
17	28.02.2012	411.120		411.120	
18	13.03.2012	159.900		159.900	
19	28.03.2013	170.680		170.680	
20	19.06.2013		79.820	79.820	
21	04.01.2014		312.400	312.400	
22	31.03.2014		413.030	413.030	
23	07.10.2015		423.995	423.995	
24	07.10.2015		225.565	225.565	
25	26.09.2015		98.870	98.870	
		4 1104.34	5 2934.37	4038.71	

**Name & Address of Industry: Khanna's Vivek Chemicals Pvt Ltd.**

S.No.	Year	Total Raw ore use (MT)	Total Hazardous Waste Generated (MT)	Hazardous Waste Transfer to TSDF	Remarks
1	2000-01	179.060	64.4616		
2	2001-02	171.400	61.704		
3	2002-03	171.545	61.7562		
4	2003-04	217.715	78.3774		
5	2004-05	194.475	70.011		
6	2005-06	63.500	22.86		
7	2006-07	125.650	45.234		
8	2007-08	127.115	45.7614	96.855	
9	2008-09	76.480	27.5328	112.635	
10	2009-10	154.970	55.7892	88.250	
11	2010-11	144.700	52.092	88.565	
12	2011-12	190.000	68.4	87.885	
13	2012-13	216.000	77.76	87.055	
14	2013-14	301.540	108.5544	98.333	
15	2014-15	190.060	68.4216	41.555	
		<b>2524.210</b>	<b>908.7156</b>	<b>701.133</b>	

Name &amp; Address of Industry: Khanna's Vivek Chemicals Pvt Ltd.

## Dump transfer date wise

S.No.	Date	Total Dump Transfer Hazardous Waste (MT)	Remarks
1	29.05.2008	3.835	
2	20.06.2008	8.65	
3	09.07.2008	12.705	
4	14.08.2008	11.795	
5	10.09.2008	9.665	
6	14.10.2008	13.04	
7	29.10.2008	12.075	
8	12.11.2008	11.97	
9	02.12.2008	13.12	
10	07.01.2009	12.4	
11	30.01.2009	13.86	
12	12.02.2009	12.3	
13	21.03.2009	11.04	
14	16.04.2009	13.215	
15	18.05.2009	12.85	
16	20.06.2009	8.78	
17	22.08.2009	9.21	
18	27.10.2009	8.875	
19	18.11.2009	10.105	
20	17.04.2010	9.32	
21	22.07.2010	12.23	
22	22.07.2010	12.93	
23	11.09.2010	13.78	
24	27.09.2010	13.03	
25	18.11.2010	12.34	
26	04.12.2010	14.62	
27	26.03.2011	13.08	
28	14.04.2011	14.02	
29	10.05.2011	13.8	
30	12.08.2011	14.51	
31	05.04.2011	12.725	
32	03.11.2011	8.835	
33	23.11.2011	11.595	
34	11.02.2012	13.685	
35	27.03.2012	14.195	

36	28.07.2012	13.265	
37	07.08.2012	15.1	
38	01.11.2012	9.135	
39	07.12.2012	12.945	
40	18.12.2012	9.56	
41	08.01.2013	14.315	
42	13.02.2013	13.28	
43	17.06.2013	11.35	
44	02.08.2013	13.85	
45	26.09.2013	11.27	
46	20.11.2013	9.3	
47	04.12.2013	13.69	
48	08.02.2014	13.23	
49	06.06.2014	8.248	
50	07.06.2014	7.564	
51	12.06.2014	8.858	
52	14.06.2014	9.242	
53	25.07.2014	10.78	
54	28.07.2014	12.081	
55	05.11.2014	14.07	
56	27.12.2014	14.26	
57	06.02.2015	13.89	
58	25.03.2015	14.465	
59	28.03.2015	13.2	
		<b>701.133</b>	



oversight committee &lt;oversightcommitteeg@gmail.com&gt;

---

**Information required during the visit dated 08.11.2023-Unichem Waste Lifting Details**

---

**UPWMP** <upwmp@resustainability.com>  
Reply-To: upwmp@resustainability.com  
To: oversightcommitteeg@gmail.com

Thu, Nov 23, 2023 at 11:38 AM

Respected Sir/Ma'am,

Please find the attached sheet for your kind perusal.

Regards  
Uttar Pradesh Waste Management Project



Re Sustainability Limited | UPWMP | Plot No 672 on NH-2| [Sikandra Road](#), Village Kumbhi | Tehsil Akbarpur | Kanpur Dehat U.P | India | M: +919335745566 | [upwmp@resustainability.com](mailto:upwmp@resustainability.com)

---

 **Unichem waste lifting details 2008 to 2016-17.xlsx**  
28K

S.No	Date	Month	Year	Manifest No.	Region	Membership No.	Generator Name	Waste Type	Qty	Disposal Qty
1		Jun	FY 08-09		Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	36.460	DLF
2		Aug	FY 08-09		Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.265	LAT
3	09/11/2008	Sep	FY 08-09	2155	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.620	DLF
4	09/11/2008	Sep	FY 08-09	2156	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.605	DLF
5	30/9/2008	Sep	FY 08-09	2157	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.270	DLF
6	10/03/2008	Oct	FY 08-09	2158	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.650	DLF
7	21/11/2008	Nov	FY 08-09	2159	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.600	DLF
8	24/11/2008	Nov	FY 08-09	2160	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	6.015	DLF
9	12/01/2009	Jan	FY 08-09	1921	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.120	DLF
10	12/01/2009	Jan	FY 08-09	1922	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.980	DLF
11	12/01/2009	Jan	FY 08-09	1923	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.575	DLF
12	12/01/2009	Jan	FY 08-09	1924	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.655	DLF
13	12/01/2009	Jan	FY 08-09	1926	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.045	DLF
14	12/01/2009	Jan	FY 08-09	1925	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.115	DLF
15	13/01/2009	Jan	FY 08-09	1927	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.385	DLF
16	13/01/2009	Jan	FY 08-09	1928	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.605	DLF
17	13/01/2009	Jan	FY 08-09	1930	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.785	DLF
18	13/01/2009	Jan	FY 08-09	1929	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.535	DLF
19	15/01/2009	Jan	FY 08-09	1932	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.995	DLF
20	15/01/2009	Jan	FY 08-09	1933	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.820	DLF
21	15/01/2009	Jan	FY 08-09	1934	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.085	DLF
22	15/01/2009	Jan	FY 08-09	1935	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.280	DLF
23	16/01/2009	Jan	FY 08-09	1931	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.890	DLF
24	16/01/2009	Jan	FY 08-09	1936	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.475	DLF
25	16/01/2009	Jan	FY 08-09	1937	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.490	DLF
26	16/01/2009	Jan	FY 08-09	1938	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.915	DLF
27	17/01/2009	Jan	FY 08-09	1940	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.520	DLF
28	17/01/2009	Jan	FY 08-09	1939	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.285	DLF
29	27/04/2011	Apr	FY 11-12	9331	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	13.510	DLF
30	28/04/2011	Apr	FY 11-12	9332	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.610	DLF
31	30/04/2011	Apr	FY 11-12	9333	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	19.100	DLF
32	02/05/2011	May	FY 11-12	9334	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	22.210	DLF
33	02/05/2011	May	FY 11-12	9335	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	21.140	DLF
34	03/05/2011	May	FY 11-12	8717	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	17.890	DLF
35	03/05/2011	May	FY 11-12	9568	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	13.790	DLF
36	04/05/2011	May	FY 11-12	9626	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.140	DLF
37	04/05/2011	May	FY 11-12	9627	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	13.700	DLF
38	24/06/2011	Jun	FY 11-12	8718	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.090	DLF
39	25/06/2011	Jun	FY 11-12	8719	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.430	DLF
40	27/06/2011	Jun	FY 11-12	10239	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.530	DLF
41	28/06/2011	Jun	FY 11-12	10240	Chaubepur	5	Unichem India Ltd.	E.T.P SLUDGE	7.980	DLF
42	30/06/2011	Jun	FY 11-12	10241	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.030	DLF
43	04/07/2011	Jul	FY 11-12	10236	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.250	DLF
44	05.05.2015	May	FY 15-16	26821	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.230	DLF
45	08.04.2015	Apr	FY 15-16	23511	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.600	DLF
46	08.05.2015	May	FY 15-16	26822	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.775	DLF
47	09.04.2015	Apr	FY 15-16	26730	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.820	DLF
48	09.05.2015	May	FY 15-16	26823	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.540	DLF
49	09.05.2015	May	FY 15-16	26824	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.850	DLF
50	10.04.2015	Apr	FY 15-16	26729	Chaubepur	5	Unichem India Ltd.	ETP SLUDGE	7.570	DLF
51	11.04.2015	Apr	FY 15-16	26721	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.330	DLF
52	12.05.2015	May	FY 15-16	26825	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.455	DLF
53	13.04.2015	Apr	FY 15-16	23512	Chaubepur	5	Unichem India Ltd.	ETP SLUDGE	7.270	DLF
54	13.04.2015	Apr	FY 15-16	23513	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.645	DLF
55	13.05.2015	May	FY 15-16	26826	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.690	DLF
56	14.05.2015	May	FY 15-16	26827	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.395	DLF

57	15.04.2015	Apr	FY 15-16	23514	Chaubepur	5	Unichem India Ltd.	ETP SLUDGE	7.125	DLF
58	15.05.2015	May	FY 15-16	26828	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.850	DLF
59	16.04.2015	Apr	FY 15-16	23515	Chaubepur	5	Unichem India Ltd.	ETP SLUDGE	7.625	DLF
60	16.05.2015	May	FY 15-16	26829	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.210	DLF
61	17.04.2015	Apr	FY 15-16	23516	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.450	DLF
62	19.05.2015	May	FY 15-16	26830	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.435	DLF
63	20.04.2015	Apr	FY 15-16	23517	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.600	DLF
64	20.05.2015	May	FY 15-16	23523	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.240	DLF
65	21.04.2015	Apr	FY 15-16	23518	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.450	DLF
66	22.04.2015	Apr	FY 15-16	23519	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.820	DLF
67	23.04.2015	Apr	FY 15-16	26722	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.650	DLF
68	23.04.2015	Apr	FY 15-16	26723	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.530	DLF
69	28.4.2015	Apr	FY 15-16	26724	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.280	DLF
70	29.4.2015	Apr	FY 15-16	26725	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.550	DLF
71	30.04.2015	Apr	FY 15-16	26726	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.280	DLF
72	4.05.2015	May	FY 15-16	26727	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.750	DLF
73	5.05.2015	May	FY 15-16	26728	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.550	DLF
74	11/12/2010	Nov	FY 2010-11	07866	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	15.770	DLF
75	11/12/2010	Nov	FY 2010-11	07867	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.600	DLF
76	11/12/2010	Nov	FY 2010-11	07868	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	9.590	DLF
77	03/08/2010	Sep	FY 2010-11	04776	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.310	DLF
78	13/11/2010	Nov	FY 2010-11	07869	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.450	DLF
79	13/11/2010	Nov	FY 2010-11	07870	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.040	DLF
80	14/03/2011	Mar	FY 2010-11	07632	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	27.160	DLF
81	15/11/2010	Nov	FY 2010-11	07871	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.510	DLF
82	15/11/2010	Nov	FY 2010-11	07873	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.650	DLF
83	15/11/2010	Nov	FY 2010-11	07872	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	15.680	DLF
84	16/11/2010	Nov	FY 2010-11	6234	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.090	DLF
85	16/11/2010	Nov	FY 2010-11	7875	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.390	DLF
86	16/11/2010	Nov	FY 2010-11	7874	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.980	DLF
87	17/08/2010	Aug	FY 2010-11	04774	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	27.250	DLF
88	17/08/2010	Aug	FY 2010-11	04775	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	15.040	DLF
89	17/11/2010	Nov	FY 2010-11	7656	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.850	DLF
90	20/01/2011	Jan	FY 2010-11	08331	Chaubepur	5	Unichem India Ltd.	E.T.P. SLUDGE	12.880	DLF
91	21/01/2011	Jan	FY 2010-11	08332	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.640	DLF
92	22/01/2011	Jan	FY 2010-11	08334	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.200	DLF
93	22/01/2011	Jan	FY 2010-11	08333	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	27.560	DLF
94	24/01/2011	Jan	FY 2010-11	08335	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	30.960	DLF
95	24/01/2011	Jan	FY 2010-11	00	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	31.060	DLF
96	25/01/2011	Jan	FY 2010-11	08336	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	22.510	DLF
97	28/01/2011	Jan	FY 2010-11	08337	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	12.210	DLF
98	28/02/2011	Feb	FY 2010-11	08339	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	14.230	DLF
99	28/02/2011	Feb	FY 2010-11	08340	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	23.526	DLF
100	28/02/2011	Feb	FY 2010-11	08272	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	11.120	DLF
101	28/02/2011	Feb	FY 2010-11	08271	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	30.950	DLF
102	03/12/2009	Dec	FY09-10	04908	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.170	DLF
103	07/12/2009	Dec	FY09-10	04909	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.630	DLF
104	07/12/2009	Dec	FY09-10	04910	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.020	DLF
105	07/12/2009	Dec	FY09-10	05016	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.280	DLF
106	07/12/2009	Dec	FY09-10	05017	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.610	DLF
107	08/12/2009	Dec	FY09-10	05018	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	16.440	DLF
108	08/12/2009	Dec	FY09-10	05019	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.240	DLF
109	09/12/2009	Dec	FY09-10	04771	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.260	DLF
110	23/11/2009	Nov	FY09-10	04901	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.040	DLF
111	25/11/2009	Nov	FY09-10	04902	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	13.080	DLF
112	25/11/2009	Nov	FY09-10	04903	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	14.940	DLF
113	26/11/2009	Nov	FY09-10	04904	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.700	DLF
114	27/11/2009	Nov	FY09-10	04905	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.890	DLF

115	27/11/2009	Nov	FY09-10	04907	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	10.080	DLF
116	28/11/2009	Nov	FY09-10	04906	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	15.510	DLF
117	04/06/2013	Apr	FY13-14	17036	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	20.640	LAT
118	04/09/2013	Apr	FY13-14	16886	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	21.470	LAT
119	04/11/2013	Apr	FY13-14	16611	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	22.030	LAT
120	20/04/2013	Apr	FY13-14	17273	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	15.680	DLF
121	02.12.2013	Dec	FY13-14	19174	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.025	DLF
122	03.12.2013	Dec	FY13-14	19175	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.210	DLF
123	04.12.2013	Dec	FY13-14	19176	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.815	DLF
124	05.12.2013	Dec	FY13-14	19138	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.245	DLF
125	06.12.2013	Dec	FY13-14	19139	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.145	DLF
126	07.12.2013	Dec	FY13-14	20980	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.275	DLF
127	03.02.2014	Feb	FY13-14	21323	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.060	DLF
128	04.02.2014	Feb	FY13-14	21011	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.025	DLF
129	05.02.2014	Feb	FY13-14	21010	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
130	06.02.2014	Feb	FY13-14	21346	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.080	DLF
131	07.02.2014	Feb	FY13-14	21324	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.885	DLF
132	08.02.2014	Feb	FY13-14	21347	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.935	INC
133	1.02.2014	Feb	FY13-14	19104	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.155	DLF
134	10.02.2014	Feb	FY13-14	21348	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.145	DLF
135	11.02.2014	Feb	FY13-14	21325	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.055	DLF
136	12.02.2014	Feb	FY13-14	21349	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.040	DLF
137	13.02.2014	Feb	FY13-14	20976	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.200	DLF
138	14.02.2014	Feb	FY13-14	20977	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.030	DLF
139	17.02.2014	Feb	FY13-14	20978	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.110	DLF
140	18.02.2014	Feb	FY13-14	20979	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.120	DLF
141	19.02.2014	Feb	FY13-14	21350	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.035	DLF
142	20.02.2014	Feb	FY13-14	19121	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.185	DLF
143	21.02.2014	Feb	FY13-14	19122	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.075	DLF
144	24.02.2014	Feb	FY13-14	21012	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.045	DLF
145	26.02.2014	Feb	FY13-14	21013	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.045	DLF
146	27.02.2014	Feb	FY13-14	21014	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.065	DLF
147	28.02.2014	Feb	FY13-14	21015	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.025	DLF
148	06.01.2014	Jan	FY13-14	19140	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.415	DLF
149	07.01.2014	Jan	FY13-14	21016	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.155	DLF
150	08.01.2014	Jan	FY13-14	21017	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.075	DLF
151	09.01.2014	Jan	FY13-14	19099	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.275	DLF
152	10.01.2014	Jan	FY13-14	19100	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.085	DLF
153	11.01.2014	Jan	FY13-14	19101	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.315	DLF
154	18.01.2014	Jan	FY13-14	21321	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.400	DLF
155	20.01.2014	Jan	FY13-14	21006	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.110	DLF
156	21.01.2014	Jan	FY13-14	21007	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.215	DLF
157	22.01.2014	Jan	FY13-14	21008	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.650	DLF
158	23.01.2014	Jan	FY13-14	21322	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.025	DLF
159	24.01.2014	Jan	FY13-14	21018	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.160	DLF
160	25.01.2014	Jan	FY13-14	21019	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.855	DLF
161	27.01.2014	Jan	FY13-14	21020	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.285	DLF
162	28.01.2014	Jan	FY13-14	19120	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.165	DLF
163	29.01.2014	Jan	FY13-14	19102	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.085	DLF
164	30.01.2014	Jan	FY13-14	19103	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.270	DLF
165	31.01.2014	Jan	FY13-14	21009	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.075	DLF
166	01.03.2014	Mar	FY13-14	21751	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.11	DLF
167	03.03.2014	Mar	FY13-14	21451	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.1	DLF
168	04.03.2014	Mar	FY13-14	21752	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.005	DLF
169	05.03.2014	Mar	FY13-14	21753	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.225	DLF
170	06.03.2014	Mar	FY13-14	21754	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.06	DLF
171	07.03.2014	Mar	FY13-14	21755	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.185	DLF
172	08.03.2014	Mar	FY13-14	21756	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.045	DLF

173	11.03.2014	Mar	FY13-14	21757	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.07	DLF
174	12.03.2014	Mar	FY13-14	21758	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.025	DLF
175	13.03.2014	Mar	FY13-14	21759	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.085	DLF
176	14.03.2014	Mar	FY13-14	21760	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.03	DLF
177	15.03.2014	Mar	FY13-14	21452	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.045	DLF
178	12.11.2013	Nov	FY13-14	18947	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.010	DLF
179	12.11.2013	Nov	FY13-14	18946	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.420	DLF
180	13.11.2013	Nov	FY13-14	19141	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.020	DLF
181	14.11.2013	Nov	FY13-14	19142	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.005	DLF
182	15.11.2013	Nov	FY13-14	19143	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.015	DLF
183	16.11.2013	Nov	FY13-14	19144	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.670	DLF
184	18.11.2013	Nov	FY13-14	19145	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.925	DLF
185	19.11.2013	Nov	FY13-14	19146	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
186	20.11.2013	Nov	FY13-14	19123	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.165	DLF
187	21.11.2013	Nov	FY13-14	19124	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.055	DLF
188	22.11.2013	Nov	FY13-14	19125	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	7.980	DLF
189	23.11.2013	Nov	FY13-14	19132	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.125	DLF
190	25.11.2013	Nov	FY13-14	19111	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.075	DLF
191	26.11.2013	Nov	FY13-14	19112	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.055	DLF
192	27.11.2013	Nov	FY13-14	19113	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.020	DLF
193	28.11.2013	Nov	FY13-14	19133	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.045	DLF
194	30.11.2013	Nov	FY13-14	19134	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.195	DLF
195	21.04.2014	Apr	FY14-15	21453	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.055	DLF
196	22.04.2014	Apr	FY14-15	21454	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.14	DLF
197	22.04.2014	Apr	FY14-15	21455	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.025	DLF
198	12.05.2014	May	FY14-15	22202	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.15	DLF
199	13.05.2014	May	FY14-15	21456	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.25	DLF
200	14.05.2014	May	FY14-15	22203	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.15	DLF
201	15.05.2014	May	FY14-15	22204	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.31	DLF
202	23.05.2014	May	FY14-15	21457	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.25	DLF
203	24.05.2014	May	FY14-15	22431	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.235	DLF
204	26.05.2014	May	FY14-15	22432	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.135	DLF
205	27.05.2014	May	FY14-15	22433	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.52	DLF
206	2.06.2014	Jun	FY14-15	22434	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.1	DLF
207	3.06.2014	Jun	FY14-15	22435	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.12	DLF
208	4.06.2014	Jun	FY14-15	22436	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.275	DLF
209	5.06.2014	Jun	FY14-15	22437	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.28	DLF
210	6.06.2014	Jun	FY14-15	22438	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.065	DLF
211	7.06.2014	Jun	FY14-15	22439	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.29	DLF
212	9.06.2014	Jun	FY14-15	22440	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.085	DLF
213	16.06.2014	Jun	FY14-15	21458	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.035	DLF
214	23.06.2014	Jun	FY14-15	22205	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.185	DLF
215	24.06.2014	Jun	FY14-15	22207	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.17	DLF
216	4.07.2014	Jul	FY14-15	22206	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.125	DLF
217	5.07.2014	Jul	FY14-15	22208	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.175	DLF
218	7.07.2014	Jul	FY14-15	22711	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.165	DLF
219	12.07.2014	Jul	FY14-15	22712	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.155	DLF
220	14.07.2014	Jul	FY14-15	22713	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.19	DLF
221	15.07.2014	Jul	FY14-15	21714	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.24	DLF
222	16.07.2014	Jul	FY14-15	22715	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
223	17.07.2014	Jul	FY14-15	22716	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.1	DLF
224	18.07.2014	Jul	FY14-15	22717	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.13	DLF
225	19.07.2014	Jul	FY14-15	22718	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
226	21.07.2014	Jul	FY14-15	23075	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.22	DLF
227	22.07.2014	Jul	FY14-15	22721	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.155	DLF
228	23.07.2014	Jul	FY14-15	22722	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.11	DLF
229	24.07.2014	Jul	FY14-15	22719	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.175	DLF
230	25.07.2014	Jul	FY14-15	23076	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.16	DLF

231	26.07.2014	Jul	FY14-15	23077	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
232	28.07.2014	Jul	FY14-15	23078	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.16	DLF
233	30.07.2014	Jul	FY14-15	22723	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.1	DLF
234	08/01/2014	Aug	FY14-15	22724	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.105	DLF
235	08/05/2014	Aug	FY14-15	22725	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
236	08/06/2014	Aug	FY14-15	23079	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.13	DLF
237	08/07/2014	Aug	FY14-15	22726	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.08	DLF
238	08/08/2014	Aug	FY14-15	22727	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.135	DLF
239	08/08/2014	Aug	FY14-15	22729	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.135	DLF
240	08/09/2014	Aug	FY14-15	22728	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
241	13/8/2014	Aug	FY14-15	22730	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.105	DLF
242	14/8/2014	Aug	FY14-15	23071	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.12	DLF
243	16/8/2014	Aug	FY14-15	23072	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8	DLF
244	18/8/2014	Aug	FY14-15	22209	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.115	DLF
245	18/8/2014	Aug	FY14-15	23073	Chaubepur	5	Unichem India Ltd.	Stabilized Basic Chrome Sulpahte	8.11	DLF
246	20/8/2014	Aug	FY14-15	23074	Chaubepur	5	Unichem India LTD	Stabilized Basic Chrome Sulpahte	8.2	DLF
247	4/30/2015	April	FY 15-16	26726	Chaubepur	5	Unichem India LTD	STB. BCS	7.280	DLF
248	4/23/2015	April	FY 15-16	26722	Chaubepur	5	Unichem India LTD	STB. BCS	7.650	DLF
249	4/23/2015	April	FY 15-16	26723	Chaubepur	5	Unichem India LTD	STB. BCS	7.530	DLF
250	4/10/2015	April	FY 15-16	26729	Chaubepur	5	Unichem India LTD	STB. BCS	7.570	DLF
251	4/13/2015	April	FY 15-16	23512	Chaubepur	5	Unichem India LTD	STB. BCS	7.270	DLF
252	4/15/2015	April	FY 15-16	23514	Chaubepur	5	Unichem India LTD	STB. BCS	7.125	DLF
253	4/16/2015	April	FY 15-16	23515	Chaubepur	5	Unichem India LTD	STB. BCS	7.625	DLF
254	4/8/2015	April	FY 15-16	23511	Chaubepur	5	Unichem India LTD	STB. BCS	7.600	DLF
255	4/9/2015	April	FY 15-16	26730	Chaubepur	5	Unichem India LTD	STB. BCS	7.820	DLF
256	4/11/2015	April	FY 15-16	26721	Chaubepur	5	Unichem India LTD	STB. BCS	7.330	DLF
257	4/13/2015	April	FY 15-16	23513	Chaubepur	5	Unichem India LTD	STB. BCS	7.645	DLF
258	4/17/2015	April	FY 15-16	23516	Chaubepur	5	Unichem India LTD	STB. BCS	7.450	DLF
259	4/20/2015	April	FY 15-16	23517	Chaubepur	5	Unichem India LTD	STB. BCS	7.600	DLF
260	4/21/2015	April	FY 15-16	23518	Chaubepur	5	Unichem India LTD	STB. BCS	7.450	DLF
261	4/22/2015	April	FY 15-16	23519	Chaubepur	5	Unichem India LTD	STB. BCS	7.820	DLF
262	5/4/2015	May	FY 15-16	26727	Chaubepur	5	Unichem India LTD	STB. BCS	7.750	DLF
263	5/5/2015	May	FY 15-16	26728	Chaubepur	5	Unichem India LTD	STB. BCS	7.550	DLF
264	5/5/2015	May	FY 15-16	26821	Chaubepur	5	Unichem India LTD	STB. BCS	7.230	DLF
265	5/8/2015	May	FY 15-16	26822	Chaubepur	5	Unichem India LTD	STB. BCS	7.775	DLF
266	5/16/2015	May	FY 15-16	26829	Chaubepur	5	Unichem India LTD	STB. BCS	7.210	DLF
267	5/19/2015	May	FY 15-16	26830	Chaubepur	5	Unichem India LTD	STB. BCS	7.435	DLF
268	5/20/2015	May	FY 15-16	23523	Chaubepur	5	Unichem India LTD	STB. BCS	7.240	DLF
269	4/28/2015	April	FY 15-16	26724	Chaubepur	5	Unichem India LTD	STB. BCS	7.280	DLF
270	4/29/2015	April	FY 15-16	26725	Chaubepur	5	Unichem India LTD	STB. BCS	7.550	DLF
271	5/9/2015	May	FY 15-16	26823	Chaubepur	5	Unichem India LTD	STB. BCS	7.540	DLF
272	5/9/2015	May	FY 15-16	26824	Chaubepur	5	Unichem India LTD	STB. BCS	7.850	DLF
273	5/12/2015	May	FY 15-16	26825	Chaubepur	5	Unichem India LTD	STB. BCS	7.455	DLF
274	5/13/2015	May	FY 15-16	26826	Chaubepur	5	Unichem India LTD	STB. BCS	7.690	DLF
275	5/14/2015	May	FY 15-16	26827	Chaubepur	5	Unichem India LTD	STB. BCS	7.395	DLF
276	5/15/2015	May	FY 15-16	26828	Chaubepur	5	Unichem India LTD	STB. BCS	7.850	DLF
277	20/06/2016	June	FY16-17	1042	Chaubepur	5	Unichem India LTD	STB. BCS	6.675	DLF
278	20/06/2016	June	FY16-17	1041	Chaubepur	5	Unichem India LTD	STB. BCS	7.910	DLF
279	22/06/2016	June	FY16-17	1043	Chaubepur	5	Unichem India LTD	STB. BCS	8.030	DLF
280	23/06/2016	June	FY16-17	1044	Chaubepur	5	Unichem India LTD	STB. BCS	7.625	DLF
281	24/06/2016	June	FY16-17	1045	Chaubepur	5	Unichem India LTD	STB. BCS	8.110	DLF
282	25/06/2016	June	FY16-17	1046	Chaubepur	5	Unichem India LTD	STB. BCS	8.650	DLF
283	27/06/2016	June	FY16-17	1047	Chaubepur	5	Unichem India LTD	STB. BCS	8.900	DLF
284	28/06/2016	June	FY16-17	1048	Chaubepur	5	Unichem India LTD	STB. BCS	7.965	DLF
285	11/7/2016	July	FY16-17	1049	Chaubepur	5	Unichem India LTD	STB. BCS	8.815	DLF
286	12/7/2016	July	FY16-17	1050	Chaubepur	5	Unichem India LTD	STB. BCS	8.545	DLF
287	13/07/2016	July	FY16-17	1241	Chaubepur	5	Unichem India LTD	STB. BCS	8.935	DLF
288	18/07/2016	July	FY16-17	1242	Chaubepur	5	Unichem India LTD	STB. BCS	8.775	DLF



oversight committee &lt;oversightcommitteeg@gmail.com&gt;

---

## Information required during the visit dated 08.11.2023-Khanna Vivek Waste Lifting Details

---

UPWMP <upwmp@resustainability.com>  
Reply-To: upwmp@resustainability.com  
To: oversightcommitteeg@gmail.com

Thu, Nov 23, 2023 at 1:53 PM

Respected Sir/Ma'am,

Please find the attached details for your kind reference.

Regards

Uttar Pradesh Waste Management Project



Re Sustainability Limited | UPWMP | Plot No 672 on NH-2| [Sikandra Road](#), Village Kumbhi | Tehsil Akbarpur | Kanpur Dehat U.P | India | M: +919335745566 | [upwmp@resustainability.com](mailto:upwmp@resustainability.com)

---

 **Khanna Vivek waste lifting details.xlsx**  
14K

# 1385

S.No	Date	Month	Year	Manifest No.	Region	Members hip No.	Generator Name	Waste Type	Qty	Disposal Qty
1		May	FY-08-09	2121	Kanpur	6	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	3.835	DLF
2		Jun	FY 08-09	2122	Kanpur	6	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.650	DLF
3		Jul	FY 08-09	2123	Kanpur	6	Khannas Vivek Chemicals Pvt. Ltd.	Stablized ( BCS)	12.705	LAT
4		Aug	FY 08-09	2124	Kanpur	6	Khanna Vivek Chemicals Pvt Ltd	Stabilized ETP Sludg	11.795	LAT
5	09/11/2008	Sep	FY 08-09	2125	Kanpur	6	Khanna Vivek Chemicals Pvt. Ltd.	Stabilized Basic Chrome Sulpahte	9.665	DLF
6	14/04/2011	Apr	FY 11-12	9447	KANPUR	6	KHANNA VIVEK CHEMICALS PVT LTD	STAB. BCS	14.020	DLF
7	10/05/2011	May	FY 11-12	9448	KANPUR	6	KHANNA VIVEK CHEMICALS PVT LTD	STAB. BCS	13.800	DLF
8	12/08/2011	Aug	FY 11-12	9449	KANPUR	6	KHANNA VIVEKS CHEMICALS PVT LTD	STAB. BCS	14.510	DLF
9	06/09/2011	Sep	FY 11-12	10381	KANPUR	6	KHANNA VIVEK CHEMICALS	SOLID SLUDGE/STAB.BCS.	12.725	DLF
10	03/11/2011	Nov	FY 11-12	10382	KANPUR	6	KHANNA VIVEK CHEMICALS PVT LTD	STAB BCS WASTE	8.835	DLF
11	23//11/2011	Nov	FY 11-12	10383	PANKI	6	KHANNA VIVEK CHEMICALS PVT LTD	SOLID SLUDGE	11.595	DLF
12	12/02/2012	Feb	FY 11-12	10384	KANPUR	6	KHANNAS VIVEK CHEMICALS (P) LTD	STAB. BCS WASTE	13.685	DLF
13	27/03/2012	Mar	FY 11-12	10385	KANPUR	6	KHANNA VIVEK CHEMICALS PVT LTD	STAB BCS	14.195	DLF
14	30/07/2012	Jul	FY 12-13	14561	PANKI	6	KHANNA VIVEKS CHEMICALS PVT LTD	STAB SOLID WASTE	13.265	DLF
15	08/08/2012	Aug	FY 12-13	14562	PANKI	6	KHANNA VIVEK CHEMICALS PVT LTD	SOLID SLUDGE	15.100	DLF
16	11/01/2012	Nov	FY 12-13	14563	KANPUR	6	KHANNA & VIVEK CHEMICALS	SLOID WASTE	9.135	DLF
17	07.12.2012	Dec	FY 12-13	14564	KANPUR	6	KHANNAS VIVEK CHEMICALS PVT	STAB. BCS SLUDGE	12.945	DLF
18	18/12/2012	Dec	FY 12-13	16440	KANPUR	6	KHANNAS VIVEK CHEMICALS PVT	SOLID HAZ-WASTE	9.560	DLF
19	01/08/2013	Jan	FY 12-13	15870	KANPUR	6	KHANNAS VIVEK CHEMICALS	STAB. BCS SLUDGE	14.315	DLF
20	14/02/13	Feb	FY 12-13	15161	KANPUR	6	Khanna Vivek Chemicles Pvt Ltd	STAB. SLUDGE	13.250	DLF
21	04/12/2010	Dec	FY 2010-11	06766	KANPUR	6	KHANNA VIVEK'S CHEMICALS	STAB.BCS.SLUDGE	14.620	DLF
22	13/09/2010	Sep	FY 2010-11	03870	KANPUR	6	KHANNA VIVEK CHEMICALS	STAB. BCS SLUDGE	13.780	DLF
23	18/11/2010	Nov	FY 2010-11	06765	KANPUR	6	KHANNA VIVEK CHEMICALS PVT. LTD	STABILIZED BCS	12.340	DLF
24	26/03/2011	Mar	FY 2010-11	08716	KANPUR	6	KHANNA VIVEK CHEMICALS	SOLID SLUDGE	13.080	DLF
25	28/09/2010	Sep	FY 2010-11	06764	KANPUR	6	Khanna Vivek Chemicles Pvt Ltd	STAB. BCS SLUDGE	13.030	DLF
26	19/11/2009	Nov	FY09-10	03869	Kanpur	6	Khanna Vivek Chemicles Pvt Ltd.	Stb. BCS (Solid Sudge)	10.105	DLF

# 1386

27	22/06/2009	Jun	FY09-10	03866	Kanpur	6	Khanna Vivek Chemicles Pvt Ltd.	Stabilised Solid Waste (BCS)	8.780	DLF
28	22/08/2009	Aug	FY09-10	03867	Kanpur	6	Khanna Vivek Chemicles Pvt Ltd	Stab. BCS	9.210	DLF
29	28/10/2009	Oct	FY09-10	03868	Kanpur	6	Khanna Vivek Chemicals (P) Ltd.	Stab.BCS Sludge	8.875	DLF
30	08/02/2013	Aug	FY13-14	16808	KANPUR	6	Khanna Vivek Chemicles Pvt Ltd	STAB. ETP SLUDGE	13.850	DLF
31	04.12.2013	Dec	FY13-14	19444	PANKI	6	KHANNA'S VIVEK CHEMICAL PVT LTD	STAB. BCS SLUDGE	13.690	DLF
32	10.02.2014	Feb	FY13-14	19445		6	KHANNAS VIVEK CHEMICALS	SOLID WASTE	13.230	DLF
33	17.06.2013	Jun	FY13-14	16807	PANKI	6	Khanna Vivek Chemicles Pvt Ltd	SOLIED SLUDGE	11.350	LAT
34	20.11.2013	Nov	FY13-14	19443	PANKI	6	KHANNA'S VIVEK CHEMICALS PVT. LTD.	SOLID SLUDGE	9.300	DLF
35	26/09/2013	Sep	FY13-14	16809	PANKI	6	KHANNA & VIVEK CHEMICAL PVT LTD	STAB.HAZ.WASTE	11.270	DLF
36	8.11.2014	Nov	FY14-15	23988	KANPUR	6	KHANNA VIVEK	SOLID WASTE	13.12	DLF
								<b>Total Qty</b>	<b>427.215</b>	

**Bharat Oil and Waste Management Ltd.**  
(Gata No.672 Village Kumbhi Akbarpur, Kanpur Dehat)

S. No.	Month	Quantity Received(MT)	Quantity Processed (MT)	Quantity Disposed (MT)
1	22-Dec	593.475	0	0
2	23-Jan	903.49	518.89	518.89
3	23-Feb	863.135	429.835	429.835
4	23-Mar	1106.02	1068.19	1068.19
5	23-Apr	1536.026	426.245	426.245
6	23-May	0	1458.585	1458.585
7	23-Jun	0	1100.401	1100.401
8	23-Jul	0	0	0
9	23-Aug	0	0	0
10	23-Sep	0	0	0
11	23-Oct	0	0	0
<b>Total</b>		<b>5002.146</b>	<b>5002.146</b>	<b>5002.146</b>

For Bharat Oil and Waste Management Ltd.



*Adhik*

## Bharat Oil & Waste Management Ltd.

Gata No. 672 Vill-kumbhi Akbarpur Kanpur dehat 209101

Details of PSA done by CPCB/ UPPCB	Nos	Qty (Metric tonnes)
Total NO of Stockpiles	45	5002.146
Total No of PSA Done	45	5002.146
Total No of PSA Passed	45	5002.146
Total No of PSA Failed	0	0
Total No of Stockpiles Re stabilized	0	0
Total No of Re stabilized PSA Done	0	0
Total No of Re stabilized PSA Passed	0	0
Total No of PSA Waiting for Result	0	0

For Bharat Oil and Waste Management Ltd.



*Al. d.*



oversight committee &lt;oversightcommitteeg@gmail.com&gt;

**Fwd: Reply Letter to UPPCB with HW received data Unichem and Khanna Vivek, Kanpur Regarding...**

**RO Kanpur Dehat** <rokanpurdehat@uppcb.in>  
To: oversight committee <oversightcommitteeg@gmail.com>  
Cc: CEO 2 <ceo2@uppcb.in>

Wed, Nov 22, 2023 at 4:18 PM

Sir,

Kindly take the reference of aforesaid subject, the information regarding the details of HW received from M/s Khanna Vivek Chemicals Pvt Ltd and Unichem India to TSDf M/s Bharat Oil & Waste Management Ltd sought by Hon'ble Oversight Committee .

Hereby enclosed the data of HW received form TSDf.



**Ashutosh Pandey**  
Regional Office,  
U.P. Pollution Control Board  
Kanpur Dehat

----- Forwarded message -----

From: <ajay.singh@bharatoil.com>  
Date: Sat, Nov 18, 2023 at 9:04 PM  
Subject: RE: Reply Letter to UPPCB with HW received data Unichem and Khanna Vivek, Kanpur Regarding...  
To: <rokanpur@uppcb.com>  
Cc: <ceo2@uppcb.com>, <rokanpurdehat@uppcb.com>, <naresh@bharatoil.com>, Bharat Manglani <bharat@footpath.com>, <sk.kukreja@bharatoil.com>, O.P.Asrani <om.asrani@bharatoil.com>, Ashish Shukla <ashish.shukla@bharatoil.com>, <saurabh.rajput@bharatoil.com>

Respected Sir,

As per UPPCB Letter# 1016/U-1/23 date: 09/11/2023 and received on 14/11/2023 we (Bharat Oil and Waste Management Ltd.) sending date wise data of receives hazardous waste from Khanna Vivek Chemicals Pvt Ltd and Unichem India.

Thank-you for your time and kind consideration.

Best Regards  
-Ajay

[Ajay Singh](#)

Quality Manager  
Strategic Environment Protection Laboratory  
**Bharat Oil & Waste Management Ltd.**  
Complete Hazardous/E-Waste Management, Used/Waste Oil Re-refining, Laboratory Testing (Air, Soil, Water, Material), Enterprise Waste Tracking & Management Software (WTS®)  
Email: [ajay.singh@bharatoil.com](mailto:ajay.singh@bharatoil.com)

Mobile: +91-8874207658

Office: 011-2981 6466, 41000710

Gata No. 672, Village Kumbhi, NH-2, Akbarpur, Kanpur Dehat.

Uttar Pradesh, Pin- 209101, INDIA

**From:** [ajay.singh@bharatoil.com](mailto:ajay.singh@bharatoil.com)

**Sent:** Wednesday, November 15, 2023 6:34 PM

**To:** 'rokanpur@uppcb.com' <[rokanpur@uppcb.com](mailto:rokanpur@uppcb.com)>

**Cc:** [ceo2@uppcb.com](mailto:ceo2@uppcb.com); [rokanpurdehat@uppcb.com](mailto:rokanpurdehat@uppcb.com); [naresh@bharatoil.com](mailto:naresh@bharatoil.com); 'Bharat Manglani' <[bharat@footpath.com](mailto:bharat@footpath.com)>; [sk.kukreja@bharatoil.com](mailto:sk.kukreja@bharatoil.com); 'O.P.Asrani' <[om.asrani@bharatoil.com](mailto:om.asrani@bharatoil.com)>; 'Ashish Shukla' <[ashish.shukla@bharatoil.com](mailto:ashish.shukla@bharatoil.com)>; [saurabh.rajpud@bharatoil.com](mailto:saurabh.rajpud@bharatoil.com)

**Subject:** Reply Letter to UPPCB with HW received data Unichem and Khanna Vivek, Kanpur Regarding...

To,

15 November, 2023

**Hon'ble Shri Anant Kumar Singh**

Member Oversight Committee  
Honourable National Green Tribunal  
UP

**Subject:** Submission of Data of hazardous waste received from Khanna Vivek Chemicals and Unichem India (From year 2009 to 2023)

**Reference:** UPPCB Letter# 1016/U-1/23 date: 09/11/2023 received 14/11/2023

**Respected Sir,**

We are writing to submit comprehensive data regarding the waste received by Khanna Vivek Chemicals Panki Industrial Area Kanpur Nagar and Unichem India Ltd. Chaubepur Kanpur Nagar from 2009 to till today. The information is presented in a table format for your kind perusal.

We regret for delay in submitting this information due to several employees in accounts/finance on advance approved leave (due Diwali & festival) and sudden medical leave by key accounts employee due dengue infection in their family (Rushed back to home town).

Sr. No.	Financial Year	Industry Name	
		Khanna Vivek Chemicals Panki Ind. Area Kanpur Nagar (Waste in MT)	Unichem India Ltd. Chaubepur Kanpur Nagar (Waste in MT)
1	2009-2010	0	206.050
2	2010-2011	34.480	129.610
3	2011-2012	0	504.690
4	2012-2013	0	470.130
5	2013-2014	0	127.790
6	2014-2015	56.773	0
7	2015-2016	0	0
8	2016-2017	0	0
9	2017-2018	0	0

M/s Unichem India owes BOWML a seriously overdue unpaid amount (against the above services) of **Rs.1,19,765/- (in addition interest @ 18%/annum**

**1391**

10	2018-2019	0	0
11	2019-2020	0	0
12	2020-2021	0	0
13	2021-2022	0	0
14	2022-2023	0	0
15	2023-2024 (April to September 2023)	0	0
<b>Total</b>		<b>91.253 MT</b>	<b>1438.270 MT</b>

**from 1/10/2013 till date has to be applied on this amount).**

If you require any further clarification or additional documentation, please contact us. We appreciate your attention to this matter.

Thank you for your time and kind consideration.

For Bharat Oil and

Waste Management Ltd.

Meraz Khan  
Accounts Manager

Copy To:

1. Regional Officer, UPPCB, Kanpur, UP
2. Regional Officer, UPPCB, Rania, Kanpur-Dehat UP

Thank-you for your time and kind consideration.

Best Regards  
-Ajay

[Ajay Singh](#)

**Bharat Oil & Waste Management Ltd.**

Complete Hazardous/E-Waste Management, Used/Waste Oil Re-refining, Laboratory Testing (Air, Soil, Water, Material), Enterprise Waste Tracking & Management Software (WTS®)  
Email: [ajay.singh@bharatoil.com](mailto:ajay.singh@bharatoil.com)

Mobile: +91-8874207658

Office: 011-2981 6466, 41000710

Gata No. 672, Village Kumbhi, NH-2, Akbarpur, Kanpur Dehat.  
Uttar Pradesh, Pin- 209101, INDIA

---

## 2 attachments

 **Unichem India.pdf**  
1686K

 **Khanna Vivek Chemicals Pvt Ltd.pdf**  
360K

## Bharat Oil **1392** Management Ltd.

Gata No. 672 Village - Kumbhi Akabarpur Kanpur Dehat -209101 Uttar Pradesh

*Customer Name and Addresses: Unichem India, Village Malo, G.T. Road, Chaubepur, Kanpur Nagar*

Date-wise data as per letter no: 1016/U-1/23 (From first Consignment)

Submitted to RO-UPPCB Kanpur Nagar

Sr. No.	Received Date in MM/DD/YYYY	Customer Name	Manifest	Quantity In MT
1	10-02-10	Unichem India	191	19.78
2	10-02-10	Unichem India	198	27.34
3	11-02-10	Unichem India	192	22.48
4	12-02-10	Unichem India	196	19.98
5	12-02-10	Unichem India	199	19.42
6	12-02-10	Unichem India	194	22.11
7	13-02-10	Unichem India	193	23.94
8	15-02-10	Unichem India	195	24.76
9	16-02-10	Unichem India	197	26.24
10	01-08-10	Unichem India	5	21.01
11	03-08-10	Unichem India	6	22.17
12	03-08-10	Unichem India	7	18.68
13	04-08-10	Unichem India	8	21.96
14	05-08-10	Unichem India	9	22.59
15	06-08-10	Unichem India	10	23.2
16	12-08-11	Unichem India	831	16.42
17	12-08-11	Unichem India	832	16.26
18	12-09-11	Unichem India	839	6.28
19	15-09-11	Unichem India	840	6.27
20	16-09-11	Unichem India	841	6.68
21	17-09-11	Unichem India	842	7.07
22	18-09-11	Unichem India	726	7.18
23	19-09-11	Unichem India	977	6.5
24	20-09-11	Unichem India	727	6.75
25	21-09-11	Unichem India	978	7.35
26	22-09-11	Unichem India	728	7.1
27	23-09-11	Unichem India	729	6.68
28	24-09-11	Unichem India	843	8.29
29	25-09-11	Unichem India	844	7.31
30	26-09-11	Unichem India	845	7.43
31	27-09-11	Unichem India	846	7.07
32	28-09-11	Unichem India	847	8.11
33	30-09-11	Unichem India	734	7.83
34	01-10-11	Unichem India	979	6.81
35	03-10-11	Unichem India	735	7.05
36	04-10-11	Unichem India	736	7.24
37	05-10-11	Unichem India	737	7.53
38	07-10-11	Unichem India	738	7.41
39	08-10-11	Unichem India	739	6.64
40	11-10-11	Unichem India	742	6.58
41	12-10-11	Unichem India	743	7.6
42	13-10-11	Unichem India	744	6.73
43	14-10-11	Unichem India	745	7.58
44	15-10-11	Unichem India	746	7.54
45	18-10-11	Unichem India	747	7.74
46	16-12-12	Unichem India	750	7.78
47	20-01-12	Unichem India	127	6.57
48	21-01-12	Unichem India	128	6.95
49	22-01-12	Unichem India	129	6.81
50	24-01-12	Unichem India	130	6.65
51	25-01-12	Unichem India	131	7.02
52	26-01-12	Unichem India	132	6.86
53	28-01-12	Unichem India	133	6.81

54	29-01-12	Unichem India	134	7.07
55	01-02-12	Unichem India	135	6.7
56	03-02-12	Unichem India	34	6.9
57	04-02-12	Unichem India	50	7
58	05-02-12	Unichem India	178	6.99
59	07-02-12	Unichem India	181	6.52
60	08-02-12	Unichem India	185	7.05
61	10-02-12	Unichem India	189	6.55
62	11-02-12	Unichem India	191	7.15
63	12-02-12	Unichem India	192	6.58
64	13-02-12	Unichem India	193	6.67
65	15-02-12	Unichem India	194	6.56
66	18-02-12	Unichem India	195	8.3
67	22-02-12	Unichem India	199	7.11
68	24-02-12	Unichem India	157	7.39
69	26-02-12	Unichem India	158	7
70	27-02-12	Unichem India	340	6.85
71	28-02-12	Unichem India	163	6.66
72	01-03-12	Unichem India	164	6.89
73	02-03-12	Unichem India	166	6.94
74	04-03-12	Unichem India	167	7.09
75	05-03-12	Unichem India	171	6.8
76	06-03-12	Unichem India	173	6.62
77	11-03-12	Unichem India	174	7.49
78	12-03-12	Unichem India	875	6.96
79	20-03-12	Unichem India	79	7.03
80	23-03-12	Unichem India	88	6.59
81	28-03-12	Unichem India	89	6.92
82	29-03-12	Unichem India	94	6.86
83	30-03-12	Unichem India	98	7.78
84	31-03-12	Unichem India	99	7.19
85	01-04-12	Unichem India	102	7.55
86	02-04-12	Unichem India	101	7.66
87	17-04-12	Unichem India	104	6.77
88	18-04-12	Unichem India	256	7.38
89	19-04-12	Unichem India	258	7.46
90	20-04-12	Unichem India	259	7.6
91	21-04-12	Unichem India	263	7.33
92	22-04-12	Unichem India	266	7.03
93	23-04-12	Unichem India	268	7.6
94	25-04-12	Unichem India	275	7.28
95	26-04-12	Unichem India	270	6.96
96	27-04-12	Unichem India	305	7
97	28-04-12	Unichem India	307	7.14
98	10-07-12	Unichem India	705	5.95
99	11-07-12	Unichem India	736	6.77
100	12-07-12	Unichem India	739	7.82
101	13-07-12	Unichem India	745	7.49
102	14-07-12	Unichem India	747	7.39
103	15-07-12	Unichem India	750	7.73
104	16-07-12	Unichem India	760	7.91
105	18-07-12	Unichem India	769	7.42
106	19-07-12	Unichem India	771	7.57
107	20-07-12	Unichem India	775	8
108	21-07-12	Unichem India	778	8.27
109	22-07-12	Unichem India	783	7.89
110	23-07-12	Unichem India	784	7.77
111	26-07-12	Unichem India	785	8
112	27-07-12	Unichem India	797	7.62
113	28-07-12	Unichem India	801	7.75
114	29-07-12	Unichem India	804	7.59

115	30-07-12	Unichem India	1394 805	6.75
116	14-12-12	Unichem India	1316	7.44
117	15-12-12	Unichem India	1317	7.29
118	16-12-12	Unichem India	1320	7.93
119	17-12-12	Unichem India	1323	7.6
120	18-12-12	Unichem India	1327	7.73
121	19-12-12	Unichem India	1332	7.91
122	20-12-12	Unichem India	1336	7.52
123	21-12-12	Unichem India	1338	8.04
124	22-12-12	Unichem India	1343	7.54
125	09-01-13	Unichem India	207	7.73
126	11-01-13	Unichem India	399	7.73
127	12-01-13	Unichem India	557	7.89
128	13-01-13	Unichem India	560	7.84
129	14-01-13	Unichem India	562	7.91
130	15-01-13	Unichem India	565	7.68
131	16-01-13	Unichem India	570	7.94
132	17-01-13	Unichem India	573	7.94
133	18-01-13	Unichem India	1451	8.01
134	04-02-13	Unichem India	1454	7.88
135	05-02-13	Unichem India	1503	7.61
136	07-02-13	Unichem India	1509	7.72
137	09-02-13	Unichem India	1519	7.82
138	10-02-13	Unichem India	1523	7.72
139	11-02-13	Unichem India	1526	7.74
140	12-02-13	Unichem India	1529	7.61
141	13-02-13	Unichem India	1534	8.72
142	14-02-13	Unichem India	1539	7.93
143	15-02-13	Unichem India	1543	7.56
144	16-02-13	Unichem India	1549	7.17
145	17-02-13	Unichem India	1379	7.25
146	18-02-13	Unichem India	1382	7.28
147	10-09-13	Unichem India	1387	7.22
148	12-09-13	Unichem India	11752	7.35
149	13-09-13	Unichem India	11758	7.76
150	14-09-13	Unichem India	11761	7.69
151	15-09-13	Unichem India	11763	7.61
152	17-09-13	Unichem India	11765	7.97
153	18-09-13	Unichem India	11771	8.25
154	20-09-13	Unichem India	345	7.46
155	22-09-13	Unichem India	11832	7.3
156	23-09-13	Unichem India	11838	7.35
157	24-09-13	Unichem India	11840	7.21
158	25-09-13	Unichem India	11848	7.25
159	26-09-13	Unichem India	11854	7.52
160	27-09-13	Unichem India	11858	7.65
161	28-09-13	Unichem India	11863	7.38
162	29-09-13	Unichem India	11868	7.63
163	30-09-13	Unichem India	11869	7.19
			<b>Total</b>	<b>1438.270</b>





oversight committee &lt;oversightcommitteeg@gmail.com&gt;

**Fwd: Reply Letter to UPPCB with HW received data Unichem and Khanna Vivek, Kanpur Regarding...**

**RO Kanpur Dehat** <rokanpurdehat@uppcb.in>  
To: oversight committee <oversightcommitteeg@gmail.com>  
Cc: CEO 2 <ceo2@uppcb.in>

Wed, Nov 22, 2023 at 4:18 PM

Sir,

Kindly take the reference of aforesaid subject, the information regarding the details of HW received from M/s Khanna Vivek Chemicals Pvt Ltd and Unichem India to TSDf M/s Bharat Oil & Waste Management Ltd sought by Hon'ble Oversight Committee .

Hereby enclosed the data of HW received form TSDf.



**Ashutosh Pandey**  
Regional Office,  
U.P. Pollution Control Board  
Kanpur Dehat

----- Forwarded message -----

From: <ajay.singh@bharatoil.com>  
Date: Sat, Nov 18, 2023 at 9:04 PM  
Subject: RE: Reply Letter to UPPCB with HW received data Unichem and Khanna Vivek, Kanpur Regarding...  
To: <rokanpur@uppcb.com>  
Cc: <ceo2@uppcb.com>, <rokanpurdehat@uppcb.com>, <naresh@bharatoil.com>, Bharat Manglani <bharat@footpath.com>, <sk.kukreja@bharatoil.com>, O.P.Asrani <om.asrani@bharatoil.com>, Ashish Shukla <ashish.shukla@bharatoil.com>, <saurabh.rajput@bharatoil.com>

Respected Sir,

As per UPPCB Letter# 1016/U-1/23 date: 09/11/2023 and received on 14/11/2023 we (Bharat Oil and Waste Management Ltd.) sending date wise data of receives hazardous waste from Khanna Vivek Chemicals Pvt Ltd and Unichem India.

Thank-you for your time and kind consideration.

Best Regards  
-Ajay

[Ajay Singh](#)

Quality Manager  
Strategic Environment Protection Laboratory  
[Bharat Oil & Waste Management Ltd.](#)  
Complete Hazardous/E-Waste Management, Used/Waste Oil Re-refining, Laboratory Testing (Air, Soil, Water, Material), Enterprise Waste Tracking & Management Software (WTS®)  
Email: [ajay.singh@bharatoil.com](mailto:ajay.singh@bharatoil.com)

Mobile: +91-8874207658

Office: 011-2981 6466, 41000710

Gata No. 672, Village Kumbhi, NH-2, Akbarpur, Kanpur Dehat.

Uttar Pradesh, Pin- 209101, INDIA

**From:** [ajay.singh@bharatoil.com](mailto:ajay.singh@bharatoil.com)

**Sent:** Wednesday, November 15, 2023 6:34 PM

**To:** 'rokanpur@uppcb.com' <[rokanpur@uppcb.com](mailto:rokanpur@uppcb.com)>

**Cc:** [ceo2@uppcb.com](mailto:ceo2@uppcb.com); [rokanpurdehat@uppcb.com](mailto:rokanpurdehat@uppcb.com); [naresh@bharatoil.com](mailto:naresh@bharatoil.com); 'Bharat Manglani' <[bharat@footpath.com](mailto:bharat@footpath.com)>; [sk.kukreja@bharatoil.com](mailto:sk.kukreja@bharatoil.com); 'O.P.Asrani' <[om.asrani@bharatoil.com](mailto:om.asrani@bharatoil.com)>; 'Ashish Shukla' <[ashish.shukla@bharatoil.com](mailto:ashish.shukla@bharatoil.com)>; [saurabh.rajput@bharatoil.com](mailto:saurabh.rajput@bharatoil.com)

**Subject:** Reply Letter to UPPCB with HW received data Unichem and Khanna Vivek, Kanpur Regarding...

To,

15 November, 2023

**Hon'ble Shri Anant Kumar Singh**

Member Oversight Committee  
Honourable National Green Tribunal  
UP

**Subject:** Submission of Data of hazardous waste received from Khanna Vivek Chemicals and Unichem India (From year 2009 to 2023)

**Reference:** UPPCB Letter# 1016/U-1/23 date: 09/11/2023 received 14/11/2023

**Respected Sir,**

We are writing to submit comprehensive data regarding the waste received by Khanna Vivek Chemicals Panki Industrial Area Kanpur Nagar and Unichem India Ltd. Chaubepur Kanpur Nagar from 2009 to till today. The information is presented in a table format for your kind perusal.

We regret for delay in submitting this information due to several employees in accounts/finance on advance approved leave (due Diwali & festival) and sudden medical leave by key accounts employee due dengue infection in their family (Rushed back to home town).

Sr. No.	Financial Year	Industry Name	
		Khanna Vivek Chemicals Panki Ind. Area Kanpur Nagar (Waste in MT)	Unichem India Ltd. Chaubepur Kanpur Nagar (Waste in MT)
1	2009-2010	0	206.050
2	2010-2011	34.480	129.610
3	2011-2012	0	504.690
4	2012-2013	0	470.130
5	2013-2014	0	127.790
6	2014-2015	56.773	0
7	2015-2016	0	0
8	2016-2017	0	0
9	2017-2018	0	0

M/s Unichem India owes BOWML a seriously overdue unpaid amount (against the above services) of **Rs.1,19,765/- (in addition interest @ 18%/annum**

**1397**

10	2018-2019	0	0
11	2019-2020	0	0
12	2020-2021	0	0
13	2021-2022	0	0
14	2022-2023	0	0
15	2023-2024 (April to September 2023)	0	0
<b>Total</b>		<b>91.253 MT</b>	<b>1438.270 MT</b>

**from 1/10/2013 till date has to be applied on this amount).**

If you require any further clarification or additional documentation, please contact us. We appreciate your attention to this matter.

Thank you for your time and kind consideration.

For Bharat Oil and

Waste Management Ltd.

Meraz Khan  
Accounts Manager

Copy To:

1. Regional Officer, UPPCB, Kanpur, UP
2. Regional Officer, UPPCB, Rania, Kanpur-Dehat UP

Thank-you for your time and kind consideration.

Best Regards  
-Ajay

[Ajay Singh](#)

**Bharat Oil & Waste Management Ltd.**

Complete Hazardous/E-Waste Management, Used/Waste Oil Re-refining, Laboratory Testing (Air, Soil, Water, Material), Enterprise Waste Tracking & Management Software (WTS®)  
Email: [ajay.singh@bharatoil.com](mailto:ajay.singh@bharatoil.com)

Mobile: +91-8874207658

Office: 011-2981 6466, 41000710

Gata No. 672, Village Kumbhi, NH-2, Akbarpur, Kanpur Dehat.  
Uttar Pradesh, Pin- 209101, INDIA

---

## 2 attachments

 **Unichem India.pdf**  
1686K

 **Khanna Vivek Chemicals Pvt Ltd.pdf**  
360K

<b>Bharat Oil &amp; Waste Management Ltd.</b>				
Gata No. 672 Village - Kumbhi Akabarpur Kanpur Dehat -209101 Uttar Pradesh				
<i>Customer Name and Addresses: Khanna Vivek Chemicals Pvt. Ltd. C-30, D, Panki Industrial Area, Kanpur Nagar</i>				
Date-wise data as per letter no: 1016/U-1/23 (From first Consignment) Submitted to RO-UPPCB Kanpur Nagar				
Sr. No.	Received Date in MM/DD/YYYY	Customer Name	Manifest	Quantity in MT
1	17-04-10	Khanna Vivek Chemicals Pvt Ltd	15	9.320
2	22-07-10	Khanna Vivek Chemicals Pvt Ltd	134	12.230
3	22-07-10	Khanna Vivek Chemicals Pvt Ltd	133	12.930
4	06-06-14	Khanna Vivek Chemicals Pvt Ltd	17352	8.248
5	07-06-14	Khanna Vivek Chemicals Pvt Ltd	17353	7.564
6	12-06-14	Khanna Vivek Chemicals Pvt Ltd	17284	8.858
7	14-06-14	Khanna Vivek Chemicals Pvt Ltd	17286	9.242
8	25-07-14	Khanna Vivek Chemicals Pvt Ltd	17499	10.780
9	28-07-14	Khanna Vivek Chemicals Pvt Ltd	15134	12.081
			<b>Total</b>	<b>91.253</b>



खानचन्दपुर, रनियों, कानपुर देहात में डम्प कोमियम वेस्ट के निस्तारण के संबंध में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के कार्यालय ज्ञाप दिनांक 26.05.2022 द्वारा गठित समिति एवं उपसमिति की दिनांक 22.09.2023 को सम्पन्न बैठक का कार्यवृत्त।

बैठक में समिति एवं उपसमिति के सदस्यों/प्रतिनिधियों द्वारा प्रतिभाग किया गया। बैठक में उपस्थित अधिकारीगण की सूची संलग्न है।

सर्वप्रथम सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ द्वारा अवगत कराया गया कि खानचन्दपुर रनियों, कानपुर देहात में लगभग 1,00,000 मी०टन कोमियम वेस्ट डम्प मैसर्स यू०पी० वेस्ट मैनेजमेंट लि०, कुम्भी, कानपुर देहात तथा मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेंट कुम्भी, कानपुर देहात द्वारा उठाया जा चुका है तथा एस०एल०एफ० में निस्तारण का कार्य किया जा रहा है। क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि उक्त क्षेत्र में लो लाइंग एरिया में जल भरा हुआ है, जिसके कारण उक्त स्थल पर वेस्ट का उठान सम्भव नहीं हो पा रहा है। सदस्य सचिव द्वारा क्षेत्रीय अधिकारी कानपुर देहात को निर्देशित किया गया कि मानसून समाप्त हो गया है, अतः उक्त लो लाइंग एरिया में पम्पिंग करके वेस्ट को शीघ्रातिशीघ्र उठवा कर टी०एस०डी०एफ० के माध्यम से निस्तारण की कार्यवाही पूर्ण करा ली जाये। सदस्य सचिव द्वारा निर्देशित किया गया कि उपसमिति द्वारा उक्त क्षेत्र में जहाँ-जहाँ पर छुटपुट वेस्ट डम्प पड़ा हुआ है, उसे भी टी०एस०डी०एफ० के माध्यम से उठवाकर निस्तारण की कार्यवाही की जाये। अपर जिलाधिकारी (प्रशासन), कानपुर देहात से अपेक्षा की गयी कि दोषी ०३ भू-स्वामियों को बुलाकर उनसे मीटिंग कर ली जाये तथा उक्त स्थल पर मियावाकी वृक्षारोपण करवाया जाये। मा० एन०जी०टी० के आदेशानुसार कोमियम वेस्ट को अवैध रूप से डम्प किये जाने के कारण औद्योगिक इकाइयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। श्री वी०पी० यादव, डायरेक्टर एण्ड हेड वेस्ट मैनेजमेंट डिवीजन-1, केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली द्वारा सुझाव दिया गया कि भू-स्वामियों द्वारा अपनी भूमि पर अवैध परिसंकटमय अपशिष्ट डम्प कराने के कारण हुए प्रदूषण के निराकरण हेतु भू-स्वामियों से उपचार की लागत हेतु 'पोल्यूटर पेज प्रिंसिपल' के आधार पर पर्यावरणीय क्षतिपूर्ति लगाकर वसूली की कार्यवाही की जाये।

अग्रेतर श्री वी०पी० यादव डायरेक्टर एण्ड हेड, वेस्ट मैनेजमेंट डिवीजन-1 केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा यह भी सुझाव दिया गया कि उक्त क्षेत्र में मृदा के रेमेडियेशन का कार्य किसी औद्योगिक इकाई के माध्यम से सी०एस०आर० फण्ड से करा लिया जाये एवं तत्पश्चात मियावाकी प्लांटेशन का कार्य प्रारम्भ किया जाये। सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा क्षेत्रीय अधिकारी, कानपुर देहात को निर्देशित किया गया कि मियावाकी प्लांटेशन कराने हेतु मृदा की उपयुक्तता (soil suitability) के सम्बंध में प्रभागीय वनाधिकारी, वन विभाग, कानपुर देहात का अभिमत लेते हुए उक्त प्लांटेशन कार्य सुनिश्चित करने हेतु अग्रिम कार्यवाही करायी जाये।

श्री राजेन्द्र सिंह, मुख्य पर्यावरण अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि भूगर्भीय जल के रेमेडियेशन हेतु उपयुक्त तकनीकी के सम्बंध में एक्सपर्ट इन्स्टीट्यूशन्स को मार्गदर्शन प्रदान किये जाने हेतु पत्र प्रेषित किया गया था। परन्तु उनसे अभी तक कोई रिस्पांस प्राप्त नहीं हुआ है। श्री वी०पी० यादव द्वारा पाइलट प्लांट स्टडी के सम्बंध में पुनः अनुस्मारक पत्र प्रेषित किये जाने एवं वी०सी० के माध्यम से परिचर्चा किये जाने का सुझाव दिया गया। साथ ही उनके द्वारा सुझाव दिया गया कि सरकारी एवं निजी विशेषज्ञों की राय हेतु रिक्वेस्ट फॉर प्रपोजल (आर०एफ०पी०) आमंत्रित किया जा सकता है तथा मै० ई०आर०एम०, गुड़गांव एवं अन्य विशेषज्ञ यथा प्रो० जिजी फिलिप आई.आई.टी. चेन्नई और विशेषज्ञ संस्थाओं की सहायता ली जा सकती है।

सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा उपसमिति के सदस्यों से अनुरोध किया गया कि उक्त क्षेत्र में जहाँ पर पानी भरा हुआ है, उसे पम्प कराकर वेस्ट को उठवाकर टी०एस०डी०एफ० के माध्यम से शीघ्रातिशीघ्र निस्तारित कराया जाये। उक्त क्षेत्र में ग्राउण्ड वाटर प्रोफाइलिंग का कार्य अक्टूबर के तीसरे

सप्ताह से प्रारम्भ किया जा सकता है। उत्तर प्रदेश में ग्राउण्ड वाटर के संरक्षण हेतु भूगर्भ जल विभाग (उ०प्र०) कार्यदायी संस्था है, अतः उक्त संदर्भित प्रकरण में ग्राउण्ड वाटर रेमेडियेशन के कार्यों के नियोजन एवं क्रियान्वयन हेतु भूगर्भ जल विभाग को आवश्यक कार्यवाही हेतु पत्र प्रेषित किया जाये तथा अगली बैठक में भूगर्भ जल विभाग के अधिकारियों को भी आमंत्रित किया जायेगा।

अन्त में सधन्यवाद बैठक का समापन किया गया।

A

(अजय कुमार शर्मा)  
सदस्य सचिव

उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
टी०सी०-१२ वी, विभूति खण्ड, गोमती नगर, लखनऊ।

पत्रांक 110/642 /सी-२/६१३/२०२३

दिनांक- 9-10-23

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन लखनऊ को सादर सूचनार्थ प्रेषित।
2. स्टाफ ऑफिसर, मुख्य सचिव महोदय, उ०प्र० शासन लखनऊ को सादर सूचनार्थ प्रेषित।
3. श्री वी०पी० यादव, डायरेक्टर एण्ड हेड, वेस्ट मैनेजमेंट डिवीजन-१ केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
4. डा० प्रवीण कुमार, निदेशक तकनीकी, राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली।
5. जिलाधिकारी, कानपुर देहात।
6. अपर जिलाधिकारी (प्रशासन), कानपुर देहात।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।
8. गार्ड फाइल।

A

सदस्य सचिव

## Report on Joint Visit to Rania, Kanpur Dehat, UP for verifying on-going lifting & disposal of chromium contaminated hazardous waste through TSDFs followed by stabilization and sampling of groundwater around the contaminated site

### 1. Background

The contaminated dump sites (subject site) is located north of National Highway-2 (NH-2) near Khan Chandpur village which is about 3 kilometres (km) west of the town of Rania, Kanpur Dehat, UP. Indiscriminate dumping of chrome sludge has resulted contamination of soil at various locations around the subject site. The quality of groundwater was also impacted due to leaching of hexavalent chromium from the waste dump sites, the contaminated plume has spread up to Khan Chandpur village towards south directions from the subject site up to distance of 1.5 km.

In this regard, Hon'ble NGT vide order dated 16.11.2021, in OA No. 985/2019 & 986/2019, regarding Remediation of Chromium dumps at Rania, Kanpur Dehat, UP, constituted a five-member expert Committee under the Chairmanship of Chief Secretary, U.P. with nominees of MoEF&CC, CPCB, NMCG, UP PCB and District Magistrates of Kanpur Dehat and Kanpur Nagar. In this regard, Hon'ble NGT directed the Committee may meet within two weeks and prepare road map for remedial action.

In compliance to the aforesaid order of the Hon'ble NGT, Expert Committee meeting was held under the Chairmanship of Chief Secretary, UP. Subsequently, Chief Secretary constituted, 04 members sub-committee for disposal of accumulated waste at Rania through TSDFs. Members of Sub-committee are as below:

- (i) Sh V.P.Yadav, Director, CPCB
- (ii) Member Secretary, UPPCB
- (iii) Dr. Pravin Kumar, Director (Technical), NMCG
- (iv) ADM, Kanpur-Dehat, UP

The sub-committee in its meeting held on 10.06.2022 decided that sampling and analysis of hazardous waste from the Cr(VI) contaminated sites at Rania, is to be carried out jointly by CPCB and UPPCB in presence of TSDF operators for assessment of actual Chromium concentration in the waste.

Accordingly, officials of CPCB and UPPCB, along with team from M/s Bharat Oil Bharat Oil & Waste Management Ltd. (M/s BOWML), and M/s U. P. Waste Management Project (UPWMP) visited the subject site on 16.06.2022 to carry out hazardous waste sampling to ascertain the present concentration in the waste as well as estimate the quantity of Cr(VI) contaminated Hazardous Waste. Findings of the said visit are given below:

- 11 composite samples were collected from 55 excavated pits, the observed average concentration of Cr (IV) in TCLP was approximately 155 mg/L ranging from 99 mg/L to 214 mg/L and Cr (Total) was observed in the range of 23800 - 34800 mg/kg.
- Total area impacted with hexavalent chromium was estimated as 43,180 m<sup>2</sup>. Based on the depth in the range of 0.8 m to 2.4 m, volume of hazardous waste was estimated to be about 51,520 m<sup>3</sup>.

Based on the observations/findings, the sub-committee in its meeting apportioned the waste to M/s BOWML and M/s UPWMP in quantities of about 5000 MT and 80000 MT, respectively.

## 2. Purpose of the Visit

In compliance to the Hon'ble NGT matters in OA No. 985/2019 & 986/2019, regarding 'Remediation of Chromium dumps at Rania, Kanpur Dehat, UP', orders dated 23.09.2022 and 16.05.2023, officials of CPCB-HO and UPPCB, along with representative from M/s BOWML and M/s UPWMP visited the site during 13th-14th February, 2023 and 18th-20th May, 2023 to monitor the on-going lifting & disposal of chromium contaminated waste through TSDFs as well as estimate the remaining quantity of Cr(VI) contaminated Hazardous Waste. During the visits, groundwater samples also carried out around the subject site i.e. Gharampur, Shivnathpurva and Khanchandpur. List of officials is given at Annexure-I. Site photograph is depicted in Annexure-II (a & b).

## 3. Observations/Findings

Observations during visit is given below:

### Visit During 13-14 February, 2023

- During visit, it was observed that the contaminated site was covered with HDPE-liner, which was done by UPSIDA. Hence, it was recommended that prior to excavation waste, the liner should be removed.
- The site was fenced with warning signs to prevent access and restrict the use of waste/contaminated soil as landfilling/construction material.
- A Vehicle tyre-washing unit was installed at the dump-site.
- HW-carrying trucks were covered during transportation of HW from dump-site to TSDF-sites and were tracked through online-tracking system developed by UPPCB.
- During the visit to TSDF sites, stabilization of excavated HW was observed as per Standing Operating Procedure (SOP).
- During visit, Groundwater samples were carried out from 9 locations of the surrounding villages namely; Gharampur, Shivnathpurva and Khanchandpur. The corresponding map is given at **Figure-1**. Analysis result is given in **Table-1**. Out of 9 samples, concentration of Cr(VI) exceeded w.r.t., BIS-DW standard for 4 samples (0.1-3.2 mg/L).



**Figure-1: Geo-location of Groundwater Sampling**

*Note: Exceeded concentration of Cr(VI) in GW samples represented as Orange point*

## Visit During 19-20 May, 2023

- During the visit, it was observed that about 85000 MT of HW was lifted and disposed of after stabilization through TSDF.
- Remaining waste lying at the site is about 5000 MT-7000 MT.
- Soil samples beneath the excavated HW were collected from 10 locations of the contaminated dumpsites. Location of the sampling along with analysis result is given in **Table-2**. The analysis results are compared w.r.t., the **leachability concentration for Cr (VI) of waste (0.5 mg/L)** for secured landfilling as stipulated in CPCB guidelines for upkeep of TSDFs and **total concentration w.r.t., soil screening level of total Cr for commercial and industrial land use (87 mg/kg)**. Analysis result reveals that **soil samples collected from main HW dumpsite are exceeded both leachability concentration for Cr(VI) soil screening level of Cr(VI)**. The leachability concentration for Cr(VI) is obtained as range of **0.61-4.87 mg/L**. Out of 10 samples, concentration of total Chromium in 7 samples exceeded w.r.t., soil screening level for commercial and industrial land use and concentration was reported as range of **91.69-437.10 mg/kg**.
- Further, 10 Groundwater samples were collected from 9 locations where samples were carried out earlier during 13<sup>th</sup> 14<sup>th</sup> February, 2023. The details of the groundwater samples along with comparative results for Cr(VI) concentration are given at **Table-1**. Out of 10 samples, concentration of Cr(VI) exceeded w.r.t., BIS-DW standard in **5 samples (0.1-4.6 mg/L)**.

Table-1: Comparative result of Groundwater samples

S. No.	Sampling Point (Depth)	Geo-coordinates		Cr(VI) Concentration (mg/L) as on 13.02.2023	Cr(VI) Concentration (mg/L) as on 19.05.2023
<b>Village: Gharampur</b>					
1.	HP-01 (130")	26° 24' 24 " N	80° 02' 36 " E	BDL	
2.	HP-02 (130")	26° 24' 43 " N	80° 02' 15 " E		
<b>Village: Shivnathpurva</b>					
3.	HP-03 (80")	26° 24' 30 " N	80° 02' 29 " E	1.2	0.2
4.	HP-04	26° 23' 35 " N	80° 02' 04 " E	BDL	
<b>Village: Khanchandpur</b>					
5.	HP-05 (900")	26° 23' 36 " N	80° 03' 26 " E	0.2	0.1
6.	BW-06 (300")	26° 23' 34 " N	80° 03' 34 " E	BDL	
7.	HP-07	26° 23' 45 " N	80° 03' 01 " E	3.2	2.27
8.	HP-08	26° 23' 43 " N	80° 03' 02 " E	0.1	0.49
9.	HP-08 (a)			-	4.6
10.	HP-09	26° 23' 39 " N	80° 02' 58 " E	BDL	
Groundwater samples (BIS: 0.05 mg/L)					

Central Pollution Control Board, Delhi  
Waste Management Division - I

Table-2: Analysis result of Soil Samples carried out from dump site (after excavation of HW)

S. No.	Sampling Points	Geo-coordinates		Hexavalent Chromium concentration (TCLP) (in mg/L)	Total Chromium concentration (in mg/kg)
1.	C-1	26° 24' 11.955" N	80° 2' 48.7212" E	1.19	110.40
2.	C-2	26° 24' 8.409" N	80° 2' 51.4572"E	2.96	437.10
3.	C-3	26° 24' 12.538" N	80° 2' 53.1486"E	1.99	243.60
4.	C-4	26° 24' 11.196"N	80° 2' 51.3744"E	1.43	130.80
5.	C-5	26° 24' 15.886"N	80° 2' 51.2658"E	2.01	91.69
6.	C-6	26° 24' 16.5708"N	80° 2' 49.5132"E	2.44	145.40
7.	C-7	26° 24' 25.988" N	80° 2' 35.1018"E	1.27	85.64
8.	C-8	26° 24' 26.3046"N	80° 2' 35.325"E	4.87	191.80
9.	C-9	26° 24' 8.2398"N	80° 2' 50.4672"E	0.61	10.24
10.	C-10	26° 24' 8.6292"N	80° 2' 50.0604"E	0.64	37.77

**\*Note:**

- (i) Hexavalent Chromium (0.5 mg/L) for secured landfilling as stipulated in CPCB guidelines;  
(ii) Soil screening level of Total Chromium (87 mg/kg) for industrial/commercial land use;

**4. Recommendations**

- i. The remaining hazardous waste from the dumpsite and nearby places should be lifted and disposed of through TSDF as per SOP,
- ii. As per the DPR prepared by the CPCB, the contaminated soil should be treated after lifting the entire waste from the dump site and nearby places.
- iii. As per the directions passed by Hon'ble NGT, PB vide order dated 16.05.2023 regarding ground water, pilot project for remediation of chromium contaminated ground water should be taken up at the earliest.

\*\*\*

Central Pollution Control Board, Delhi  
Waste Management Division - I

Annexure-I

**District Administration**

1. Sh. Keshab Nath Gupta, Additional District Magistrate, Kanpur-Dehat, UP

**CPCB-HO**

2. Sh. G. Rambabu, Scientist-D
3. Dr. Gargi Biswas, Research Associate-II

**UPPCB**

4. Sh. Ashutosh Pandey, Regional Officer, Kanpur Dehat

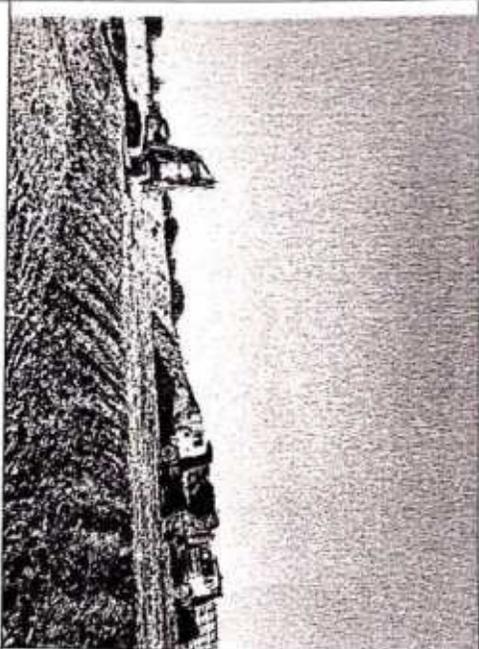
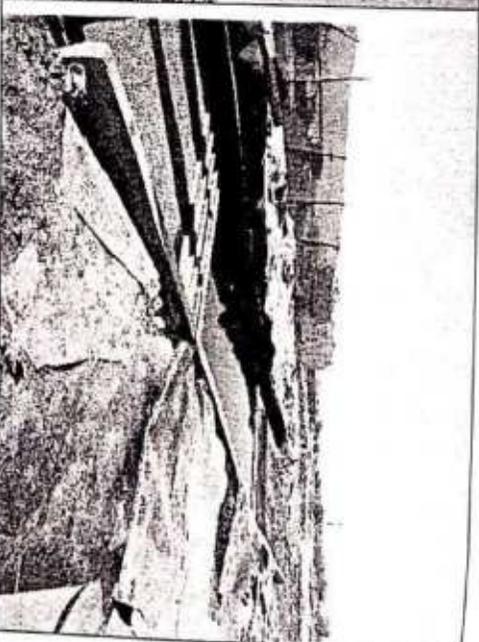
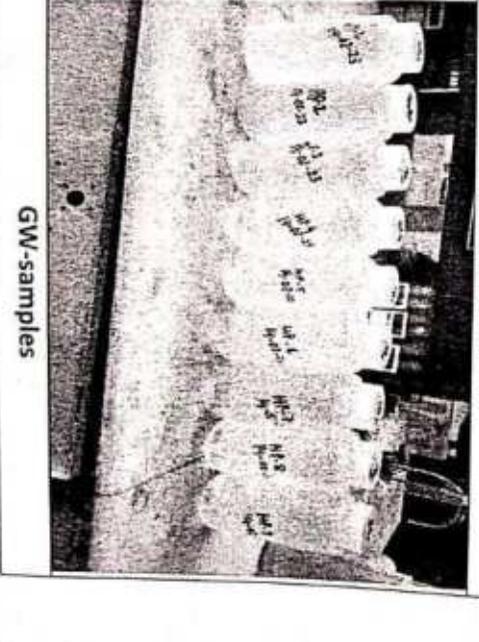
**TSDF Operators**

5. Sh. Basant Kumar, Project Head, M/s U. P. Waste Management Project, Kanpur-Dehat
6. Sh. Ajay Sharma, M/s Bharat Oil Bharat Oil & Waste Management Ltd., Kanpur-Dehat

Central Pollution Control Board, Delhi  
Waste Management Division - I

Site photograph during 13-14 February, 2023

Annexure-II (a)

 <p>Waste excavation</p>	 <p>Tyre washing unit</p>
 <p>Waste storage shade at TSDF unit</p>	 <p>Stabilization of HW</p>
 <p>Stabilized Waste pits at TSDF unit</p>	 <p>GW-samples</p>

CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD

T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720832, 2720480



## TEST REPORT: HAZARDOUS WASTE / SOLID WASTE

S.No. ....  
Dt. of compilation of test report 23/11/23 Dt./period of testing : 09/11/23-22/11/23

1. इन्डस्ट्री का नाम एवं पता / Name and Address of Industry -Chromium Dump Site, Khanchandpur, Rania, Kanpur Dehat

2. नमूने का प्रकार (गैब/कम्पोजिट/इन्टिग्रेटेड/Type of Sample (Grab/Composite/Integrated):-  
Composite

3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by:- Mr. Harshit Shukla (MTS), Sh. Ashish Kumar (M.A.)

4. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic /Any Other) :- PPE bag, 500g

5. नमूने एकत्रण की तिथि/Date of Sample Collection:- 8/11/2023

6. विश्लेषण हेतु आवेदनकर्ता / Analysis indented by :- Regional Office, Kanpur Dehat

7. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory :- 9/11/2023

8. विश्लेषण विधि/method of analysis :- TCLP

S.No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2723/23	Sample-1 -Nr. Road (1Ft)	80.07
2	WW/2724/23	Sample-2 -B/w high tension line &road (1Ft)	24.89
3	WW/2725/23	Sample-3 - Nr. High tension line (surface)	8.27

Reference: (1) EPA Standard 1311: Toxicity Characteristic Leaching Procedure.  
(2). 3500-Cr B Colorimetric Method (Diphenyl carbazide Method)- APHA 23rd Ed. 2017

परीक्षणकर्ता के हस्ताक्षर/Analysed by.....  
JyDA 23/11/23 Mgy 23/11/23

अधिकृत हस्ताक्षरकर्ता / Authorised Signatory .....  
23/11/23

मु० पर्या० अधि० केन्द्रीय प्रयोगशाला / C.E.O. Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.







CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD

T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720832, 2720480

## TEST REPORT: HAZARDOUS WASTE / SOLID WASTE

S.No. ....

Dt. of compilation of test report 23/11/23

Dt./period of testing : 09/11/23-22/11/23

1. इन्डस्ट्री का नाम एवं पता / Name and Address of Industry -M/s Waris Chemical Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat

2. नमूने का प्रकार (ग्रेब/कम्पोजिट/इन्टीग्रेटेड)/Type of Sample (Grab/Composite/Integrated):- Composite

3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by:- Mr. Harshit Shukla (MTS), Sh. Ashish Kumar (M.A.)

4. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity &amp; Packing (Plastic /Any Other) :- PPE bag, 500g

5. नमूने एकत्रण की तिथि/Date of Sample Collection:- 8/11/2023

6. विश्लेषण हेतु आवेदनकर्ता/ Analysis indented by :- Regional Office, Kanpur Dehat

7. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory :- 9/11/2023

8. विश्लेषण विधि/method of analysis :- TCLP

S.No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2720/23	Sample-1 -Shed wall	279.58
2	WW/2721/23	Sample-2 -Nr shed 5mtr away	192.21
3	WW/2722/23	Sample-3 - Infront of Shed	716.43

Reference: (1) EPA Standard 1311: Toxicity Characteristic Leaching Procedure.

(2). 3500-Cr B Colorimetric Method (Diphenyl carbazide Method)- APHA 23rd Ed. 2017

परीक्षणकर्ता के हस्ताक्षर/Analysed by.....

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory .....

मु० पर्या० अधि० केन्द्रीय प्रयोगशाला/C.E.O. Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**WARIS CHEMICALS (P) LTD**  
**128/444, H2 Block**  
**Kidwai Nagar**  
**KANPUR**

18-11-2023

The Hon'ble Member  
 High Power Committee on Pollution  
New Delhi

Sir,

I refer the discussions held with your during your visit to our factory as on 8<sup>th</sup> November, 2023.

As desired by you, I mention the facts pointwise as under :-

- (1) The dump was existing in Khanchandpur, Rania, Kanpur Dehat since 1976.
- (2) The six companies which have been imposed compensation were started in the year as under :-
 

<u>Sl.No.</u>	<u>Name of Company</u>	<u>Year</u>
(i)	Cerulin Chemicals (P) Ltd	1990
(ii)	Chandani Chemicals (P) Ltd	1992
(iii)	Heilger Chemicals (P) Ltd	1990
(iv)	Rukmani Chemicals (P) Ltd	1990
(v)	Waris Chemicals (P) Ltd	1995
(vi)	Amelia Textile & Chemicals (P) Ltd	2000
- (3) What was the quantum of hazardous waste in the dump before start of above six companies, was not assessed by UPPCB.
- (4) A list of total nos. of 27 industries engaged in producing of basic chromium sulphate is enclosed for your information as Annexure-I.
- (5) The companies in operation before 1976 were not noticed for the disposal of their hazardous waste as the TSDF at Kumbhi Kanpur Dehat could have been established in the year 2008 only.
- (6) As per my information, I mention below the names of the companies which were in production before 1976 :-

- (i) Woodburn Chemicals (P) Ltd., Unnao
- (ii) Supreme Chemicals, Unnao
- (iii) Kanpur Chemicals Works, Anwarganj, Kanpur
- (iv) Indian Chemicals Corporation, Kanpur
- (v) Prahlad Rai Chemicals, Kanpur
- (vi) Dinkar Chemicals (P) Ltd., Kanpur
- (vii) Solar Chemicals (P) Ltd., Kanpur
- (viii) Madhu Chandra Techno-Chem (P) Ltd, Fatehpur
- (ix) K.U. Chemicals (P) Ltd., Kanpur Dehat
- (x) R.C. Chemicals, Unnao

(7) It is unjustified that the compensation of waste thrown in Khanchandpur, Rania dump by the companies operating before us, is charged from six industries only.

(8) The chemical industries which were given NOC for setting up industries near the dump were said to store the hazardous waste in Pucca pit within the factory premises till the TSDF at Kumbhi, Kanpur Dehat is developed.

(9) In 2021, the total nos. of industries were 11 which were served notices for compensation though they established their industries after 1990 to 2000 a much later of the the existance of dump since 1976. UPPCB had not issued notices to the industries which were operating before 1976.

(10) As the two industries out of six industries which have been imposed compensation have stored total hazardous waste in their premises as per instructions of UP Pollution Control Board i.e. Waris Chemicals (P) Ltd, Rania & Heilger Chemicals (P) Ltd, Raipur, may be allowed to shift it to the TSDF.

(11) If the hazardous waste is as per the formula set & accepted by the UPPCB in case of three industries i.e. Unichem India (P) Ltd, Khanna Vivek Chemicals (P) Ltd. and IGS Chemicals (P) Ltd., our industry may also be exonerated from the demand of compensation. A copy of the Note of UPPCB is enclosed As Annexure-II.

(12) Ramky Environment and Bharat Oil (P) Ltd., both TSDF have charged Rs.11.50 per kg for shifting of waste from Khanchandpur dump which is about 20 Kms. whereas Ramky is charging Rs.1.99 per Kg of same waste from Ashiyana Chemicals (P) Ltd., Distt. Fatehpur which is about 100 Kms far from the TSDF. A copy of Bill is enclosed as Annexure-III.

(13) I refer the letter No.H82151/C-2/NGT-46/2021 dated 21.09.2022 of UPPCB written to Hon'ble NGT was incorrect & misleading. Not more than 50% area was covered by the polythene sheet for which an amount of Rs.3.00 crore was sanctioned. In this regard, a copy of letter dated 08.11.2022 is enclosed as Annexure-IV.

(14) I also enclose a copy of letter dated 12.10.2022 which was written to UPPCB, Lucknow for exempting my industry from alleged compensation mentioning the comparative chart of exempted three companies enclosed as Annexure-V.

I, therefore, request you to please allow us for disposal of hazardous waste to UPPCB's approved dump and if the quantity of waste is found as per the quantity of waste of exempted three units, my company may also be exempted.

With regards,

Yours faithfully

*Dharmendra Misra*  
(Dharmendra Misra)  
Manager

Dated:18<sup>th</sup> November,2023

List of Industries produced / producing chromium based products, nearby Rania,  
Kanpur Dehat

1. Cerulean Chemicals Pvt. Ltd., Rania, Kanpur Dehat
2. Wasis Chemicals Pvt. Ltd., Rania, Kanpur Dehat
3. Hielger Chemicals Pvt. Ltd., Rania, Kanpur Dehat
4. Rukmini Chemicals Pvt. Ltd., Rania, Kanpur Dehat
5. Chandni Chemicals Pvt. Ltd., Rania, Kanpur Dehat
6. Amelia Textiles & Chemicals Pvt. Ltd., Rania, Kanpur Dehat
7. Unichem (India), Chaubepur, Kanpur
8. Khanna Vivek Chemicals Pvt. Ltd., Panki, Kanpur
9. Kafina Chemicals Pvt. Ltd., Chaubepur, Kanpur
10. Supreme Chemicals, Unnao
12. Wood Burn Chemicals Ltd., Unnao
13. Indian Chemical Corp., Jajmau, Kanpur
14. Kanpur Chemical Works, Anwarganj, Kanpur
15. Prahlad Rai Chemicals, Near Juhi, Rakhi Mandi Kanpur
16. Dinkar Chemicals Pvt. Ltd., Fazal Ganj, Kanpur
17. Solar Chemicals Pvt. Ltd., Fazal Ganj, Kanpur
18. Madhuchandra Techno Chem Pvt. Ltd, Chaudagra, Fatehpur
19. KU Chemicals, Fatehpur Roshnai, Rania, Kanpur Dehat
20. Dharat Chemicals, Akrapur, Unnao
21. RC Chemicals, Akrapur, Unnao
22. Shimco Chemicals Pvt. Ltd., Unnao
23. Prime Chemicals, Unnao
24. SC Manufacturers, Unnao
25. ASHLYANA CHEMICALS PVT LTD, Chaudagra, Fateh
26. ASMA CHEMICALS PVT LTD " "
27. Associated Chemicals " "

मैसर्स यूनीकॉम इण्डिया, ग्राम-मालो, जी०टी० रोड, चौबेपुर, कानपुर नगर को प्रत्यावेदन को सम्बन्ध में आख्या।

बोर्ड मुख्यालय के पत्रांक एच०६९०३४/सी-२/एनजीटी-४६/२०२१, दिनांक ०६.१२.२०२१ के माध्यम से सन्दर्भित उद्योग को प्रत्यावेदन दिनांक ०४.१२.२०२१ के सम्बन्ध में आख्या प्रेषित किये जाने हेतु निर्देशित किया गया है। आख्या निम्नवत् है:-

- उद्योग मै० यूनीकॉम इण्डिया, ग्राम-मालो, जी०टी० रोड, चौबेपुर, कानपुर नगर में क्रोमाइट अयस्क, सोडा ऐश/फॉस्फोरिक, सल्फ्यूरिक एसिड, मोलेरोस आदि का प्रयोग कर बेसिक क्रोम सल्फेट का उत्पादन किया जाता है। उद्योग की उत्पादन क्षमता-१२० एम०टी०/माह की है तथा सोडियम सल्फेट-४० एम०टी०/माह की है।
- उद्योग का स्थापना वर्ष १९६७ है। उद्योग को ३१.१२.२०२१ तक की अवधि हेतु सराई सहमति जल एवं वायु निर्गत है।
- उद्योग द्वारा वर्ष २०१७ से इन्टरमीडिएट प्रोडक्ट सोडियम डाइक्रोमेट का प्रयोग कर बेसिक क्रोम सल्फेट का उत्पादन किया जा रहा है।
- खानचन्द्रपुर रनिशा, कानपुर देहात में अवैध रूप से क्रोमियम अपशिष्ट डम्प किये जाने के सन्दर्भ में सक्षम अधिकारी के अनुमोदनोपरान्त इस कार्यालय के पत्र संख्या १०७२/यू-१/२१, दिनांक २०.०९.२०२१ द्वारा उद्योग मैसर्स यूनीकॉम इण्डिया, ग्राम-मालो, जी०टी० रोड, चौबेपुर, कानपुर नगर के विरुद्ध रु० ३४,३६,९९,२९३.०० (रु० चौत्तीस करोड़ छत्तीस लाख निम्नान्वे हजार दो सौ तिरान्वे मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण वताओं नोटिस जारी करते हुये १५ दिन के अन्दर अपना स्पष्टीकरण साक्ष्य सहित बोर्ड मुख्यालय को प्रेषित किये जाने हेतु निर्देशित किया गया था।
- उद्योग द्वारा अपना स्पष्टीकरण अभिलेख/साक्ष्य सहित इस कार्यालय में दिनांक १६.१०.२०२१ एवं बोर्ड मुख्यालय में दिनांक ०४.१२.२०२१ को प्रेषित किया गया है तथा उपर के क्रम में बोर्ड मुख्यालय से स्पष्टीकरण के तथ्यों की जाँच हेतु निर्देश दिनांक ०६.१२.२०२१ को प्राप्त है।
- उद्योग के प्रत्यावेदन के साथ संलग्नक-१ महाप्रबन्धक, जिला उद्योग केन्द्र, कानपुर देहात के प्रमाण-पत्र दिनांक ०४.०७.१९९४ के अनुसार उद्योग रु० इकाई घोषित किया गया था।
- उद्योग के प्रत्यावेदन के अनुसार वर्ष १९९४ से २०१६ तक अवधि में कुल ८५५९.७४ एम०टी० क्रोमाइट अयस्क का प्रयोग कर ८९७१.७५ एम०टी० बेसिक क्रोम सल्फेट का उत्पादन किया गया (प्रति संलग्नक)। उपर संलग्नक में अंकित आंकड़े का सत्यापन/मिलान उद्योग द्वारा प्रेषित बैलेन्स शीट तथा ट्रिप्ली कर विभाग द्वारा प्रेषित रसीद से किया गया।
- प्रत्यावेदन के साथ संलग्न क्षेत्रीय अधिकारी की आख्या दिनांक २१.११.२००८ के अनुसार उद्योग में तत्काल तक लगभग १००० एम०टी० बेसिक क्रोम अपशिष्ट भण्डारित था (प्रति संलग्नक)।
- कार्यालय में उपलब्ध अभिलेखों के अनुसार उद्योग द्वारा वर्ष २००५ में प्रेषित प्रथम प्राधिकार आवेदन (फॉर्म-१) में उद्योग से जनित परिसंकटमय अपशिष्ट की मात्रा लगभग-२०० एम०टी०/वर्ष अंकित किया गया है (प्रति संलग्नक)।
- उद्योग के प्रत्यावेदन के संलग्नक के अनुसार वर्ष २००८ से वर्ष २०१६ तक की अवधि में ४०१९.९९ एम०टी० बेसिक क्रोम अपशिष्ट टी०एस०डी०एफ० मैसर्स यू०पी० वेस्ट मैनेजमेन्ट प्रोजेक्ट लि० एवं मैसर्स भारत ऑयल वेस्ट मैनेजमेन्ट लि०, कुम्भी, कानपुर देहात को सुरक्षित निस्तारण हेतु हस्तान्तरित किया गया तथा समय-समय पर मैनिफेस्ट का विवरण बोर्ड को प्रेषित किया गया।
- कार्यालय में उपलब्ध अभिलेखों के अनुसार उद्योग के प्रोसेस शीट के अनुसार प्रति वीच १००० किग्रा० क्रोमाइट अयस्क को प्रोसेस कर वी०सी०एस० उत्पादन किये जाने के उपरान्त ४०० किग्रा० क्रोमयुक्त परिसंकटमय अपशिष्ट जनित होना आंकलित है। प्रोसेस शीट के अनुसार मानक परिस्थितियों में उद्योग द्वारा २३ वर्ष की अवधि में प्रोसेस किये गये ८५५९.७४ एम०टी० क्रोमाइट अयस्क के सापेक्ष ३४२३.६९ एम०टी० परिसंकटमय अपशिष्ट आंकलित होता है।



12. उद्योग द्वारा Raw chromite ore का कच्चे माल के रूप में प्रयोग किये जाने के कारण उद्योग के प्रोसेस शीट के अनुसार सैद्धान्तिक गणनानुसार लगभग अधिकतम 3423.89 एम0टी0 परिसंकटमय अपशिष्ट जनित होना आगणित है, जबकि Raw chrome ore की गुणता कच्चे माल के रूप में प्रयोग किये जाने से आगणित मात्रा से अधिक क्रोमयुक्त अपशिष्ट जनित होना सम्भावित है। उद्योग द्वारा आगणित मात्रा 3423.89 एम0टी0 से अधिक मात्रा 4019.99 एम0टी0 परिसंकटमय अपशिष्ट के सुरक्षित निस्तारण हेतु टी0एस0डी0एफ0 को हस्तान्तरित किया गया।
13. राज्य बोर्ड से निर्गत प्राधिकार दिनांक 02.04.2012 एवं दिनांक 10.03.2014 द्वारा उद्योग को 500 एम0टी0/वर्ष परिसंकटमय अपशिष्ट के निस्तारण हेतु प्राधिकार निर्गत किया गया था।
14. कार्यालय अभिलेखानुसार उद्योग द्वारा वर्ष 2017 से इन्टरमीडिएट प्रोडक्ट सोडियम डाइक्रोमेट से बेसिक क्रोम सल्फेट का उत्पादन किया जा रहा है, जिसमें क्रोम युक्त अपशिष्ट जनित नहीं होता है। अतः उपरोक्त वर्णित तथ्यों एवं अभिलेखों से स्पष्ट है कि उद्योग द्वारा रूग्ण इकाई घोषित वर्ष 1994 से 2016 तक तक जनित होने वाले क्रोमियम बेस्ट लगभग 4019.99 एम0टी0 को सुरक्षित निस्तारण हेतु टी0एस0डी0एफ0 को हस्तान्तरित किया गया है तथा उद्योग द्वारा खानचन्द्रपुर रनिया, कानपुर देहात में अवैध रूप से क्रोमियम बेस्ट का निस्तारण किया जाना परिलक्षित नहीं होता है।

उपरोक्तानुसार उद्योग द्वारा प्रेषित प्रत्यावेदन में उल्लेखित तथ्यों तथा कार्यालय में उपलब्ध अभिलेख के अनुसार उद्योग गैसर्स यूनीकैम इण्डिया, ग्राम-मालो, जी0टी0 रोड, चौबेपुर, कानपुर नगर पर प्रस्तावित पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस को दिनांक 29.09.2021 को निक्षेपित किये जाने हेतु संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

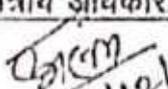
  
(फरेश कुमार)

सहायक पर्यावरण अभियन्ता

  
(योगेंद्र कुमार मिश्र)

सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी

  
16/12/2021

Ramky Enviro Engineers Limited  
 Unit: Uttar Pradesh Waste Management,  
 Plot No: 072, G-III J, Sikandra Road, kumbhi,, Tehsil-Akbarpur,  
 Dist-Kanpur Dehat,  
 Uttar Pradesh, 209101, Uttar Pradesh, India  
 Ph: 0335745566, upwmp@ramky.com



**TAX INVOICE**

IRN No: <https://www.irdet.gov.in/track-irn> t=0d0a610d12018e31152b114251d12a1db75c5a630dd7f1506874d0175dc900

Acknowledgement Date & Time : 12-03-2021/14:57:00

IRN Acknowledgement No : 142110210263735

<b>GSTIN</b> : 09AAACR0020A1Z1H <b>Document No.</b> : 1500013791 <b>Invoice Date</b> : 12-03-2021 <b>GSTIN Invoice No.</b> : UPR0020002451 <b>Membership No.</b> : UPR-70		<b>E Way Bill No.</b> : <b>Transporter Name</b> : <b>Transporter GSTIN</b> : <b>Vehicle Number</b> : <b>GR/IR Number</b> : <b>E Way Bill Validity</b> : - <b>Place of Supply</b> : Uttar Pradesh		<b>Vehicle Type</b> : <b>GR/LR Date</b> : <b>WO</b> :	
<b>State</b> : Uttar Pradesh <b>State Code</b> : 09		<b>State</b> : Uttar Pradesh <b>State Code</b> : 09		<b>State</b> : Uttar Pradesh <b>State Code</b> : 09	
<b>Details of Recipient</b> : <b>Name</b> : Ashiyana Chemicals Pvt.Ltd. <b>Address</b> : 117/11-1/349B, MODEL TOWN PANDU NAOR Kanpur Nagar 208005 Uttar Pradesh India			<b>Details of Consignee</b> : <b>Name</b> : Ashiyana Chemicals Pvt.Ltd. <b>Address</b> : 117/11-1/349B, MODEL TOWN PANDU NAOR Kanpur Nagar 208005 Uttar Pradesh India		
<b>GSTIN/UIN</b> : 09AACCA9445K1Z9 <b>State</b> : Uttar Pradesh <b>State Code</b> : 09		<b>GSTIN/UIN</b> : 09AACCA9446K1Z9 <b>State</b> : Uttar Pradesh <b>State Code</b> : 09		<b>PAN</b> : AACCA9446K <b>State Code</b> : 09	

<b>Name of the Project</b> :	Uttar Pradesh Waste Management.
<b>Value of the Contract</b> :	
<b>Contract Ref.</b> :	
<b>Billing Period</b> :	01.03.2021 To 12.03.2021
<b>Reference No.</b> :	M/F NO : 4688 TO

SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST	
									Rate %	Amount	Rate %	Amount	Rate %	Amount
	Hazardous waste treatment and disposal services	995432	NOS	1.000	6106.13	6106.13	0.00	6106.13	9.00	549.55	9.00	549.55	0.00	0.00
	Hazardous waste treatment and disposal services	995432	NOS	2.000	3.00	18.00	0.00	18.00	9.00	0.90	9.00	0.90	0.00	0.00
	Hazardous waste treatment and disposal services	995432	TOM	64.275	302.00	32137.50	0.00	32137.50	9.00	2892.38	9.00	2892.38	0.00	0.00
	Hazardous waste treatment and disposal services	995432	TO	64.275	1302.00	83577.50	0.00	83577.50	9.00	7520.18	9.00	7520.18	0.00	0.00
	Hazardous waste treatment and disposal services	995432	TO	64.275	109.00	6427.50	0.00	6427.50	9.00	578.48	9.00	578.48	0.00	0.00
<b>Total :</b>						126238.63	0.00	126238.63		11541.49		11541.49		0.00

<b>Total Invoice Amount in Words:</b>	One Lakh Fifty One Thousand Three Hundred Twenty One Rupees Sixty One Paise	<b>Total Amount Before Tax :</b>	128,238.63
		<b>Add : CGST :</b>	11,541.49
		<b>Add : SGST :</b>	11,541.49
		<b>Add : IGST :</b>	0.00
		<b>Tax Amount : GST :</b>	23,082.98
		<b>Invoice Value :</b>	151,321.61
		<b>TCS # :</b>	0.00

*[Handwritten Signature]*

Total amount before Tax - ₹ 1,28,238.63  
 Total weight 64.275 MT  
 = ₹ 1.99 / per kg.



प्रतिभा शुक्ला

राज्य मंत्री

महिला कल्याण,

बाल विकास एवं पुष्ठाहार



जी-1/4, बापू भवन  
सचिवालय, लखनऊ-226001  
दूरभाष (का0) : 0522-2238673  
0522-2214794  
मोबाइल : 9935590475  
8887151006

ई-मेल : pratibhashuklamos@gmail.com

दिनांक : ..... 8/11/22 .....

Hon'ble Chief Minister  
Govt. of Uttar Pradesh

Respected Sir,

Re: Incorrect and misleading information submitted to Hon'ble  
NGT by the UP Pollution Control Board, Lucknow in case of  
hazardous waste dump at Rania, Kanpur Dehat

I, refer the letter No. H82151/C-2/NGT-46/2021 dated 21/09/2022 submitted by the UP Pollution Control Board (UPPCB) to the Hon'ble NGT in case of hazardous dump existing at Rania, Kanpur Dehat which is incorrect and misleading as per the following points :-

- (i) As per the 3<sup>rd</sup> para of said letter of UPPCB "At present the entire area is covered by Polythene Sheet", the fact is that not more than 50% area is covered upto 26/09/2022 when the rainy season is going to over. In this connection, the entire money of the Govt. i.e. about to Rs.3 crore approx is to be waste that too when the shifting of dump to begin from 15/10/2022 as per the para (iii) of the said letter dated 21.09.2022 of UPPCB. In this connection, a video of the dump shot on 26/09/2022 is being sent to you in pen drive for your information and perusal.
- (ii) The UPPCB has exempted 3 Industries from the environmental compensation namely (1) Unichem India, Choubepur, Kanpur Nagar (2) Khanna Vivek Chemicals (P) Ltd, Panki, Kanpur Nagar and (3) IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar on the basis of hazardous waste generated 35% to 40% of the total chromite ore (basic raw material containing Cr2O3) consumed by the industries.
- (iii) As per the above ratio accepted by the UPPCB in case of the above 3 industries should have also been followed in case of other basic chrome sulphate industries operating in Kanpur Nagar, Kanpur Dehat and Unnao Districts.
- (iv) As per the information to me the 2 industries out of 8 have been storing their hazardous waste within the factory premises in the pucca pit and sheds since inception. They are Waris Chemicals Pvt. Ltd and Heilger Chemicals Pvt. Ltd.. In my opinion, They would have also been given a chance to dispose off

-2-

- the hazardous waste to TSDF and should have been exempted from the environmental compensation as per the above 3 industries mention in point No.(ii) if the hazardous waste is found of the quantity already accepted in the case of other 3 exempted industries.
- (v) As per the information to me, the total Chromite ore used by all the 8 industries in question is about 57881 MT (Cerulin Chemicals Pvt. Ltd.- 19,484.438 MT, Waris Chemicals-6005.00 MT, Chandni Chemicals Pvt. Ltd.- 8798.00 MT, Amelia Textile & Chemicals Pvt. Ltd.-3833 MT Heilger Chemicals Pvt. Ltd.-7566 MT, Rukmani Chemicals Pvt. Ltd- 1402.590 MT and Kalina Chemicals and Rehman Chemicals – 10792 MT) as per the percentage of hazardous waste accepted by UPPCB i.e. 40% (maximum) of the total Chromite Ore consumed is 23152 MT (Total hazardous waste generated by 8 industries).
- (vi) The hazardous waste storing in their premises by the above 2 industries namely Waris Chemicals & Heilger Chemicals Pvt. Ltd. is 5500 MT.
- (vii) As per the above if the total hazardous waste of 23152 MT generated and minus 5500 MT stored in the factory premises, the actual hazardous waste of 17652 MT may be considered to have been thrown in the dump.
- (viii) As per the said letter dated 21/09/2022 of UPPCB, the total hazardous waste assessed at Rania Dump, Kanpur Dehat is 85008 MT, then the balance of waste i.e. 67356 MT (85008 MT assessed – 17652 MT actual thrown) have been thrown by the other persons/industries since in the year 1976 the existence of the dump.
- (ix) In the eye of justice of the land, it is not justified to levy the environmental compensation of the other culprits to the industries in question.

I, therefore, request you to please instruct to UPPCB to get matter examined of Waris Chemicals Pvt. Ltd. which is my family company and it has not thrown any hazardous waste to the Rania hazardous waste dump and it has been storing the total hazardous waste in the factory premises in the pucca pit and under the shed. In this connection, I wrote a letter to the Chief Secretary, Govt. of U.P., Lucknow on 17.04.2022 (copy enclosed) to allow us to send the hazardous waste stored in our factory premises to the Govt. approved TSDF and exonerate us from the illegal environmental compensation being levied by the UPPCB. No answer of my letter has been given so far. I, therefore, mention to get the case of Waris Chemicals Pvt. Ltd. enquired and exonerate us from the illegal environmental compensation as the other industries namely (1) Unichem India, Choubepur, Kanpur Nagar (2) Khanna Vivek Chemicals (P) Ltd, Panki, Kanpur Nagar and (3) IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar has been exempted.

With regards,

  
(Pratibha Shukla)  
Minister of State

  
प्रतिभा शुक्ला  
राज्य मंत्री  
महिला कल्याण,  
याल विकास एवं पुष्ताहार



जी-1/4, यापू भवन  
राधियालय, लखनऊ-226001  
दूरभाष (का०) : 0522-2238673  
0522-2214794  
मोबाइल : 9935590475  
8887151006

ई-मेल : pratibhashuklamos@gmail.com

दिनांक : 12-10-2022

The Member Secretary  
U.P. Pollution Control Board  
TC-12V, Regency Road  
Vibhuti Khand  
Gomti Nagar  
Lucknow-226010

Respected Sir,

Reg: Exempting Waris Chemicals Pvt. Limited from  
Environment Compensations.

In connection with the hazardous waste stored at Khanchandpur, Rania, Kanpur Dehat, as Ex-Director of Waris Chemicals Pvt. Limited, I mention as under for your consideration and suitable order on the captioned subject.

(i) All the 11 Companies of the area, which had been involved in this business, were served notices, distributing the total quantity of 85008 MT hazardous waste dumped at Khanchandpur, on the basis of their installed capacity irrespective of their actual production schedule, demanding hazardous waste compensation accordingly.

(ii) Later on, three industries, who were served notices, exempted from the environment compensation as under :-

Sl. No	Name of the company	Notice No. of UPPCB	Total quantity distributed as per notice (MT)	Total compensation demanded (Rupees)
1.	Unichem India, Choubepur, Kanpur Nagar	1072/V-1/21 dated 29.09.2021	7637.80 MT	34,36,99,293/-
2.	IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar	1070/V-1/18 dated 29.09.2021	6225 MT	28,01,25,000/-
3.	Khanna Vivek Chemicals (P) Ltd., Panki, Kanpur Nagar	Dated 29.09.2021	1230.52 MT	5,53,73,775/-
4.	Waris Chemicals Pvt. Limited	Dated 29.09.2021	7519.38 MT	33,83,27,196/-

-2-

(iii) The actual quantity found in the industries and disposed off to the Govt. approved TSDF were as under :-

Sl.No.	Name of the Company	Actual Quantity as per formula	Waste Quantity as per Notice
1.	Unichem India, Choubepur, Kanpur Nagar	3423.89 MT	7637.80 MT
2.	IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar	155.71 MT	6225 MT
3.	Khanna Vivek Chemicals (P) Ltd., Panki, Kanpur Nagar	Available with UPPCB.	

(iv) Actual quantity of hazardous waste accepted by the Pollution Control Board as per the 40% of the basic raw material i.e. chromite ore consumed -

Sl.No.	Name of the Company	Chromite ore consumed	40% hazardous waste accepted by the UPPCB
1.	Unichem India, Choubepur, Kanpur Nagar	8559.74 MT	3423.89 MT
2.	IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar	440.70 MT	155.71 MT
3.	Khanna Vivek Chemicals (P) Ltd., Panki, Kanpur Nagar	Available with UPPCB.	

(v) On the above basis, the quantity of hazardous waste exempted by the UPPCB are as under :-

Sl. No.	Name of the company	Total Quantity as per Notice	Quantity accepted as per 40% of the basic raw material by UPPCB	Balance quantity of hazardous as per notice exempted by UPPCB
1.	Unichem India, Choubepur, Kanpur Nagar	7637.80 MT	3423.89 MT	4213.91 MT
2.	IGS Chemicals (P) Ltd., Mandhna, Kanpur Nagar	6225 MT	155.71 MT	6069.29 MT
3.	Khanna Vivek Chemicals (P) Ltd., Panki, Kanpur Nagar	Available with UPPCB.		

-3-

(vi) The above consideration and decision taken by the UPPCB should also be applied in the case of Waris Chemicals Pvt. Limited. The actual position of hazardous waste produced, raw material consumed and hazardous waste stored in the factory premises are as under :-

	Notice Number	Total Chromite ore consumed in MT	40% quantity of hazardous waste generated	Total hazardous waste stored in factory premises in pucca pit/under the shed
Waris Chemicals Pvt. Ltd	Dated 29.09.2022	6005.44 MT	2402.18 MT	2400 MT approx

As per the details mentioned above, the Waris Chemicals Pvt. Limited should also be exempted on the same footing as was done in the above 3 companies.

In this connection, I request you to please pass the necessary order to inspect the hazardous waste stored in the factory premises and allow the company to dispose it off to the Govt. approved TSDF and exempt the company from the environmental compensation.

  
(Pratibha Shukla)  
Minister of State



**HEILGERS CHEM PVT LTD**  
**PLOT NO. 891, VILLAGE CHIRAURA ,KANPUR DEHAT.**  
**Mobile No.6307711520**

---

Date: 17-11-2023

Chairman,  
Oversight Committee to Honorable NGT,  
Vineet Khand  
Lucknow

**Reg: Submission of Papers/ Information required by you during Inspection of our factory on 08.11.2023**

Sir,

This is in continuation to our letter dt. 15.11.2023, submitted and discussed in your office on 16.11.2023. Some more papers /information is required by you in regard to above.

We are submitting the same as here under:

1. Letter dt. 15.11.2023 and Table showing waste etc year wise after rubber stamped and signed is being re-sent.

2. Copy of NOC issued by UPPCB containing one of the terms/condition regarding storage of waste inside our factory:

NOC issued by UPPCB is not traceable at our end, due to closure of our factory by UPPCB in 2005 and passing of 18 years from then.

However, we are attaching herewith a letter no.2462/c-7/98 dt. 7.12.98 of UPPCB in the last para it is written that we should store the waste in a temporary storage tank , till development of waste storage facility at the prescribed site (please see Annexure -1)

3. Quantity of waste as assessed by UPPCB as 45000MT:

UPPCB had issued a letter no. F47150/C-2/HAZ/440/09 dt 01.04.2009, imposing a fine of Rs.1.125 crore as 1/6<sup>th</sup> share of 45000MT @ 1500/- per tonne. As original copy has poor legibility we are attaching herewith copy original letter and re-typed copy of it (pl see Annexure 2 A & 2B)

A copy or our reply to above letter is also attached herewith ( pl see Annexure -3 )

4. Quantity of waste assed by UPPCB at 62225 MT vide Notice no. 1520/R-130/2019 di24.10.19:

A copy of notice is attached here with ( please see Annexure -4 )

5. Copy of Closure Notice issued by UPPCB:

Copy of closure Notice issued by UPPCB is not traceable at our end , however its fact that 11 factories were closed by the same date notices and UPPCB has calculated the operation period of our factory as from 1995 to Oct.,2005 ( please see Annexure – 5 at serial no. 5 col. no 3 )

6. Quantity of waste and EC decided by Honourable NGT:

We are attaching herewith copy of pages 81 to 85 from the Order of Honourable NGT in Appeal no.17/2020 ( IA 129/2022 dt. 15.12.2022 ( pl see Annexure- 6 )

7. Table showing the changes in quantities of waste and amount of Fine/EC from time to with out proper justification ( pl see Annexure- 8 )

8. Quantity of waste asked by UPPCB For 11 units ? Please see Annexure from Hon'ble NGT order dt. 15.12.2022, Pages 23 To 24.  
With regards

HELIGERS CHEM PVT. LTD.

Rakesh Kumar  
Authorized Signatory

Encls ; As above

**HEILGERS CHEM PVT LTD****PLOT NO. 891, VILLAGE CHIRAURA ,KANPUR DEHAT.****Mobile No.6307711520**

Date : 15-11-2023

Chairman,  
Oversight Committee to Honorable NGT,  
Vibhuti Khand  
Lucknow

**Reg: Submission of Papers/ Information required by you during Inspection of our factory on 08.11.2023**

Sir,

We are submitting herewith the papers and giving relevant information regarding storage/ generation of Chromium Waste as required by your honour during your inspection of our unit:

**A. About us**

1. That ours was a small/micro unit as per certificate of District Industry Centre, Kanpur Dehat (ANNEXURE '1')
2. That we started production in our unit at Chiraura, Kanpur Dehat in the year 1995 and ceased operations from 7.2.2005 as per orders of UP Pollution control Board.
3. That our factory was producing Basic Chrome Sulphate and /or Sodium Dichromate and Sodium Sulphate a by product
4. That during the operation of our factory (12 years) we sustained net loss of 17.90 lacs from Sales of 10.78 Crores (ANNEXURE-2)
5. That we produced BCS 6631.100 MT and a by Product Sodium Sulphate 401.910 MT from consumption of 7565.720 MT high grade chrome ore and generated 945.715 MT chrome waste @25% of chromite ore consumed , the said Waste stored in Pucca Lineared two pits side along reported to UP. Pollution control Board (UPPCB) (ANNEXURE-2).

That some other units such as IGS Chemicals Pvt. Ltd. and Khanna Vivek Chemicals Pvt. Ltd. also generated the waste at the same rate and it was accepted and got clearance from UP. Pollution control Board.

**B. About Khanchandra Pur Dump :**

1. That UPPCB submitted many times before Honourable NGT that the said Dump was in existence since 1976, whereas the oldest factory Cerulean Chemical PVT LTD at Rania started its operations in 1990-91. It means some other factories existing as well as closed operations between 1976 to 1990 were responsible for that period. Our factory started operations in the

year 1994-95 . A list of 27 Chromium based Industries List is attached here with ( Annexure -3)

2. That if UPPCB was knew of it that there is dump at Khanchandra pur , Rania since 1976 then why UPPCB went on issuing NOCs to upcoming factories, when there was no proper disposal facility for such waste.
3. That land of 10.5 hectares at Kumbhi, Kanpur Dehat was allotted by State Govt. a long back ,then why UPPCB did nothing in this. regard till 2003 , on 11.03.2003 it leased out 3 hectares of land out of above said land to Kanpur Pradushan Niyrantran Samiti (KPNS) for setting up of Common Secured Land Fill (CSLF). We became Member of KPNS and paid required contribution.
4. That we were informed by Mr. Anil Kumar Shukla Warsi chairman of KPNS that the CSLF at the land provided by UPPCB at Kumbhi was ready ( copy of two letters dt 16.05.05 and dt30.09.2005 attached & marked Annexure -4 & 5 ). Inaugurated by the then chairman of UPPCB as per official Schedule on 08.05.2005 and before that CSLF wae inspected by the then Commissioner of Kanpur ( Annexure -6 & 7). Inspite of It UPPCB handed over CSLF to Bharat oil and Waste Management Works, without assigning any reason & compensation to us.
5. That a team of Central Ministry of Environment visited Khanchandra pur , Rania Dump on 4th Aug,2007 the matter was published in Hlindustan Paper on 5<sup>th</sup> Aug,2005 that the Chromium waste will be lifted with the help World Bank. It was also mentioned in the paper that if waste is no removed sooner it will spoil Air & Water but no action was taken till 2023.( Annexure 8).
6. That 11 factories were closed.by UPPCB on the same ground that is Khanchandra pur Dump in 2005 but 5 units were allowed to re operate their operations arbitrarily without giving any justification Again in 2022 notices were. Issued to these 5 units by UPPCB and 3 units out of 5 units we absolved of the Environment compensation It means UPPCBs decision was wrong at that time because it issued notices 2<sup>nd</sup> time and now 2 units earlier got scot free are now held responsible.
7. That UPPCB directed us through one of the term in NOC that we should keep chrome waste inside ouf factory in lineared pucca pits whereas .IGS chemical , Khanna Vivek Chemicals and Unichem were allowed to store Waste in Bags why such discriminatory approach applied by UPPCB.



**C. ABOUT RESPONSIBILITY OF THE DUMP & ENVIRONMENT DAMAGES :**

1. That from above it is obvious that UPPCB is solely responsible for the said dump & environment damages nearby Khanchandra pur dump
2. That if UPPCB had allowed us to store the waste in Bags as allowed to Unichem , IGS Chemicals and Khanna Vivek Chemicals, our Factory would have not been closed and incurred Financial losses which we are suffering so far.
3. That UPPCB had no specific formula / system or mechanism to decide the quantity of waste generation and amount for Compensation for Environmental Damages as UPPCB changed so many times the formula, quantity and amount of Compensation in case of each factory and also the quantity of the dump ( in 2009 was 45000 MT, in 2019 it was 62225 MT and finally lifted recently from the dump is much more ) which in my opinion not justified at all.

Therefore, we request your honour that quantity of waste stored in the pits inside our factory may kindly be disposed of / removed by the Govt. as in the case of Khanchandra pur Dump..

With regards,

For Heilgers Chem Pvt Ltd.  
**HELIGERS CHEM PVT. LTD.**

*Rakesh Kumar*

(Authorised Signatory)  
Authorised Signatory

Encs ; As above



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय:

५२४३ सद्भावना नगर, आवास विकास फेज-३, कल्यानपुर, कानपुर-२०८०१७

UTTAR PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE :

5243, Sadbhawna Nagar, Awas Vikas Phase-3, Kalyanpur, Kanpur-208017

संदर्भ  
सेवा में,

2462 27-7-18

दिनांक

7/12/18

मै. हिल्जर केमिकल प्रा. लि.  
कालपी रोड  
रनिथी  
कानपुर देहात

विषय: ग्राम कुम्भी अकबरपुर, कानपुर-देहात में परिसंकटमय अपशिष्ट के निस्तारण हेतु स्थल विकास के सम्बन्ध में  
महोदय,

उपरोक्त विषयक इस कार्यालय के पत्रांक ८१२/एच-१/१८ दिनांक २०.०५.१८ का संदर्भ लें। इस सम्बन्ध में आपको कई बार मौखिक रूप से एवं लिखित रूप से भी को-आपरेटिव सोसाइटी का गठन करने हेतु अवगत कराया चुका है, जिस सम्बन्ध में पूर्व में बैठक के दौरान भी कहा गया था परन्तु इस सम्बन्ध में आप द्वारा कोई प्रगति नहीं आयी है न ही इस सम्बन्ध में बोर्ड को ही अवगत कराया गया।

अतः आपको पुनः निर्देशित किया जाता है कि उपरोक्त पत्र के अनुसार को-आपरेटिव सोसाइटी का गठन कर बोर्ड को सूचित करें एवं परिसंकटमय अपशिष्टों को उचित स्थल पर निस्तारण हेतु पर्यावरण को दृष्टिगत रखते हुए शीघ्रताशीघ्र कार्यवाही प्रारम्भ करें।

कृपया अवगत हो कि कानपुर-देहात में सामूहिक निस्तारण स्थल का विकास यथाशीघ्र किया जाना है। इस सम्बन्ध में निम्न नियम का अवलोकन करने का कष्ट करें:-

नियम-४ परिसंकटमय अपशिष्ट नियमावली १९८९ के अनुसार परिसंकटमय अपशिष्ट के प्रबन्ध के सम्बन्ध में उद्योग के अधिष्ठाता का दायित्व निम्नवत् है-

- परिसंकटमय अपशिष्टों की अनुसूची के स्तम्भ (३) में दी गयी सीमाओं के बराबर या उनसे अधिक मात्रा में अनुसूची के स्तम्भ (२) में सूचीबद्ध परिसंकटमय अपशिष्टों का उत्पादन करने वाला अधिष्ठाता यह सुनिश्चित करने के लिये सभी व्यवहारिक कदम उठाएगा कि ऐसे अपशिष्टों का समुचित रूप से हथला जाता है और किसी प्रतिकूल प्रभाव के बिना जो ऐसे अपशिष्टों से पैदा हो सकते हैं उनका व्ययन किया जाता है और अधिष्ठाता या तो स्वयं या किसी सुविधा के प्रचालक के माध्यम से इन अपशिष्टों के समुचित संग्रहण, ग्रहण अभिक्रियान्यव्ययन, भण्डारकरण और व्ययन के लिये उत्तरदायी होगा।
- अधिष्ठाता या उसकी ओर से कार्य करने वाला कोई अन्य व्यक्ति जो उपनियम (१) के अधीन किसी सुविधा के प्रचालक को, ऐसी जानकारी जो राज्य प्रदूषण नियंत्रण बोर्ड द्वारा विनिर्दिष्ट की जाए, देगा।

.....२.....

देशी पत्रावली पत्रक प्रकाश

उपरोक्त परिपेक्ष्य में परिसंकटमय अपशिष्ट का निस्तारण किसी भी दशा में फ़ैक्ट्री के बाहर न करें , उक्त परिसर मे ही अस्थाई स्टोरेज टैंक की व्यवस्था कर वेस्ट का भण्डारण उपरोक्त स्थल विकसित होने तक करें । अन्य आपके विरुद्ध पर्यावरण संरक्षण अधिनियम की धारा-५ के अन्तर्गत कार्यवाही करने पर बाध्य होना पड़ेगा ।

भवदीय,

*(Handwritten Signature)*  
(पारस नाथ)  
क्षेत्रीय अधिकारी

पृ०सं०:

तद्दिनांक

प्रतिलिपि: मुख्य पर्यावरण अभियन्ता (हैर्जाइस), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित ।

क्षेत्रीय अधिकारी

The Member Secretary,  
 U.P. Pollution Control Board,  
 East Ajun Nagar, Sahasara  
 Pin - 220032

**Subject:- Imposing fine under Section 16(3) of the Hazardous Waste Rules, 1986 against Basic Chrome Sulphate (BCS) units of Kanpur Dehat.**

I hereby refer your letter no. E-29016 (SC)/1/08/HWMD/2118 dated 09-06-06 on the above subject. Six industries producing Basic Chrome Sulphate are operating at Kanpur Village, Raina, Kanpur Dehat for last fifteen years. They have dumped their Hazardous waste, containing Chromium in open ground of approx. 200 X 100 meter area in the Kanpur village. The ground water and the soil of this area is therefore polluted. The Pollution Control Board, Lucknow has estimated the quantity to be dumped in this area. The details are given below:

1. M/s. Kanpur Chemicals Pvt. Ltd., Kanpur Dehat, Raina, Kanpur Dehat.
2. M/s. Kanpur Chemicals Pvt. Ltd., Kanpur Dehat, Raina, Kanpur Dehat.
3. M/s. Kanpur Chemicals Pvt. Ltd., Kanpur Dehat, Raina, Kanpur Dehat.
4. M/s. Wares Chemicals Pvt. Ltd., Kanpur Dehat, Raina, Kanpur Dehat.
5. M/s. America Chemicals Pvt. Ltd., Kanpur Dehat, Raina, Kanpur Dehat.
6. M/s. Rawman Chemicals Pvt. Ltd., Kanpur Dehat, Raina, Kanpur Dehat.

It is also to mention that closure order has been issued to these industries under Hazardous Waste Rules and presently they are not operating.

These units have not agreed to dispose off the Hazardous Waste illegally dumped by them into TSDF constructed at Kumbhari, Kanpur Dehat nor they are ready to equally share the expenditure. A Meeting between the representatives of these industries and T.S.D.F. operator was held in the presence of U.P. Pollution Control Board officials on 01/06/12/06 but these industries were not ready to pay Rs. 1500/Tonne as fixed by T.S.D.F. operator at that time.

Total hazardous BCS waste lying at site as per I.I.T.R. study report, is around 45,000 tonnes. Taking transportation, stabilization & disposal charges in Secured Landfill @ Rs. 1,500/tonne, total Expenditure worked out is Rs. 6.75 crores and this Fine charges for each Industry will be Rs. 1.125 crore only (Rs. One Crore Twelve lacs and fifty thousand only).

Contd. ....

Wagon

(2)

As evident from the above, these six industries, which have illegally dumped Hazardous Waste At Rania, Kanpur Dehat are not realising their responsibility to rectify the harms done to the environment. They are least interested in shifting and proper disposal of the illegal Hazardous Waste dumped by them.

Therefore a fine of Rs. 1.125 crore is recommended on each of above Industries so that the expenditure incurred in lifting and disposal of Hazardous Waste at TSDF, Kumbhi, Kanpur Dehat can be recovered.

In the above circumstances, kindly give necessary approval for imposing the fine on these six industries under section 16(3) of the Hazardous Waste Rules, 1989 so that the fine can be imposed on the above defaulters and the fine money can be used for lifting the dump Hazardous Waste to TSDF.

Yours faithfully,

(Dr. C.S. Bhatt)  
Member Secretary

01.04.09

The Member Secretary,  
Central Pollution Control Board,  
East Arjun Nagar, Shahdara,  
Delhi-110032.

**Subject: Imposing fine under Section 16(3) of the Hazardous Waste Rules, 1989 against Basic Chrome Sulphate (BCS) units of Kanpur Dehat.**

Dear Sir,

Kindly refer your letter No. B-29016(SC)/1/08/HWMD/2018 dated 09.06.08 on the above subject. Six industries producing Basic Chrome Sulphate are operating at Kanpur Village, Raina, Kanpur Dehat for last fifteen years. They have dumped their hazardous waste containing Chromium in open ground of approx. 200 x 100 meter (illegible). The details of the industries are given below:

- 1.M/s CeruleanChemicals Pvt. Ltd. Khandchandpur, Raina, Kanpur, Dehat.
- 2.M/s ChandniChemicals Pvt. Ltd. Khandchandpur, Raina, Kanpur, Dehat.
3. M/sHilgersChemicals Pvt. Ltd. Khandchandpur, Raina, Kanpur, Dehat.
4. M/s Waris Chemicals Pvt. Ltd. Kanchandpur, Raina, Kanpur Dehat.
5. M/s AmeliaChemicals Pvt. Ltd. Khandchandpur, Raina, Kanpur, Dehat.
- 6.M/sRukmaniChemicals Pvt. Ltd. Khandchandpur, Raina, Kanpur, Dehat.

It is also information that closure order has been issued to these industries, under Hazardous Waste Rules (illegible).

These units have not agreed to dispose of the Hazardous Waste illegally disposed by them to TSDS constructed as Kumbhi, Kanpur Dehat nor they are ready to any share the expenditure. A Meeting between the representatives of those industries and T.S.D.F. operator was held in the presence of U.P. Pollution Control Board on 26.12.05 but these industries were not ready to pay Rs.1,500/Ton (illegible).

Total hazardous BGS waste wing at site as per I.I.T.R. study report, is around 45,000 tones, taking transportation, stabilization & disposal charges

in Secured Land @ Rs. 1,500 tonne, total Expenditure worked out is Rs.6.75 crores and thus Fine charges for each Industry will be Rs.1.125 crore only (Rs.One Crore Twelve lacs and fifty thousand only).

As evident from the above these six industries which have illegally dumped Hazardous Waste at Rania, Kanpur Dehat are not realizing their responsibility to rectify the harms done to the environment. They are least interested in shifting and proper disposal of the illegal Hazardous Waste dumped by them.

Therefore a fine of Rs. 1.125 crores is recommended on each of above Industries so that the expenditure incurred in lifting and disposal of Hazardous Waste at TSDF, Kumbhi, Kanpur Dehat can be recovered.

In the above circumstances, kindly give necessary approval for imposing the fine on these six industries under Section 16(3) of the Hazardous Waste Rules, 1989 so that the fine can be imposed on the above defaulters and the fine money can be used for lifting the dump Hazardous waste to TSDF.

Yours faithfully,

Sd/-  
(Dr. C.S. Bhatt)  
Member Secretary

  
TRUE TYPED COPY

**Address for communication :**10<sup>th</sup> July 2009

CERULEAN CHEMICALS PVT. LTD. ,  
128 CLYDE HOUSE, THE MALL,  
KANPUR – 208004 (UP)

TO,  
THE MEMBER SECRETARY,  
CENTRAL POLLUTION BOARD,  
EAST ARJUN NAGAR,  
DELHI.

**RE: Hazardous waste of BCS manufacturing units at Khanchandpur  
Rania, Kanpur Dehat (UP)**

Dear sir,

This humble submission is with reference to the letter no. F47150/c-2/HAZ/440/09 dt.. 01/04/2009 of UP Pollution Control Board, Lucknow (UPPCB) addressed to your good self on the subject:

1. That before writing to you for imposing fine on 6 units of Rania Kanpur Dehat. UPPCB did not give any opportunity to clarify our positions. The quantity and total fined amount stipulated in that letter are fictitious and malafide.
2. That the fine stipulated unit wise is incorrect in total as the said companies ran their units for different span of time. Further the capacity installed & utilized of each plant is different so the quantity of waste generation of individual unit will not be the same.
3. That at the said solid waste dump, the lot of waste was lying there before operation of these 6 units. The many BCS units were in operation before/during the operation of our units in Kanpur Nagar, Kanpur Dehat, Unnao & Fatehpur. That some waste dumped there maybe of units other than BCS factories.

4. That UPPCB was allotted 10.5 Hectares of land by Government free of cost in year 1994 at village Kumbhi, Kanpur Dehat for developing common secured land fill (CSLF) facility. It was the primary responsibility of UPPCB to arrange for CSLF at least for small scale industries like us in UP, but they did not nothing until 2003.
5. That after 10 years in the year 2003 3 Hectares land was leased to KANPUR PRADOOSHAN NIYANTRAN SAMTI (KPNS) to develop and construct CSLF facility. We are also member of KPNS and contributed a lot towards the construction of CSLF facility. KPNS completed the CSLF in the month of Oct 2005, which was intimated to UPPCB vide their letter dated 30/09/2005 (copy attached)

The construction of CSLF was carried out as per technical specification of National Productivity Council, guide lines of local administration and UPPCB. The Chairman of UPPCB also visited the site in May 2005 and appreciated the quality of work being done by KPNS.

That the KPNS also applied for authorization of the operation of the CSLF facility vide their letter dt 07/03/2005 (copy of application attached)

That the UPPCB had neither responded to the request of KPNS for operation of CSLF facility nor intimated to them in regard to deficiency, if any in the work done by them.

6. That without pointing out any shortcoming in the construction work of CSLF the factories were closed/ sealed in 2005, causing us severe financial crisis and unemployment to the workers.
7. That the lease of land to KPNS was terminated by UPPCB unilaterally on 4/10/2006 without giving any opportunity.
8. That if the CSLF was not up to the mark why the said CSLF was given to Bharat Oil & Waste Management Ltd. (BOWML) free of cost, who have no experience of such type of activities. The KPNS has not been compensated for handing over the CSLF facility to BOWML. The present cost of CSLF will be about Rs. 2 Crores.
9. That the authorization for disposal of solid waste in CSLF constructed by KPNS was not given, where as authorization for the same CSLF has been granted to BOWML.
10. That this discriminatory action of the UPPCB heavily damaged the environment, industrial production & social cause.
11. That our units are SSI Sick Units and are unable to bear any fine. Moreover the financial position worsened due to long closure of the units.
12. That howsoever, if the said CSLF Facility is handed over to KPNS we will clear the said site (dump). If CSLF is not handed over to KPNS

then Bharat Oil & Waste Management Ltd. should clear the site (dump) on their cost.

13. That before taking any action against us, we may please be given a chance of personal hearing also.

Our request may please be considered sympathetically in light of facts and figures furnished here in above in the interest of natural justice.

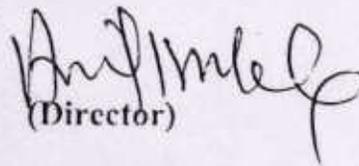
Thanking You,

Yours faithfully,

For Cerulean Chemicals (P) Ltd.,

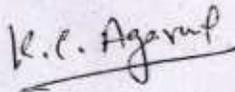
For Waris Chemicals (P) Ltd.,

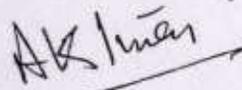
  
(Director)

  
(Director)

For Hilgers Chemicals (P) Ltd.,

For Chandani Chemicals (P) Ltd.,

  
(Director)

  
(Director)

For Amelia Textiles & Chemicals (P) Ltd., For Rulmani Chemicals (P) Ltd.,

  
(Director)

(Director)

Encl: As above.

Copy to: 1. The Minister of Environment (Govt. UP), Bapu Bhawan, Lucknow.  
2: The Member Secretary UPPCB, Lucknow.

List of Industries produced / producing chromium based products, nearby Rania,  
Kanpur Dehat

1. Cerulean Chemicals Pvt. Ltd., Rania, Kanpur Dehat
2. Waris Chemicals Pvt. Ltd., Rania, Kanpur Dehat
3. Hielger Chemicals Pvt. Ltd., Rania, Kanpur Dehat
4. Rukmini Chemicals Pvt. Ltd., Rania, Kanpur Dehat
5. Chandni Chemicals Pvt. Ltd., Rania, Kanpur Dehat
6. Amelia Textiles & Chemicals Pvt. Ltd., Rania, Kanpur Dehat
7. Unichem (India), Chaubepur, Kanpur
8. Khanna Vivek Chemicals Pvt. Ltd., Panki, Kanpur
9. Kafina Chemicals Pvt. Ltd., Chaubepur, Kanpur
10. Supreme Chemicals, Unnao
12. Wood Burn Chemicals Ltd., Unnao
13. Indian Chemical Corp., Jajmau, Kanpur
14. Kanpur Chemical Works, Anwarganj, Kanpur
15. Prahlad Rai Chemicals, Near Juhi, Rakhi Mandi Kanpur
16. Dinkar Chemicals Pvt. Ltd., Fazal Ganj, Kanpur
17. Solar Chemicals Pvt. Ltd., Fazal Ganj, Kanpur
18. Madhuchandra Techno Chem Pvt. Ltd, Chaudagra, Fatehpur
19. KU Chemicals, Fatehpur Roshnai, Rania, Kanpur Dehat
20. Bharat Chemicals, Akrapur, Unnao
21. RC Chemicals, Akrapur, Unnao
22. Shimeo Chemicals Pvt. Ltd., Unnao
23. Prime Chemicals, Unnao
24. SC Manufacturers, Unnao
25. ASHLYANA CHEMICALS PVT LTD, Chaudagra, Fatehpur
26. ASMA CHEMICALS PVT LTD " "
27. Associated Chemicals " "



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

844, फतेहपुर रोशनाई,  
रनिया, कानपुर देहात

संदर्भ संख्या 1520/R-130/2019

पंजीकृत  
दिनांक-24-10-

सेवा में,

1. मैसर्स हिल्जर केमि प्रा० लि०, ग्राम चिरौरा रायपुर, खानचन्द्रपुर रनिया, कानपुर देहात, द्वारा श्री कें० सी० अग्रवाल (निदेशक), द्वारा आर पी एडबिल ऑयल्स लि०, रनिया, कानपुर देहात, कार्यालय, द्वितीय तल, नारायणी प्लाजा, 25/41, कराची खाना, कानपुर नगर ।

विषय:-ग्राम खानचन्द्रपुर, रनियाँ, कानपुर देहात में अवैध रूप से भण्डारित कोमियम वेस्ट से भूगर्भीय जल प्रदूषित होने के कारण मैसर्स हिल्जर केमि प्रा० लि०, ग्राम चिरौरा रायपुर, खानचन्द्रपुर रनिया, कानपुर देहात के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० एन०जी०टी० में विचाराधीन ओ०ए० सं०-200/2014 एम०सी० मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 07.08.2019 के संसुगत अंश निम्नवत हैं -

"..... viii) Other directions including displaying water quality data in public domain and at prominent places, development of bio-diversity parks, prohibition of river bed mining, remediation of chromium dumpsites in Uttar Pradesh, **collection of compensation from violators** and involvement of society including religious, charitable, social and educational institutions for preventing and remedying pollution of River Ganga....."

मा० न्यायमूर्ति श्री अरूण टण्डन अध्यक्ष मॉनीटरिंग कमेटी द्वारा दिनांक 08.08.2019 को ओ०ए० सं० 200/2014 में पारित आदेश के अनुपालन की समीक्षा बैठक में निम्न निर्देश दिये गये हैं -

"It was directed that progress of removal of chromium from dump site at Rania be reported in the next meeting. The committee directed CPCB to issue notice for levy of Environmental Compensation to the industries which have caused and are causing damage to the environment."

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०- 985/2019 एवं ओ०ए० संख्या 986/2019 में दिनांक 27.09.2019 को पारित आदेश के अनुपालन में शासन स्तर पर सम्पन्न बैठक दिनांक 17.10.2019 को समीक्षा के दौरान दिये गये निर्देश के अनुसार "जिन उद्योगों द्वारा अपना कोमियम वेस्ट उमरन, प्रसिद्धपुर एवं ग्राम खानचन्द्रपुर, जंनपद कानपुर देहात में अवैध रूप से डम्प किया गया है, के विरुद्ध Polluter Pays Principle के आधार पर पर्यावरणीय क्षतिपूर्ति अधिरोपित कर वसूली की कार्यवाही की जाये।"

उक्त निर्देश के अनुक्रम में क्षेत्रीय कार्यालय, कानपुर देहात के पत्रांक 1515/आर-130/2019 दिनांक 22.10.2019 द्वारा प्राप्त आख्यानानुसार रनियाँ, कानपुर देहात के अन्तर्गत ग्राम-खानचन्द्रपुर, उमरन, फतेहपुर रोशनाई के आर्यनगर, राजेन्द्र नगर चौराहा एवं ग्राम-चिरौरा का भूगर्भीय जल अवैध रूप से डम्प हैक्सावैलेन्ट क्रोमियम से प्रदूषित हुआ है । मैसर्स हिल्जर केमि प्रा० लि०, ग्राम चिरौरा रायपुर, खानचन्द्रपुर रनिया, कानपुर देहात जिसकी उत्पादन क्षमता 4 एमटीडी थी, के द्वारा उत्पादन अवधि के दौरान उद्योग से जनित हेक्सावैलेन्ट कोमियम युक्त परिसंकटमय अपशिष्ट का असुरक्षित ढंग से भण्डारण/डम्प किया गया है । अवैध रूप से भण्डारित कुल परिसंकटमय अपशिष्ट 62225 एमटी में आपके उद्योग का 19.05 प्रतिशत योगदान है ।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा परिसंकटमय एवं अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम, 2016 के प्राविधानों का उल्लंघन किये जाने के परिप्रेक्ष्य में पर्यावरणीय क्षतिपूर्ति आंकलित किये जाने के संबंध में गाईडलाइन जारी की गयी है, जिसमें निम्न प्राविधान है :-

...../2-

14. All the 05 units, who had gone to Hon'ble Tribunal for filing the appeal, have not given any record regarding Form-1 and Form-13. The inspection report of Regional Officer, Kanpur Dehat/Kanpur Nagar of relevant period shows that the concerned industries have time and again, thrown their generated hazardous waste unscientifically outside their industry premises. The relevant reports are attached as Annexure-1
15. This shows that the concerned industries were definitely responsible for disposal of generated hazardous waste to the chromium dump site. Moreover, this is also a fact that this dumped hazardous waste has impacted the soil due to leachate, which has inturn increased the size of dumped hazardous waste. Finally, the Environmental Compensation against total 08 units responsible for dumping of chromium waste have been imposed on dated 14.04.2022 in the ratio of their production and operation period and details of existing storage of chromium waste inside the industrial premises, which is still not disposed in some units.

Industries could not object on the imposition amount because Environmental Compensation imposed is on true basis and industry did not submit any proof against facts. Imposition of Environmental Compensation is based upon the true facts and on official records in the light of natural justice. On the basis of above facts it is recommended to reject industry representation letter Dated 23/05/2022.

The details of Environmental Compensation imposed against the unit are as follows:

Sr No	Name & Address of Industry	Production capacity (MTD)	Operational Period	Assessed quantity of dumped Chromium waste as per percentage of production. (MT)	Revised Assessed quantity of dumped Chromium waste after assessment of stored quantity in the premises. (MT)	Revised environmental compensation in Rs.)
1	M/s Cerulean Chemicals Pvt Ltd, Khanchadpur Rania, Kanpur Dehat.	4	1990 to Oct 2005 (180 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का लगभग 28.092 प्रतिशत (क्रोमियम वेस्ट 17.392.854 एम.टी.)	17392.854 + [28.092*4652/2 + 8.092*8.779+4.682+15.021+5.774]= 19488.874	87,69,99,345
2.	/s Waris hemicals vt Ltd. hanchandpur ania, anpur ehat	3.5	1994 to Oct 2005 NOC dated 5-9-94 (134 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का 18.299 प्रतिशत ( क्रोमियम वेस्ट) लगभग 11329.512 एम.टी.)  उद्योग परिसर में लगभग 1475 एम.टी क्रोमियम वेस्ट निरीक्षण के समय भण्डारित पाया गया। जिसमें 111.8 एम. टी . मेसर्स आई. जी . एस.	11329.512-1475= 9854.512	4,34,53,042

				मेसर्स आई. जी. एस. केमिकल प्रो. लि. से जनित वेस्ट है।  उक्त तथ्य से स्पष्ट है कि उद्योग द्वारा लगभग 9854.512 एम.टी. क्रोमियम वेस्ट को अवैध रूप से फेका गया है।		
3.	M/s Chandni chemicals Pvt Ltd, Khanchandpur Rania, Kanpur Dehat.	3	1999 to Oct 2005 NOC dated 12-8-99 (75 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का लगभग 8.779 प्रतिशत (क्रोमियम वेस्ट लगभग 5435.267 एम.टी.)	5435.267+[8.779 *4652/(28.092+8.779+4.682+15.021+5.774)]= 6090.273	27,40,62,295
4.	M/s Amelia Textiles & Chemicals Pvt Ltd, 23, Khanchadpur, Rania, Kanpur Dehat.	3	2001 to Oct 2005 NOC dated 11-09-2001 (40 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का लगभग 4.682 प्रतिशत (क्रोमियम वेस्ट लगभग 2898.809 एम.टी.)	2898.809+[4.682 *4652/(28.092+8.779+4.682+15.021+5.774)]= 3248.146	14,61,66,557
5.	M/s Heilger chem Pvt Ltd, vill-Chiraura Raipur, Rania, Kanpur Dehat.	4	1995 to Oct 2005 (124 months)	उत्पादन क्षमता के आधार पर जनित कुल वेस्ट का 19.325 प्रतिशत लगभग 11981.744 एम.टी. क्रोमियम वेस्ट  उद्योग परिसर में लगभग 3177 एम.टी. क्रोमियम वेस्ट निरीक्षण के समय भण्डारित पाया गया।  उक्त तथ्य से स्पष्ट है कि उद्योग द्वारा लगभग 8804.744 एम.टी. क्रोमियम वेस्ट को अवैध रूप से फेका गया है।	11981.744-3177= 8804.744	39,62,13,484
6.	M/s Rukmani Chemicals Pvt Ltd, Rania, Kanpur Dehat	3.5	31-08-96 to Oct 2005 NOC dated 31-08-96 (110 month)	उत्पादन क्षमता के आधार पर कुल वेस्ट का 15.021 प्रतिशत (क्रोमियम वेस्ट लगभग 9300.346 एम.टी.)	9300.346+[15.021 *4652/(28.092+8.779+4.682+15.021+5.774)]= 10421.134	46,89,51,039
7.	M/s Kaleena Chemicals, Pvt. Village Malo, GT Road, Chaubepur, Kanpur Nagar	2	24-09-1999 to 21-10-2005 (74 months)	उत्पादन क्षमता के आधार पर कुल वेस्ट का 5.774 प्रतिशत (क्रोमियम वेस्ट लगभग 3575.198 एम.टी.)	3575.198+[5.774 *4652/(28.092+8.779+4.682+15.021+5.774)]= 4006.046	18,02,72,088
8.	M/s Bharat Chemical Udhog by Smt. Tarannum Fatima	-	567 days	उत्पादन के आधार पर जनित क्रोमियम वेस्ट लगभग 311.270 एम.टी.	311.270	14,00,71,50

value of R but in the present case, since it is an Appeal and the order of RO UPPCB is under challenge, we will examine the validity of the compensation computed by applying formula by RO UPPCB based on guidelines of CPCB and would not go to examine correctness of the guidelines or the formula prescribed by CPCB since it is not under challenge by appellant before us.

112. **Determination of quantity of waste dumped by appellant:** RO UPPCB during site inspection, on 13.07.2021, has found 3177 MT waste dumped inside the factory premises of the appellant and in absence of any contradiction on part of appellant, we have no reason but to accept the said report. Therefore, it is held that inside the factory premises, the quantity of waste dumped by appellant was 3177 MT.

113. Now, **the question is what is the quantity of waste which appellant dumped outside the factory premises.** In this regard, appellant has filed a chart of its production, consumption of chromite ore. We find that the said chart *ex-facie* contains incorrect information and is totally unreliable. Appellant himself has disclosed under note 2 that the information given in column 7 is not founded on any authenticated document but based on an estimate of 12.5% of chromite ore consumed. The total generation of chromite waste has been shown by appellant as 945.715 MT though RO, on the site inspection of appellant's factory 13.07.2021 has found 3177 MT of waste stored in the factory premises itself. Therefore, the estimation of appellant is apparently false, imaginary and fictional and cannot be accepted.

114. Moreover, appellant was using raw material as chromite ore, sulphuric acid and caustic soda. He has given the figures of chromite ore only and not other raw material. The generation of waste would comprise

of the entire residue of the working out of various raw materials after undergoing industrial processes. Even the ratio of chromite ore and total production in columns 5, 6 and 7 is neither uniform nor has any constant pattern. At times, the quantity of chromite ore and the production is in irrational ratio. At some stages, production is more and quantity of chromite ore is lesser. We have prepared a chart of difference between columns 5 and 6 and the difference in the two columns as calculated by us (in column 8) as also the quantity of waste given by appellant in column 7 are being given as under:

S No.	Years			Total Production	Consumption of Chromite ore	Generation of Chromium Waste	Difference in columns 5 and 6 computed by Tribunal
1	2	3	4	5 (3+4)	6	7	8 (6-5)
1	1994-95			45.750	60.650	7.581	14.9
2	1995-96			213.150	238.595	29.824	25.445
3	1996-97			571.250	610.780	76.348	39.53
4	1997-98			740.750	921.660	115.208	180.91
5	1998-99			1037.400	1097.070	137.134	59.67
6	1999-2000			731.000	825.625	103.203	94.625
7	2000-2001			718.200	783.620	97.953	65.42
8	2001-2002			870.100	885.702	110.713	15.602
9	2002-2003			834.350	964.277	120.535	129.927
10	2003-2004			669.610	647.600	80.950	-22.01
11	2004-2005			368.400	375.021	46.878	6.621
12	2005-2006			203.050	155.120	19.390	-47.93
	<b>Total</b>			<b>7003.010</b>	<b>7565.720</b>	<b>945.715</b>	<b>562.71</b>

115. The above chart shows that at the point of time, quantity of chromite ore was lesser than the total production. The chart, therefore, is neither reliable nor can be accepted. Hence, we find no reason to accept the information supplied by appellant through the above chart.

116. In absence of above material, total production of various authorised items as also waste has to be calculated in a scientific manner by taking into consideration the production capacity of appellant, number of working days, consumption of raw material and production.

117. It is admitted by appellant that it has the capacity of 4 MT BCS per

anywhere. 1200 MT/annum production of BCS has been disclosed in the chart submitted by appellant. Taking 25 working days in a month, it will mean 4 MT/day and 100 MT/month. Sodium dichromate production capacity is given in the chart as 200 MT/annum meaning thereby 16.67 MT/month and 0.67 MT/day taking working days as 25 per month. Appellant functioned its unit as per its own disclosure from February 1995 to February 2005 though UPPCB has taken a stand that unit was closed in October 1995. We however, if go by the period disclosed by appellant, it means 10 years i.e., 120 months. As per own disclosure of appellant, total production of BCS would come to 12000 MT (1200 MT × 10 years) and sodium dichromate production would be 2000 MT (200 MT × 10 years). Total production would be 14000 MT. The appellant has not given production capacity of sodium sulphide but in the chart, he has mentioned its production as 371.91 MT from 1994-95 to 2005-2006.

118. For production of 14371.91 MT of total production, appellant would have required more than this quantity of chromite ore besides caustic soda and sulphuric acid. The figure given in the chart are much lesser than this which we find no reason to believe for the reason for the reason discussed above.

119. There are **two ways of computation of quantity of waste dumped outside the factory premises**. One is that appellant in its protest letter dated 09.12.2019 (annexure A9 to the memo of appeal on page 121) himself has stated that it was generating waste about 1 MT/day. The relevant extract reads as under:

*"It is stated that the total capacity of the undersigned company was BCS 4.00 MT Per Day and the average waste discharge from the factory unit per month was about 1.00 Mt Per Day."*

120. If we take 25 days production every month then, for 12 months from

February 1995 to February 2005, there comes 121 months and total production of waste at the rate of 1 MT/day would come to **1 MT × 25 days × 121 months = 3025 MT**. Now this figure cannot be accepted for the reason that at the factory premises of appellant itself 3177 MT quantity of waste has been dumped. Therefore, total quantity of waste generated by appellant must be much more than 3177 MT. The total production of BCS during the above period, disclosed by appellant, was 3177 MT hence, daily production would come to  $3177 \text{ MT} \div 3025 \text{ MT} = 1.05 \text{ MT/day}$ .

121. **The second method is** that in the letter dated 18.11.2000 (page 446 of Appeal No.14/2020) sent by RO UPPCB to Chief Environment Engineer, it has been stated that as per inspection report dated 17.10.2000, appellant is producing about **2.5 MT chromium** containing sludge every day. If we compute the quantum of waste taking daily average generation of waste as 2.5 MT, it would come to **2.5 MT × 25 days × 121 months = 7562.50 MT**. In *Appeal No. 14/2020, Chandni Chemicals Pvt. Ltd. vs. UPPCB* and *Appeal No. 16/2020, Rukmini Chemicals Pvt. Ltd. vs. UPPCB* decided vide judgments dated 05.12.2022, it has been disclosed that for 3 MT/day of production of BCS, the sludge/waste generated is 1.5 MT/day. Therefore, total production of 14371.91 MT, the sludge generation would come to 7185.95 MT. This almost tallies with the production of waste we have computed above.

122. However, if we give some further latitude to the appellant, considering that production may not have been uniform on every day and there have been some interruption in some working days, giving benefit of 25% margin in the working of the factory, the quantum of the total waste would come to **5671.875 MT** ( $7562.50 \times 75\%$ ). The above figure has been arrived at by considering the average generation of chromium waste as

during inspection, calculating by number of working days of the unit and giving benefit of variation in production and other commercial margin to appellant to the extent of 25%.

123. Hence, we find it reasonable to accept the second option for the purpose of the present appeal. Now, after deducting the quantum of waste found inside the factory premises, the quantum of waste dumped by **appellant outside the factory premises comes to 5671.875 MT - 3177 MT = 2494.875 MT.**

124. Now, we calculate environmental compensation applying the formula discussed above, i.e., **EC = Q × ERF × R**, it would come **Rs. 14,29,65,000/- = 3177 × 1.5 × 30000** for the waste dumped inside the factory premises and **Rs. 11,22,69,375/- = 2494.875 × 1.5 × 30000** for the waste dumped outside the factory premises. In view of the above, we hold and compute quantum of environmental compensation payable by appellant as **Rs. 25,52,34,375/- (14,29,65,000 + 11,22,69,375).**

125. At this stage, we may also place on record our disapproval to the manner in which different stand and figures have been given by appellant. It is inconceivable and improbable that appellant could have got more quantity of BCS production from the total chromite ore which he purchased. What appellant has disclosed that he purchased a lesser quantity of chromite ore which is raw material for extraction of chromium and, therefrom, he got extracted quantity of BCS more than the parent substance. In fact, scientific literature on the subject shows that normally percentage of chromium available in chromite ore is around 46% in metallurgical process and in other process, it is lesser. Hence to claim that appellant could produce more BCS from the lesser quantity of basic raw material i.e., chromite ore, is unacceptable particularly in the absence

UPPCB in compliance of Tribunal's order dated 04.01.2021.

**Report dated 30.09.2021 filed by UPPCB:**

25. In purported compliance of Tribunal's order dated 04.01.2021, Member Secretary, UPPCB filed a Compliance Report dated 30.09.2021. The report has said that in order to give opportunity to the concerned proponents, UPPCB constituted a Committee; RO UPPCB, Kanpur Dehat sent a site inspection report of six industries to Committee on 13.07.2021 stating that during inspection, **Chromium waste 1475 MT and 3177 MT was found stored in M/s. Waris Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur Dehat and M/s. Hilger Chem Pvt. Ltd., Village-Chiraura Raipur, Kanpur Dehat;** on the basis of information supplied by proponents, during course of hearing, further investigations were conducted and **five more proponents engaged in production of BCS, were identified who were also responsible for dumping of chromium waste over questioned site;** consequently, amount of compensation was reviewed and revised in respect of eleven proponents/units including the present appellant, as under:

Sr. No.	Name & Address of industry	Waste Quantity (MT)	Revised Environmental Compensation (in Rs.)
1	M/s Amelia Textiles & Chemicals Pvt Ltd, 23, Khanchadpur, Rania, Kanpur dehat.	2545.921	114566431
2	M/s Cerulean Chemicals Pvt Ltd, Khanchadpur, Rania, Kanpur dehat.	15275.524	687398586
3	M/s Chandni chemicals Pvt Ltd, Khanchandpur rania, Kanpur dehat.	4773.601	214812058
4	<b>M/s Heilger chem pvt ltd, vill chiraura raipur, rania, kanpur dehat.</b>	<b>6334.125</b>	<b>285035616</b>
5	M/s Rukmani Chemicals Pvt Ltd. Rania, Kanpur dehat.	8168.162	367567299
6	M/s Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur dehat	7518.382	338327196

7	M/s Khanna Vivek Chemicals Pvt. Ltd. C30D, Sital, Panki, Kanpur Nagar	1230.528	55373775
8	M/s Unicame India, Village Malo, GT Road, Chaubepur, Kanpur Nagar	7637.762	343699293
9	M/s IGS Chemical Pvt Ltd, Plot No. 211, Bhawanipur Mandhana, Kanpur Nagar	1782.144	80196502
10	M/s Kaleena Chemicals, Pvt. Village Malo, GT Road, Chaubepur, Kanpur Nagar	3139.969	141298598
11	M/s Rahman Industries Ltd, (Old Name Bharat Chemical Udhog) 1002, 1003, Akrapur, Chakarpur, Unnao	3818.881	171849646
	<b>TOTAL</b>	<b>62225 MT</b>	<b>280,01,25,000</b>

26. The above chart shows that compensation determined in respect of the present appellant was revised and reduced to **Rs. 28,50,35,616/-** for Chromium waste, **quantified as 6334.125 MT**. The above amount and quantity was computed taking total quantity as 62225 MT waste and cost of remediation as Rs. 280,01,25,000/-.

**IA 204/2021 with objections filed by appellant to Report dated 30.09.2021:**

27. Appellant filed objections along with delay condonation application i.e. IA 204/2021 dated 08.11.2021 to the report dated 30.09.2021. It objected to the report on the ground of delay i.e., the proceedings have been launched after 15 years of closure of the unit, chromium waste dump existed since 1976 at the questioned site and such delay cannot be treated as a reasonable time. Appellant has placed reliance on Supreme Court's judgments in **Shalimar Works Ltd. vs. Their Workmen, AIR 1959 SC 1217** and **Chhedi Lal Yadav vs. Hari Kishore Yadav, (2018) 12 SCC 527**. Absence of any period of limitation or action taken by UPPCB was contested on the ground that when no period is prescribed, reasonable time should be taken to take action particularly, when the action causes pre-judice which is pleaded by the aggrieved person. It is said that after

## HEILGERS CHE PVT LTD.

A Table showing Total Qty of Waste, Qty of Waste assigned and Fine/EC imposed on us from time to time:

S.no	Date Of letter Notice/Report/Order	Qty of waste Total Qty.M.T	Qty.of our unit M.T.	Fine/EC Rs. In crore
1	Letter no.47150/C-2/HAZ/440/09 dt. 01.04.09 by UPPCB	45000	7500	1.125
2	Notice no.1520/R-130/2019 dt 24.10.19 by UPPCB	62225	11853.86	53.342
3	Report dt 30.09.21 By UPPCB	62225	6334.125	28.504
4	Report dt 14.04.22 by UPPCB	62225	8804.744 (11981.744 -3177 inside our factory)	39.621
5	Assesd by Honourable NGT vide Order dt 15.12.2022		2494.875 3177 (5671.875-2494.875 assumed as thrown on Khanchandra pur Dump	11.227 14.297

Please see Annexure - 2A to B.

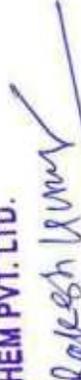
Please see Annexure - 4.

Please see Annexure - 7.

Please see Annexure - 5.

Please see Annexure - 6.

HEILGERS CHEM PVT. LTD.


  
 Rakesh Kumar  
 Authorised Signatory

## Heiligers Chem Pvt. Ltd.

The figures of consumption of Chromite Ore, Production of of BCS, SD & SS (by Product), Sales & Net- Profit earned during the entire period of operation of unit (1994-95 to 2005-06 )  
compiled from Audited Financial Statements :

S.No	Year	Chromite Ore Consumption	Production in MT			Generation of Waste @25%	Sales Rs. in Lacs	Net Profit/loss(-) Rs. in Lacs
			BCS	SD	SS			
1	1994-95	60.650	45.750	30.56 *	0	7.581	6.30	-1.92
2	1995-96	238.595	213.150	87.20 *	0	29.824	29.62	-11.17
3	1996-97	610.780	571.250	0	0	76.348	95.29	-1.82
4	1997-98	921.660	740.750	0	0	115.208	138.72	1.02
5	1998-99	1097.000	1037.400	0	0	137.134	180.41	4.49
6	1999-2000	825.625	731.000	0	0	103.203	129.81	2.22
7	2000-01	783.620	718.200	0	0	97.953	106.25	-10.66
8	2001-02	885.702	785.100	0	85.00	110.713	111.07	-26.31
9	2002-03	964.277	779.350	0	85.00	120.535	113.88	19.86
10	2003-04	647.600	511.700	0	157.91	80.950	78.81	-1.5
11	2004-05	375.021	307.400	0	61.00	46.878	51.46	7.86
12	2005-06	155.120	190.050	0	13.00	19.390	36.08	0.03
	<b>TOTAL</b>	<b>7565.720</b>	<b>6631.100</b>	<b>0.00</b>	<b>401.910</b>	<b>945.715</b>	<b>1077.70</b>	<b>-17.90</b>

NOTE:

1. BCS = BASIC CHROME SULPATE, SD = SODIUM DICHROMATE, SS = SODIUM SULPHATE
2. \* Used in manufacturing of BASIC CHROME SULPHATE.

HELIGERS CHEM PVT. LTD.

Authorised Signatory  
*Rakesh Kumar*

CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD  
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone: 0522-2720832, 2720480



### TEST REPORT: HAZARDOUS WASTE / SOLID WASTE

S.No. ....  
Dt. of compilation of test report 23/11/23 Dt./period of testing : 09/11/23-22/11/23

1. इन्डस्ट्री का नाम एवं पता / Name and Address of Industry M/s Heilger Chemicals Pvt. Ltd. Chiraura, Rania, Kanpur Dehat

2. नमूने का प्रकार (गैब/कम्पोजिट/इन्टिग्रेटेड)/Type of Sample (Grab/Composite/Integrated):- Composite

3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by:- Mr. Ayank Bajpai (JRF), Sh. Ashish Kumar (M.A.)

4. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic /Any Other) :- PPE bag, 500g

5. नमूने एकत्रण की तिथि/Date of Sample Collection:- 8/11/2023

6. विश्लेषण हेतु आवेदनकर्ता / Analysis indented by :- Regional Office, Kanpur Dehat

7. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory :- 9/11/2023

8. विश्लेषण विधि /method of analysis :- TCLP

S.No.	Sample Code	Sample Description	Hexavalent Chromium (mg/l)
1	WW/2726/23	Sample-1 -(Pit-1)	9.61
2	WW/2727/23	Sample-2 -(Pit-1)	262.72
3	WW/2728/23	Sample-1 - (Pit-2)	276.52
4	WW/2729/23	Sample-2 - (Pit-2)	238.19

Reference: (1) EPA Standard 1311: Toxicity Characteristic Leaching Procedure.  
(2). 3500-Cr B Colorimetric Method (Diphenyl carbazide Method)- APHA 23rd Ed. 2017

परीक्षणकर्ता के हस्ताक्षर / Analysed by..... *Jyoti* 23/11/23 *Mdy* 23/11/23

अधिकृत हस्ताक्षरकर्ता / Authorised Signatory ..... *Jyoti* 23/11/23

*[Signature]* 23/11/23  
मु० पर्या० अधि० केन्द्रीय प्रयोगशाला / C.E.O. Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

1453

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०

Ref. No. H03039/c-2/NGT-46/23

दिनांक

Date 17-11-23

To,

Shri L.N.Soni  
PPS to Hon'ble Chairman  
Oversight Committee  
NGT, UP, Lucknow.

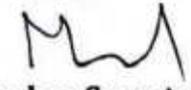
**Subject-Information regarding the quantity of chromium waste supplied by M/s Unichem India and M/s Khanna Vivek Chemicals Pvt Ltd to the TSDFs.**

Sir

Please refer above mentioned subject, E-mail dated 14 Nov, 2023 of the Hon'ble Oversight Committee, vide which it has been informed that the data provided by the Regional Office was not in conformity with the data given by the TSDFs and the Industries namely M/s Unichem India and M/s Khanna Vivek Chemicals Pvt. Ltd. The information was sought from the TSDF operators and concerned industries regarding disposal of chromium waste by the concerning units through TSDFs. In this continuation, the rectified information received from the Regional Office, Kanpur Nagar is enclosed herewith for your perusal and necessary action please.

Yours Sincerely

Encl.: As mentioned above.

  
Member Secretary

English Letter head

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.in

T.C.-12 V, Vibhuti Khanda, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.in



क्षेत्रीय कार्यालय : उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर  
REGIONAL OFFICE : UTTAR PRADESH POLLUTION CONTROL BOARD, KANPUR

संदर्भ :- 1026/सा-147/23

दिनांक:- 17-11-23

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय:- माननीय राष्ट्रीय हरित अधिकरण के ओ०ए० नं०-985-986/2019 के अन्तर्गत "Information regarding identification of chromium waste generating industries" के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक माननीय ओवरसाइट कमेटी के ई-मेल दिनांक 09.11.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय ओवरसाइट कमेटी द्वारा दिनांक 08.11.2023 को जनपद कानपुर नगर में स्थित क्रोमियम उत्पादक इकाईयों के निरीक्षण के समय सम्बन्धित इकाईयों-मैसर्स यूनिकेम इण्डिया, ग्राम-मालों, जी०टी० रोड, चौबेपुर, कानपुर नगर, मैसर्स खन्ना विवेक केमिकल्स प्रा० लि०, सी-30, डी, पनकी इण्डस्ट्रियल एरिया, कानपुर नगर एवं मैसर्स आई०जी०एस० केमिकल्स प्रा० लि०, प्लॉट नं०-211, भवानीपुर, मन्धना, चौबेपुर, कानपुर नगर से सम्बन्धित चाही गयी सूचना का विवरण संलग्न कर इस अनुरोध के साथ महोदय को प्रेषित है कि संलग्न आकड़ों/दस्तावेजों/सूचनाओं का अपने स्तर से परिशीलनोपरान्त माननीय ओवरसाइट कमेटी को प्रेषित किये जाने का कष्ट करें।

संलग्नक:- यथोक्त।

भवदीय

(इ० अमित मिश्रा)  
क्षेत्रीय अधिकारी

प्रतिलिपि:- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

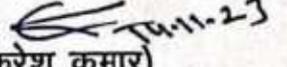


क्षेत्रीय कार्यालय  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
कानपुर नगर।

माननीय ओवरसाइट कमेटी द्वारा उद्योग मैसर्स यूनिकेम इण्डिया, ग्राम-मालों, जी०टी० रोड, चौबेपुर, कानपुर नगर की चाही गयी सूचना के सम्बन्ध में कार्यालय अभिलेखानुसार उपलब्ध विवरण:-

क्र०सं०	माननीय ओवरसाइट कमेटी द्वारा चाही गयी सूचना	:-	कार्यालय अभिलेखानुसार विवरण
1.	उद्योग का स्थापना वर्ष	:-	कार्यालय अभिलेखानुसार जिला उद्योग केन्द्र के सर्टिफिकेट नं०-223, दिनांक 27.04.1987 में उद्योग को बेसिक क्रोम सल्फेट, सोडियम क्रोमेट (डाई) एवं बाई प्रोडेक्ट के रूप में सोडियम सल्फेट एवं क्रोम पिगमेण्ट के उत्पादन किये जाने की सूचना दिनांक 07.04.1987 दर्ज है। <u>"संलग्नक-1"</u>
2.	उद्योग को बोर्ड द्वारा निर्गत एन०ओ०सी०/सहमति का विवरण	:-	उद्योग द्वारा परिसंकटमय अपशिष्ट प्राधिकार प्रमाण पत्र संख्या जी-07854/हैज/यूनिकेम इण्डिया/25/97, दिनांक 28.02.1997 की छायाप्रति प्रस्तुत की गयी है, जो बोर्ड मुख्यालय द्वारा निर्गत है, परन्तु क्षेत्रीय कार्यालय, कानपुर नगर के अभिलेखों में उपलब्ध नहीं है। उक्त प्रमाण पत्र की पुष्टि/सत्यापन हेतु पत्र 1015/यू-1/23, दिनांक 09.11.2023 द्वारा पत्र प्रेषित किया गया है। <u>"संलग्नक-2"</u>
3.	अधुलनशील ठोस परिसंकटमय अपशिष्ट की मात्रा का विवरण	:-	अधुलनशील ठोस परिसंकटमय अपशिष्ट की मात्रा का विवरण वर्ष 1994-95 से वर्ष 2007-08 तक <u>"संलग्नक-3"</u> पर संलग्न है।
4.	उद्योग को बन्दी आदेश/निर्देश निर्गत होने की तिथि का विवरण	:-	कार्यालय अभिलेखानुसार उद्योग को बोर्ड मुख्यालय के पत्रांक एफ-45783/सी-2/हैजार्डस/के-310/2005, दिनांक 06.05.05 द्वारा माननीय सर्वोच्च न्यायालय के वाद संख्या 657/95 के अन्तर्गत बन्दी आदेश निर्गत किया गया था। <u>"संलग्नक-4"</u>
5.	तालिका में उद्योग द्वारा टी०एस०डी०एफ० को प्रेषित किये गये परिसंकटमय अपशिष्ट एवं टी०एस०डी०एफ० संस्थाओं से प्राप्त परिसंकटमय अपशिष्ट के परिशीलनोपरान्त विसंगति क्रमाकों का विवरण	:-	<u>"संलग्नक-3"</u> पर संलग्न है।
6.	उद्योग द्वारा टी०एस०डी०एफ० से अनुबन्ध किये जाने से पूर्व परिसंकटमय अपशिष्ट का निस्तारण लैण्ड फिलिंग एरिया में कब तक किया गया है।	:-	उद्योग द्वारा वर्ष 1994 से मई, 2008 तक कुल 2705.144 मीट्रिक टन हैजार्डस वेस्ट जनित हुआ, जिसे उद्योग द्वारा फेरस सल्फेट के सॉलुशन से ट्रीटमेण्ट करके स्वयं के तत्समय के परिसर में लैण्ड फिल किया गया।

7. अन्य विवरण:-  
कार्यालय अभिलेखानुसार उद्योग को बोर्ड मुख्यालय के पत्रांक एफ-45783/सी-2/हैजार्डस/के-310/2005, दिनांक 06.05.05 द्वारा माननीय सर्वोच्च न्यायालय के वाद संख्या 657/95 के अन्तर्गत निर्गत बन्दी आदेश को बोर्ड मुख्यालय के पत्रांक एफ-17688/सी-2/हैजार्डस/310/2007, दिनांक 25.05.07 द्वारा 03 माह हेतु सशर्त निलम्बित किया गया था। "संलग्नक-5"

  
(फरेश कुमार)  
सहा0 पर्या0 अभियन्ता

क्षेत्रीय अधिकारी महोदय/मुख्य पर्यावरण अधिकारी (वृत्त-2) महोदय,

  
14/11/2023

No. 223

IDIC (Regn) I P F

1457

सलगनक-1

GOVERNMENT OF UTTAR PRADESH

Dated 27.4.1987



## DIRECTORATE OF INDUSTRIES

Registration As A Small Industrial Unit

## CERTIFICATE

This is to certify that M/s. युनी क्म इंडिया,

ग्राम. व. पोस्ट: ... रौन्नेपुर. कानपुर. देहात. 1 ..... (Office address)

a Proprietorship/Partnership/Private Limited/public Limited Concern is a Small scale Industries Unit registered with this Directorate and allotted the following Registration Number

No.						Dated		
20	58	00065	PMT	SSI	02	25	04	1987

for the Factory located at ... रौन्नेपुर. कानपुर. देहात. 1 .....

for Manufacturing/Processing/Job work of the following items—

Sl. No.	Name of Item (s) Mfgd.	Sl. No.	Name of Item (s) Mfgd.
1	घासिक प्रोम सल्लेक ।	6	x x x x x x x x x x
2	सोडियम प्रोमेट डाई ।	7	x x x x x x x x x x
3	वाइ प्रोडकट	8	
4	1- सोडियम सल्लेक ।	9	
5	2- प्रोम पिगमैन्ट ।	10	

Date of commencement of production 07-04-87

Place Kanpur

Office Seal



(General Manager)  
GENERAL MANAGER,  
District Industries Centre  
Kanpur (U. P.)

Subsequent Addition or Deletion of Items :  
Date Name of Items (s) Addition/Deletion

GENERAL MANAGER  
District Industries Centre  
Kanpur (U. P.)

N.B. :- (1) This registration is valid for the factory location, Production and constitution of the Unit as at the time of issue of this certificate.

(2) This registration is liable to revocation or cancellation in the event of any misuse or unauthorised diversion if any allotted/imported material, as determined by the Directorate of Industries U. P. or in the event of violation of any the condition of registration.

(3) This certificate should be prominently displayed on the factory premises of the Unit



1458 **संलग्नक-2**  
 क्षेत्रीय कार्यालय : उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर

REGIONAL OFFICE :UTTAR PRADESH POLLUTION CONTROL BOARD, KANPUR

दिनांक:- 09/11/2023

संदर्भ :- 1015/0-1/23

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),

उ0प्र0 प्रदूषण नियंत्रण बोर्ड,

लखनऊ।

**विषय:-** उद्योग मैसर्स यूनिकेम इण्डिया, ग्राम-मालों, जी0टी0 रोड, चौबेपुर, कानपुर नगर को निर्गत परिसंकटमय अपशिष्ट प्राधिकार को सत्यापित किये जाने के सम्बन्ध में।

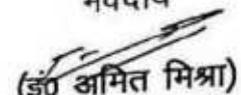
महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि उद्योग मैसर्स यूनिकेम इण्डिया, ग्राम-मालों, जी0टी0 रोड, चौबेपुर, कानपुर नगर द्वारा ओवरसाइट कमेटी के निरीक्षण दिनांक 08.11.2023 के समय परिसंकटमय अपशिष्ट प्राधिकार प्रमाण पत्र संख्या जी-07854/हैज/यूनिकैम इण्डिया/25/97, दिनांक 28.02.1997 की छायाप्रति प्रस्तुत की गयी (छायाप्रति संलग्न)। उक्त प्राधिकार बोर्ड मुख्यालय द्वारा निर्गत है, जोकि क्षेत्रीय कार्यालय, कानपुर नगर के अभिलेखों में उपलब्ध/दर्ज नहीं है।

अतः उपर्युक्त के दृष्टिगत आपसे अनुरोध है कि उद्योग मैसर्स यूनिकेम इण्डिया, ग्राम-मालों, जी0टी0 रोड, चौबेपुर, कानपुर नगर को बोर्ड मुख्यालय द्वारा निर्गत परिसंकटमय अपशिष्ट प्राधिकार प्रमाण पत्र संख्या जी-07854/हैज/यूनिकैम इण्डिया/25/97, दिनांक 28.02.1997 को बोर्ड मुख्यालय के अभिलेखों से परिशीलन कराकर पुष्टि/सत्यापन कराकर इस कार्यालय को अवगत कराने की कृपा करें, जिससे माननीय ओवरसाइट कमेटी को ससमय सूचना उपलब्ध कराया जा सके।

संलग्नक:-यथोक्त।

भवदीय

(  
 (ई0 अमित मिश्रा)  
 क्षेत्रीय अधिकारी

प्रतिलिपि:-सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

  
 क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

1459

संदर्भ सं.  
REF. NO.....

1459/Unichem:India/25-197

दिनांक 28/2/97  
DATED.....19

To: M/s Unichem India  
Village - Malon G.T. Road  
Chaubepur, Kanpur Dehat  
Sub: Authorisation under Rule-5 of Hazardous Wastes Rules, 1989

Sir, Please refer to your application dated 17-2-97 regarding above mentioned subject. The application and details sent by you have been scrutinised and a conditional authorisation is hereby issued as stated below: (Form-2 Rule 3(c) and 5)

- 1- Number of authorisation 101 Auth / Unichem India / 97  
date of issue As above
- 2- Sri Kumar Chaudhry of M/s Unichem India hereby granted an authorisation to operate a facility for collection reception treatment storage transport and disposal of hazardous waste on the premises situated at Village Malon G.T. Road Chaubepur, Kanpur Dehat
- 3- The authorisation is granted to operate a facility for collection reception treatment storage transport and disposal of hazardous wastes.
- 4- The authorisation shall be in force for a period of one year from the date of issue.
- 5- The authorisation is subject to such terms and conditions as stated below as well as to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

(Dr. C.S. Bhatt)  
Member Secretary

The authorisation is valid for temporary storage at site only.

The authorised agency shall ensure that no adverse impact on the soil, air and water including ground water takes place due to activities for which authorisation has been requested.

4- An epoxy coated concrete tank for temporary storage of hazardous waste shall be constructed in 6 months. The design capacity of tank shall be sufficient for 6 months storage.

5- The authorised agency shall comply with the provisions of Environment Protection Act, 1986 and the rules made thereunder.

6- The authorisation or its renewal shall be produced for inspection at the request of an officer of U. P. Pollution Control Board.

7- The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution Control Board.

8- Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

9- It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

10- An application for the renewal of an authorisation shall be made as laid down in rule 5, (6), (ii).

11- The application must file returns on Form-3 and 4.

12- In case of an accident complete details on form-5 must be submitted immediately to the Board.

13- It is within the powers and functions of the U.P. Pollution Control Board to modify/revoke the terms and conditions of the authorisation issued under Rule-5 (2) of Hazardous Wastes Rules, 1989.

14- Waste has to be stored separately in a safe identified by NCCRE. Negligent you are expected to conduct regular inspection of the Board facilities. Waste from processes as well as material handling should be disposed off on land or streams.

15- An environmental management plan must be submitted in 30 days of issue of this letter. (Dr. C. S. BHATT) MEMBER SECRETARY

Endt. No.

dated as above

Copy to :-

1- Circle Officer, U. P. Pollution Control Board, Lucknow.

2- Regional Officer, U. P. Pollution Control Board, Kanpur for information and necessary action.

(Er. VED PRAKASH) CHIEF ENV. OFFICER



UTTAR PRADESH  
POLLUTION CONTROL BOARD  
PICUP BHAWAN, VIBHUTI KHAND, GOMTINAGAR, LUCKNOW  
उ०प्र० प्रदूषण नियंत्रण बोर्ड

पिकप भवन, तृतीय तल., बी-ब्लाक, विमूक्ति खण्ड गोमती नगर, लखनऊ  
पंजीकृत

संदर्भ सं०:

F 45783

1 सी-2 / 15/10/2005-310/2005

दिनांक 6-5-05

To,

M/s. Unichem India  
Maldar C.I.T. Road  
Chowkseypur Kanpur

**SUB: DIRECTIONS IN COMPLIANCE OF THE ORDERS OF THE HON'BLE SUPREME COURT IN THE CASE NO. 657 OF 95**

Dear Sir,

Whereas the Ministry of Environment and Forests, Govt. of India has notified the Hazardous Waste (Management and Handling) Rules, 1989 and has prescribed statutory provisions for effective handling and management of hazardous wastes as defined in the said Rules. The said rules also lay down mandatory duties for all the occupiers as well as the operators of a facility to handle and dispose off the hazardous wastes as per prescribed procedures. It has also been prescribed in rule-5(2) of the said notification that Every occupier handling or a Recycler recycling hazardous wastes shall make an application in Form-1 to the Member Secretary, State Pollution Control Board or Committee as the case may be or any officer designated by the State Pollution Control Board or Committee for the grant of authorization for any of said activities"

Whereas M/s Unichem India located at Chowkseypur Kanpur is covered under the Hazardous Waste (Management and Handling) Rules 1989 and amendments thereof M/s Unichem India does not have a valid authorization from the Board. The unit has been reported closed by the Regional Officer  
----- Vide his report.

~~Whereas Hon'ble Supreme Court in W.P. no. 657/95 has been pleased to direct vide its order dt. 14.10.03 that all such units operating without valid authorization under Hazardous Wastes (Management and Handling) Rules, 1989 (as amended) from the Board should be closed forth with.~~

Whereas it is expedient in public interest and in compliance to the orders of the Hon'ble Supreme Court that the industrial plant of M/s Unichem India located at address mentioned above which is lying closed presently, should not be allowed to

operate in future without complying with the statutory provisions referred above and without having valid authorization under Hazardous Waste (Management and Handling) Rules, 1989 (as amended).

Now under these circumstances in compliance of the orders of the Hon'ble Supreme Court as above, you are hereby directed by undersigned as follows -

1. That you shall not reopen the referred unit for production without the prior permission of the U.P. Pollution Control Board as regard with The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 & Environment (Protection) Act, 1986.
2. That you shall not dispose any hazardous wastes into your premises or outside your premises without a valid authorization of the Pollution Control Board.

(Dr. C. S. Bhatt)  
Member Secretary

Copy To

1. District Magistrate Kanpur
2. Regional officer, U.P. Pollution Control Board, Kanpur & necessary action

for information

Member Secretary



# संलग्नक-5

1463

उत्तर प्रदेश प्रदूषण नियंत्रण बा७  
UTTAR PRADESH POLLUTION CONTROL BOARD

F-17688

दि. सं० सी-2/हैजाईस/310/2007  
Ref. No.....

दिनांक 25-5-07  
Date .....

सेवा में,  
मै० यूनिकेम इण्डिया,  
चौबेपुर,  
कानपुर।

विषय: पर्यावरण(संरक्षण) अधिनियम 1986 की धारा-5 के अंतर्गत जारी बन्दी आदेश को 03 माह हेतु शर्त निलम्बित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करें। इकाई से जनित ठोस अपशिष्ट के स्टोरेज हेतु समुचित व्यवस्था न होने तथा ई०टी०पी० का रखरखाव व संचालन उचित प्रकार से न किये जाने के कारण जनहित में परिसंकटमय (प्रबन्ध एवं हथालन) अधिनियम 1986 के अंतर्गत उत्पादन कार्य बन्द करने हेतु बोर्ड के पत्रांक एफ-45783/सी-2/हैजाईस/के-310/2005 दिनांक 06-5-06 द्वारा उद्योग के विरुद्ध बन्दी आदेश/निर्देश जारी किया गया था।

क्षेत्रीय कार्यालय, कानपुर से प्राप्त आख्यां दिनांक 21-11-06 पर, सम्यक् विचारोपरान्त तथा उद्योग द्वारा जनित ठोस अपशिष्ट के स्टोरेज हेतु समुचित व्यवस्था करने तथा मै० रैमकी इन्वायरो इन्जी० लि० की सदस्यता ग्रहण करने के फलस्वरूप बन्दी आदेश एतद् द्वारा 03 माह हेतु निम्न शर्तों के साथ निलम्बित किया जाता है :-

- 1- उद्योग द्वारा बोर्ड से नियमानुसार सहमति जल/वायु एवं प्राधिकार प्राप्त किया जायेगा।
- 2- उद्योग द्वारा जल वायु प्रदूषण नियंत्रण व्यवस्था का अनवरत् संचालन इस प्रकार सुनिश्चित किया जायेगा, जिससे बोर्ड मानकों की पूर्ति हो सके।
- 3- उद्योग द्वारा परिसर में पहले से एकत्रित परिसंकटमय अपशिष्ट को मै० यू०पी०वेस्ट मैनेजमेन्ट प्रोजेक्ट, कानपुर देहात को हस्तगत कराकर निर्धारित समय में बोर्ड को सूचित किया जायेगा।
- 4- परिसंकटमय अपशिष्ट का भण्डारण उद्योग परिसर में स्थापित अस्थायी

.....कृ०प०उ०/-

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ -226 010  
दूरभाष : 2720831, 2720828, 2720691, 2720681  
फैक्स : 0522-2720764  
ई-मेल : info@uppcb.com  
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,  
Gomti Nagar, Lucknow - 226 010  
Phone : 2720831, 2720828, 2720691, 2720681  
Fax : 0522-2720764  
e-mail : info@uppcb.com  
Web Site : www.uppcb.com

भण्डारण में ही किया जाये तथा किसी भी दशा में परिसंकटमय अपशिष्ट उद्योग के बाहर न फेका जाये।

उपरोक्त शर्तों का अनुपालन न किये जाने की दशा में ₹0 2.0 लाख की बैंक गारन्टी बोर्ड द्वारा जब्त कर ली जायेगी।

भवदीय

( डा० सी०एस० भट्ट )  
सदस्य सचिव

प्रतिलिपि :

- 1- जिलाधिकारी, कानपुर नगर।
- 2- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव



S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
39	15-01-2009	1935		10.280	10.280	Jan		1935	10.280	10.280	0.000
40	16-01-2009	1936		9.475	9.475	Jan		1936	9.475	9.475	0.000
41	16-01-2009	1937		10.490	10.490	Jan		1937	10.490	10.490	0.000
42	16-01-2009	1938		9.915	9.915	Jan		1938	9.915	9.915	0.000
43	16-01-2009	1939		9.285	9.285	Jan		1939	9.285	9.285	0.000
44	17-01-2009	1940		11.520	11.520	Jan		1940	11.520	11.520	0.000
45	23-11-2009	4901		10.040	10.040	Nov		4901	10.040	10.040	0.000
46	24-11-2009	4902		13.080	13.080	Nov		4902	13.080	13.080	0.000
47	25-11-2009	4903		14.940	14.940	Nov		4903	14.940	14.940	0.000
48	25-11-2009	4904		10.700	10.700	Nov		4904	10.700	10.700	0.000
49	26-11-2009	4905		10.890	10.890	Nov		4905	10.890	10.890	0.000
50	27-11-2009	4906		15.510	15.510	Nov		4906	15.510	15.510	0.000
51	27-11-2009	4907		10.080	10.080	Nov		4907	10.080	10.080	0.000
52	03-12-2009	4908		16.170	16.170	Dec		4908	16.170	16.170	0.000
53	05-12-2009	4909		16.630	16.630	Dec		4909	16.630	16.630	0.000
54	06-12-2009	4910		10.020	10.020	Dec		4910	10.020	10.020	0.000
55	06-12-2009	5016		10.280	10.280	Dec		5016	10.280	10.280	0.000
56	07-12-2009	5017		16.610	16.610	Dec		5017	16.610	16.610	0.000
57	07-12-2009	5018		16.440	16.440	Dec		5017	16.440	16.440	0.000
58	08-12-2009	5019		10.240	10.240	Dec		5019	10.240	10.240	0.000
59	08-12-2009	4771		10.260	10.260	Dec		4771	10.260	10.260	0.000
60	10-02-2010	191	19.780	19.780							0.000
61	10-02-2010	198	27.340	27.340							0.000
62	11-02-2010	192	22.480	22.480							0.000
63	12-02-2010	196	19.980	19.980							0.000
64	12-02-2010	199	19.420	19.420							0.000
65	12-02-2010	194	22.110	22.110							0.000
66	13-02-2010	193	23.940	23.940							0.000
67	15-02-2010	195	24.760	24.760							0.000
68	16-02-2010	197	26.240	26.240							0.000
69	01-08-2010	5	21.010	21.010							0.000
70	03-08-2010	6	22.170	22.170							0.000
71	03-08-2010	7	18.680	18.680							0.000
72	04-08-2010	8	21.960	21.960							0.000
73	05-08-2010	9	22.590	22.590							0.000
74	06-08-2010	10	23.200	23.200							0.000
75	16-08-2010	4774		27.250	27.250	Aug		4774	27.250	27.250	0.000
76	16-08-2010	4775		15.040	15.040	Aug		4775	15.040	15.040	0.000
77	03-09-2010	4776		12.310	12.310	Sep		12.31	12.310	12.310	0.000
78	11-11-2010	7866		15.770	15.770	Nov		7866	15.770	15.770	0.000
79	11-11-2010	7867		9.600	9.600	Nov		7867	9.600	9.600	0.000
80	12-11-2010	7868		9.590	9.590	Nov		7868	9.590	9.590	0.000

Data not provided by BOWML.

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
81	12-11-2010	7869		16.450	Nov		7869	16.450	0.000		
82	13-11-2010	7870		16.040	Nov		7870	16.040	0.000		
83	13-11-2010	7871		10.510	Nov		7871	10.510	0.000		
84	14-11-2010	7872		15.680	Nov		7872	15.680	0.000		
85	14-11-2010	7873		10.650	Nov		7873	10.650	0.000		
86	15-11-2010	7874		16.980	Nov		7874	16.980	0.000		
87	15-11-2010	7875		11.390	Nov		7875	11.390	0.000		
88	16-11-2010	6234		8.090	Nov		6234	8.090	0.000		
89	16-11-2010	7656		12.850	Nov		7656	12.850	0.000		
90	20-01-2011	8331		12.880	Jan		8331	12.880	0.000		
91	21-01-2011	8332		12.640	Jan		8332	12.640	0.000		
92	21-01-2011	8333		27.560	Jan		8333	27.560	0.000		
93	22-01-2011	8334		10.200	Jan		8334	10.200	0.000		
94	22-01-2011	8335		30.960	Jan		8335	30.960	0.000		
95	23-01-2011	8336		22.510	Jan		8336	22.510	0.000		
96	24-01-2011	8337		12.110	Jan		8337	12.110	0.000		
97	27-02-2011	8338		31.060	Feb		N.A.	0.000	31.060		
98	27-02-2011	8339		14.230	Feb		8339	14.230	0.000		
99	27-02-2011	8340		23.520	Feb		8340	23.520	0.000		
100	28-02-2011	8271		30.950	Feb		8271	30.950	0.000		
101	28-02-2011	8272		11.120	Feb		8272	11.120	0.000		
102	13-03-2011	7632		27.160	Mar		7632	27.160	0.000		
103	27-04-2011	9331		13.510	Apr		9331	13.510	0.000		
104	28-04-2011	9332		12.610	Apr		9332	12.610	0.000		
105	29-04-2011	9333		19.100	Apr		9333	19.100	0.000		
106	30-04-2011	9334		22.210	Apr		9334	22.210	0.000		
107	01-05-2011	9335		21.140	May		9335	21.140	0.000		
108	02-05-2011	9627		13.700	May		9627	13.700	0.000		
109	03-05-2011	8717		17.890	May		8717	17.890	0.000		
110	03-05-2011	9626		8.140	May		9626	8.140	0.000		
111	03-05-2011	9568		13.790	May		9568	13.790	0.000		
112	24-06-2011	8718		10.090	Jun		8718	10.090	0.000		
113	25-06-2011	8719		11.430	Jun		8719	11.430	0.000		
114	25-06-2011	10239		9.530	Jun		10239	9.530	0.000		
115	27-06-2011	10240		7.980	Jun		10240	7.980	0.000		
116	30-06-2011	10241		12.030	Jun		10241	12.030	0.000		
117	02-07-2011	10236		9.250	Jul		10236	9.250	0.000		
118	12-08-2011	831	16.420	16.420					0.000		
119	12-08-2011	832	16.260	16.260					0.000		
120	12-09-2011	839	6.280	6.280					0.000		
121	15-09-2011	840	6.270	6.270					0.000		
122	16-09-2011	841	6.680	6.680					0.000		

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
123	17-09-2011	842	7.070		7.070						0.000
124	18-09-2011	726	7.180		7.180						0.000
125	19-09-2011	977	6.500		6.500						0.000
126	20-09-2011	727	6.750		6.750						0.000
127	21-09-2011	978	7.350		7.350						0.000
128	22-09-2011	728	7.100		7.100						0.000
129	23-09-2011	729	6.680		6.680						0.000
130	24-09-2011	843	8.290		8.290						0.000
131	25-09-2011	844	7.310		7.310						0.000
132	26-09-2011	845	7.430		7.430						0.000
133	27-09-2011	846	7.070		7.070						0.000
134	28-09-2011	847	8.110		8.110						0.000
135	30-09-2011	734	7.830		7.830						0.000
136	01-10-2011	979	6.810		6.810						0.000
137	03-10-2011	735	7.050		7.050						0.000
138	04-10-2011	736	7.240		7.240						0.000
139	05-10-2011	737	7.530		7.530						0.000
140	07-10-2011	738	7.410		7.410						0.000
141	08-10-2011	739	6.640		6.640						0.000
142	11-10-2011	742	6.580		6.580						0.000
143	12-10-2011	743	7.600		7.600						0.000
144	13-10-2011	744	6.730		6.730						0.000
145	14-10-2011	745	7.580		7.580						0.000
146	15-10-2011	746	7.540		7.540						0.000
147	18-10-2011	747	7.740		7.740						0.000
148	16-12-2012	750	7.780		7.780						0.000
149	20-01-2012	127	6.570		6.570						0.000
150	21-01-2012	128	6.950		6.950						0.000
151	22-01-2012	129	6.810		6.810						0.000
152	24-01-2012	130	6.650		6.650						0.000
153	25-01-2012	131	7.020		7.020						0.000
154	26-01-2012	132	6.860		6.860						0.000
155	28-01-2012	133	6.810		6.810						0.000
156	29-01-2012	134	7.070		7.070						0.000
157	01-02-2012	135	6.700		6.700						0.000
158	03-02-2012	34	6.900		6.900						0.000
159	04-02-2012	50	7.000		7.000						0.000
160	05-02-2012	178	6.990		6.990						0.000
161	07-02-2012	181	6.520		6.520						0.000
162	08-02-2012	185	7.050		7.050						0.000
163	10-02-2012	185	6.550		6.550						0.000
164	11-02-2012	191	7.150		7.150						0.000

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
165	12-02-2012	192	6.580		6.580						0.000
166	13-02-2012	193	6.670		6.670						0.000
167	15-02-2012	194	6.560		6.560						0.000
168	18-02-2012	195	8.300		8.300						0.000
169	22-02-2012	199	7.110		7.110						0.000
170	24-02-2012	157	7.390		7.390						0.000
171	26-02-2012	158	7.000		7.000						0.000
172	27-02-2012	340	6.850		6.850						0.000
173	28-02-2012	163	6.660		6.660						0.000
174	01-03-2012	164	6.890		6.890						0.000
175	02-03-2012	166	6.940		6.940						0.000
176	04-03-2012	167	7.090		7.090						0.000
177	05-03-2012	171	6.800		6.800						0.000
178	06-03-2012	173	6.620		6.620						0.000
179	11-03-2012	174	7.490		7.490						0.000
180	12-03-2012	875	6.960		6.960						0.000
181	20-03-2012	79	7.030		7.030						0.000
182	23-03-2012	88	6.590		6.590						0.000
183	28-03-2012	89	6.920		6.920						0.000
184	29-03-2012	94	6.860		6.860						0.000
185	30-03-2012	98	7.780		7.780						0.000
186	31-03-2012	99	7.190		7.190						0.000
187	01-04-2012	102	7.550		7.550						0.000
188	02-04-2012	101	7.660		7.660						0.000
189	17-04-2012	104	6.77		6.770						0.000
190	18-04-2012	256	7.38		7.380						0.000
191	19-04-2012	258	7.46		7.460						0.000
192	20-04-2012	259	7.6		7.600						0.000
193	21-04-2012	263	7.33		7.330						0.000
194	22-04-2012	266	7.03		7.030						0.000
195	23-04-2012	268	7.6		7.600						0.000
196	25-04-2012	275	7.28		7.280						0.000
197	26-04-2012	270	6.96		6.960						0.000
198	27-04-2012	305	7.000		7.000						0.000
199	28-04-2012	307	7.14		7.140						0.000
200	10-07-2012	705	5.95		5.950						0.000
201	11-07-2012	736	6.77		6.770						0.000
202	12-07-2012	739	7.82		7.820						0.000
203	13-07-2012	745	7.49		7.490						0.000
204	14-07-2012	747	7.39		7.390						0.000
205	15-07-2012	750	7.73		7.730						0.000
206	16-07-2012	760	7.91		7.910						0.000

Data not provided by BOWML.

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
207	18-07-2012	769	7.42		7.420						0.000
208	19-07-2012	771	7.57		7.570						0.000
209	20-07-2012	775	8.000		8.000						0.000
210	21-07-2012	778	8.27		8.270						0.000
211	22-07-2012	783	7.89		7.890						0.000
212	23-07-2012	784	7.77		7.770						0.000
213	26-07-2012	785	8.000		8.000						0.000
214	27-07-2012	797	7.62		7.620						0.000
215	28-07-2012	801	7.75		7.750						0.000
216	29-07-2012	804	7.59		7.590						0.000
217	30-07-2012	805	6.75		6.750						0.000
218	14-12-2012	1316	7.44		7.440						0.000
219	15-12-2012	1317	7.29		7.290						0.000
220	16-12-2012	1320	7.93		7.930						0.000
221	17-12-2012	1323	7.6		7.600						0.000
222	18-12-2012	1327	7.73		7.730						0.000
223	19-12-2012	1332	7.91		7.910						0.000
224	20-12-2012	1336	7.52		7.520						0.000
225	21-12-2012	1338	8.04		8.040						0.000
226	22-12-2012	1343	7.54		7.540						0.000
227	09-01-2013	207	7.73		7.730						0.000
228	11-01-2013	399	7.73		7.730						0.000
229	12-01-2013	557	7.89		7.890						0.000
230	13-01-2013	560	7.84		7.840						0.000
231	14-01-2013	562	7.91		7.910						0.000
232	15-01-2013	565	7.68		7.680						0.000
233	16-01-2013	570	7.94		7.940						0.000
234	17-01-2013	573	7.94		7.940						0.000
235	18-01-2013	1451	8.01		8.010						0.000
236	04-02-2013	1454	7.88		7.880						0.000
237	05-02-2013	1503	7.61		7.610						0.000
238	07-02-2013	1509	7.72		7.720						0.000
239	09-02-2013	1519	7.82		7.820						0.000
240	10-02-2013	1523	7.72		7.720						0.000
241	11-02-2013	1526	7.74		7.740						0.000
242	12-02-2013	1529	7.61		7.610						0.000
243	13-02-2013	1534	8.72		8.720						0.000
244	14-02-2013	1539	7.93		7.930						0.000
245	15-02-2013	1543	7.56		7.560						0.000
246	16-02-2013	1549	7.17		7.170						0.000
247	17-02-2013	1379	7.25		7.250						0.000
248	18-02-2013	1382	7.28		7.280						0.000

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
249	06-04-2013	17036		20.640	20.640	Apr		17036	20.640	0.000	
250	09-04-2013	16886		21.470	21.470	Apr		16886	21.470	0.000	
251	11-04-2013	16611		22.030	22.030	Apr		16611	22.030	0.000	
252	20-04-2013	17273		15.680	15.680	Apr		17273	15.680	0.000	
253	10-09-2013	1387	7.22	7.22	7.220					0.000	
254	12-09-2013	11752	7.35	7.35	7.350					0.000	
255	13-09-2013	11758	7.76	7.76	7.760					0.000	
256	14-09-2013	11761	7.69	7.69	7.690					0.000	
257	15-09-2013	11763	7.61	7.61	7.610					0.000	
258	17-09-2013	11765	7.97	7.97	7.970					0.000	
259	18-09-2013	11771	8.25	8.25	8.250					0.000	
260	20-09-2013	345	7.46	7.46	7.460					0.000	
261	22-09-2013	11832	7.3	7.300	7.300					0.000	
262	23-09-2013	11838	7.35	7.350	7.350					0.000	
263	24-09-2013	11840	7.21	7.210	7.210					0.000	
264	25-09-2013	11848	7.25	7.250	7.250					0.000	
265	26-09-2013	11854	7.52	7.520	7.520					0.000	
266	27-09-2013	11858	7.65	7.650	7.650					0.000	
267	28-09-2013	11863	7.38	7.380	7.380					0.000	
268	29-09-2013	11868	7.63	7.630	7.630					0.000	
269	30-09-2013	11869	7.19	7.190	7.190					0.000	
270	12-11-2013	18947		8.010	8.010	Nov		18947	8.010	0.000	
271	12-11-2013	18946		7.420	7.420	Nov		18946	7.420	0.000	
272	13-11-2013	19141		8.020	8.020	Nov		19141	8.020	0.000	
273	14-11-2013	19142		8.005	8.005	Nov		19142	8.005	0.000	
274	15-11-2013	19143		8.015	8.015	Nov		19143	8.015	0.000	
275	16-11-2013	19144		7.670	7.670	Nov		19144	7.670	0.000	
276	18-11-2013	19145		7.925	7.925	Nov		19145	7.925	0.000	
277	19-11-2013	19146		8.115	8.115	Nov		19146	8.115	0.000	
278	20-11-2013	19123		8.165	8.165	Nov		19123	8.165	0.000	
279	21-11-2013	19124		8.055	8.055	Nov		19124	8.055	0.000	
280	22-11-2013	19125		7.98	7.980	Nov		19125	7.98	0.000	
281	23-11-2013	19132		8.125	8.125	Nov		19132	8.125	0.000	
282	25-11-2013	19111		8.075	8.075	Nov		19111	8.075	0.000	
283	26-11-2013	19112		8.055	8.055	Nov		19112	8.055	0.000	
284	27-11-2013	19113		8.02	8.020	Nov		19113	8.020	0.000	
285	28-11-2013	19133		8.045	8.045	Nov		19133	8.045	0.000	
286	29-11-2013	19134		8.195	8.195	Nov		19134	8.195	0.000	
287	02-12-2013	19174		8.025	8.025	Dec		19174	8.025	0.000	
288	03-12-2013	19175		8.210	8.210	Dec		19175	8.210	0.000	
289	04-12-2013	19176		7.815	7.815	Dec		19176	7.815	0.000	
290	05-12-2013	19138		8.245	8.245	Dec		19138	8.245	0.000	

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
291	06-12-2013	19139		8.145	8.145	Dec		19139	8.145	0.000	
292	07-12-2013	20980		8.275	8.275	Dec		20980	8.275	0.000	
293	06-01-2014	19140		8.415	8.415	Jan		19140	8.415	0.000	
294	07-01-2014	21016		8.155	8.155	Jan		21016	8.155	0.000	
295	08-01-2014	21017		8.075	8.075	Jan		21017	8.075	0.000	
296	09-01-2014	19099		8.275	8.275	Jan		19099	8.275	0.000	
297	10-01-2014	19100		8.085	8.085	Jan		19100	8.085	0.000	
298	11-01-2014	19101		8.315	8.315	Jan		19101	8.315	0.000	
299	18-01-2014	21321		8.400	8.400	Jan		21321	8.400	0.000	
300	20-01-2014	21006		8.110	8.110	Jan		21006	8.110	0.000	
301	21-01-2014	21007		8.215	8.215	Jan		21007	8.215	0.000	
302	22-01-2014	21008		7.650	7.650	Jan		21008	7.650	0.000	
303	23-01-2014	21322		8.025	8.025	Jan		21322	8.025	0.000	
304	24-01-2014	21018		8.160	8.160	Jan		21018	8.160	0.000	
305	25-01-2014	21019		7.855	7.855	Jan		21019	7.855	0.000	
306	27-01-2014	21020		8.285	8.285	Jan		21020	8.285	0.000	
307	28-01-2014	19120		8.165	8.165	Jan		19120	8.165	0.000	
308	29-01-2014	19102		8.085	8.085	Jan		19102	8.085	0.000	
309	30-01-2014	19103		8.270	8.270	Jan		19103	8.270	0.000	
310	31-01-2014	21009		8.075	8.075	Jan		21009	8.075	0.000	
311	01-02-2014	19104		8.155	8.155	Feb		19104	8.155	0.000	
312	03-02-2014	21323		8.060	8.060	Feb		21323	8.060	0.000	
313	04-02-2014	21011		8.025	8.025	Feb		21011	8.025	0.000	
314	05-02-2014	21010		8.115	8.115	Feb		21010	8.115	0.000	
315	06-02-2014	21346		8.080	8.080	Feb		21346	8.080	0.000	
316	07-02-2014	21324		7.885	7.885	Feb		21324	7.885	0.000	
317	08-02-2014	21347		7.935	7.935	Feb		21347	7.935	0.000	
318	10-02-2014	21348		8.145	8.145	Feb		21348	8.145	0.000	
319	11-02-2014	21325		8.055	8.055	Feb		21325	8.055	0.000	
320	12-02-2014	21349		8.040	8.040	Feb		21349	8.040	0.000	
321	13-02-2014	20976		8.200	8.200	Feb		20976	8.200	0.000	
322	14-02-2014	20977		8.030	8.030	Feb		20977	8.030	0.000	
323	17-02-2014	20978		8.110	8.110	Feb		20978	8.110	0.000	
324	18-02-2014	20979		8.120	8.120	Feb		20979	8.120	0.000	
325	19-02-2014	21350		8.035	8.035	Feb		21350	8.035	0.000	
326	20-02-2014	19121		8.185	8.185	Feb		19121	8.185	0.000	
327	21-02-2014	19122		8.075	8.075	Feb		19122	8.075	0.000	
328	22-02-2014	21012		8.045	8.045	Feb		21012	8.045	0.000	
329	26-02-2014	21013		8.045	8.045	Feb		21013	8.045	0.000	
330	27-02-2014	21014		8.065	8.065	Feb		21014	8.065	0.000	
331	28-02-2014	21015		8.025	8.025	Feb		21015	8.025	0.000	
332	01-03-2014	21751		8.110	8.110	Mar		21751	8.110	0.000	

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
333	03-03-2014	21451		8.100	8.100	Mar		21451	8.100	0.000	
334	04-03-2014	21752		8.005	8.005	Mar		21752	8.005	0.000	
335	05-03-2014	21753		8.225	8.225	Mar		21753	8.225	0.000	
336	06-03-2014	21754		8.060	8.060	Mar		21754	8.060	0.000	
337	07-03-2014	21755		8.185	8.185	Mar		21755	8.185	0.000	
338	08-03-2014	21756		8.045	8.045	Mar		21756	8.045	0.000	
339	10-03-2014	21757		8.070	8.070	Mar		21757	8.070	0.000	
340	12-03-2014	21758		8.025	8.025	Mar		21758	8.025	0.000	
341	13-03-2014	21759		8.085	8.085	Mar		21759	8.085	0.000	
342	14-03-2014	21760		8.030	8.030	Mar		21760	8.030	0.000	
343	15-03-2014	21452		8.045	8.045	Mar		21452	8.045	0.000	
344	21-04-2014	21453		8.055	8.055	Apr		21453	8.055	0.000	
345	22-04-2014	21454		8.140	8.140	Apr		21454	8.140	0.000	
346	23-04-2014	21455		8.025	8.025	Apr		21455	8.025	0.000	
347	12-05-2014	22202		8.150	8.150	May		22202	8.150	0.000	
348	13-05-2014	21456		8.250	8.250	May		21456	8.250	0.000	
349	14-05-2014	22203		8.150	8.150	May		22203	8.150	0.000	
350	15-05-2014	22204		8.310	8.310	May		22204	8.310	0.000	
351	23-05-2014	21457		8.250	8.250	May		21457	8.250	0.000	
352	24-05-2014	22431		8.235	8.235	May		22431	8.235	0.000	
353	26-05-2014	22432		8.135	8.135	May		22432	8.135	0.000	
354	27-05-2014	22433		8.520	8.520	May		22433	8.520	0.000	
355	02-06-2014	22434		8.100	8.100	Jun		22434	8.100	0.000	
356	03-06-2014	22435		8.120	8.120	Jun		22435	8.120	0.000	
357	04-06-2014	22436		8.275	8.275	Jun		22436	8.275	0.000	
358	05-06-2014	22437		8.280	8.280	Jun		22437	8.280	0.000	
359	06-06-2014	22438		8.065	8.065	Jun		22438	8.065	0.000	
360	07-06-2014	22439		8.290	8.290	Jun		22439	8.290	0.000	
361	09-06-2014	22440		8.085	8.085	Jun		22440	8.085	0.000	
362	16-06-2014	21458		8.035	8.035	Jun		21458	8.035	0.000	
363	23-06-2014	22205		8.185	8.185	Jun		22205	8.185	0.000	
364	24-06-2014	22207		8.170	8.170	Jun		22207	8.170	0.000	
365	04-07-2014	22206		8.125	8.125	July		22206	8.125	0.000	
366	05-07-2014	22208		8.175	8.175	July		22208	8.175	0.000	
367	07-07-2014	22711		8.165	8.165	July		22711	8.165	0.000	
368	12-07-2014	22712		8.155	8.155	July		22712	8.155	0.000	
369	14-07-2014	22713		8.190	8.190	July		22713	8.190	0.000	
370	15-07-2014	22714		8.240	8.240	July		22714	8.240	0.000	
371	16-07-2014	22715		8.115	8.115	July		22715	8.115	0.000	
372	17-07-2014	22716		8.100	8.100	July		22716	8.100	0.000	
373	18-07-2014	22717		8.130	8.130	July		22717	8.130	0.000	
374	19-07-2014	22718		8.115	8.115	July		22718	8.115	0.000	

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
375	20-07-2014	23075		8.220	8.220	July		23075	8.220	0.000	
376	22-07-2014	22721		8.155	8.155	July		22721	8.155	0.000	
377	23-07-2014	22722		8.110	8.110	July		22722	8.110	0.000	
378	24-07-2014	22719		8.175	8.175	July		22719	8.175	0.000	
379	25-07-2014	23076		8.160	8.160	July		23076	8.160	0.000	
380	26-07-2014	23077		8.115	8.115	July		23077	8.115	0.000	
381	28-07-2014	23078		8.160	8.160	July		23078	8.160	0.000	
382	30-07-2014	22723		8.100	8.100	July		22723	8.100	0.000	
383	01-08-2014	22724		8.105	8.105	Aug		22724	8.105	0.000	
385	06-08-2014	23079		8.130	8.130	Aug		23079	8.130	0.000	
386	07-08-2014	22726		8.080	8.080	Aug		22726	8.080	0.000	
387	08-08-2014	22727		8.135	8.135	Aug		22727	8.135	0.000	
388	09-08-2014	22728		8.115	8.115	Aug		22728	8.115	0.000	
389	11-08-2014	22729		8.135	8.135	Aug		22729	8.135	0.000	
390	13-08-2014	22730		8.105	8.105	Aug		22730	8.105	0.000	
391	14-08-2014	23071		8.120	8.120	Aug		23071	8.120	0.000	
392	16-08-2014	23072		8.000	8.000	Aug		23072	8.000	0.000	
393	18-08-2014	22209		8.115	8.115	Aug		22209	8.115	0.000	
394	19-08-2014	23073		8.110	8.110	Aug		23073	8.110	0.000	
395	20-08-2014	23074		8.200	8.200	Aug		23074	8.200	0.000	
396	08-04-2015	23511		7.600	7.600	Apr		23511	7.600	0.000	
397	09-04-2015	26730		7.820	7.820	Apr		26730	7.820	0.000	
398	10-04-2015	26729		7.570	7.570	Apr		26729	7.570	0.000	
399	11-04-2015	26721		7.330	7.330	Apr		26721	7.330	0.000	
400	13-04-2015	23512		7.270	7.270	Apr		23512	7.270	0.000	
401	14-04-2015	23513		7.645	7.645	Apr		23513	7.645	0.000	
402	15-04-2015	23514		7.125	7.125	Apr		23514	7.125	0.000	
403	16-04-2015	23515		7.625	7.625	Apr		23515	7.625	0.000	
404	17-04-2015	23516		7.450	7.450	Apr		23516	7.450	0.000	
405	20-04-2015	23517		7.600	7.600	Apr		23517	7.600	0.000	
406	21-04-2015	23518		7.450	7.450	Apr		23518	7.450	0.000	
407	22-04-2015	23519		7.820	7.820	Apr		23519	7.820	0.000	
408	23-04-2015	26722		7.650	7.650	Apr		26722	7.650	0.000	
409	24-04-2015	26723		7.530	7.530	Apr		26723	7.530	0.000	
410	28-04-2015	26724		7.280	7.280	Apr		26724	7.280	0.000	
411	29-04-2015	26725		7.550	7.550	Apr		26725	7.550	0.000	
412	30-04-2015	26726		7.280	7.280	Apr		26726	7.280	0.000	
413	04-05-2015	26727		7.750	7.750	May		26727	7.750	0.000	
414	05-05-2015	26728		7.550	7.550	May		26728	7.550	0.000	
415	06-05-2015	26821		7.230	7.230	May		26821	7.230	0.000	
416	08-05-2015	26822		7.775	7.775	May		26822	7.775	0.000	
417	09-05-2015	26823		7.540	7.540	May		26823	7.540	0.000	

S.No.	Dump Transfer To TSDF				Total	Dump Received To TSDF				Total	Land Fill in Factory Premises (Quantity in M.T.)
	Date	Manifest No.	BOWML (Quantity In M.T.)	Ramky (Quantity In M.T.)		Month	BOWML (Quantity In M.T.)	Manifest No.	Ramky (Quantity In M.T.)		
418	11-05-2015	26824		7.850	7.850	May	26824	7.850		0.000	
419	12-05-2015	26825		7.455	7.455	May	26825	7.455		0.000	
420	13-05-2015	26826		7.690	7.690	May	26826	7.690		0.000	
421	14-05-2015	26827		7.395	7.395	May	26827	7.395		0.000	
422	15-05-2015	26828		7.850	7.850	May	26828	7.850		0.000	
423	16-05-2015	26829		7.210	7.210	May	26829	7.210		0.000	
424	19-05-2015	26830		7.435	7.435	May	26830	7.435		0.000	
425	20-05-2015	23523		7.240	7.240	May	23523	7.240		0.000	
426	18-06-2016	1042		6.675	6.675	June	1042	6.675		0.000	
427	20-06-2016	1041		7.910	7.910	June	1041	7.910		0.000	
428	22-06-2016	1043		8.030	8.030	June	1043	8.030		0.000	
429	23-06-2016	1044		7.625	7.625	June	1044	7.625		0.000	
430	24-06-2016	1045		8.110	8.110	June	1045	8.110		0.000	
431	25-06-2016	1046		8.650	8.650	June	1046	8.650		0.000	
432	27-06-2016	1047		8.900	8.900	June	1047	8.900		0.000	
433	28-06-2016	1048		7.965	7.965	June	1048	7.965		0.000	
434	11-07-2016	1049		8.815	8.815	July	1049	8.815		0.000	
435	12-07-2016	1050		8.545	8.545	July	1050	8.545		0.000	
436	13-07-2016	1241		8.935	8.935	July	1241	8.935		0.000	
437	18-07-2016	1242		8.775	8.775	July	1242	8.775		0.000	
	<b>Total:-</b>		<b>1438.27</b>	<b>2606.270</b>	<b>4044.540</b>			<b>2575.210</b>		<b>31.060</b>	

## Remarks:-

- \* S.no. 15 to 18 manifest no. mention by Ramky.
- \* S.no. 60 to 74 data not provided by BOWML.
- \* S.no. 97 manifest no. mention by Ramky.
- \* S.no. 111 data not provided by Industry, but mention in Ramky record.
- \* S.no. 118 to 148 data not provided by BOWML.
- \* S.no. 253 to 269 data not provided by BOWML.
- \* S.no. 384 data not provided by Ramky, but mention in Industry record.
- \* S.no. 426 to 437 data not provided by Ramky.



1476

क्षेत्रीय कार्यालय  
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,  
कानपुर नगर।

माननीय ओवरसाइट कमेटी द्वारा उद्योग मैसर्स खन्ना विवेक केमिकल्स प्रा० लि०, सी-३०, डी, पनकी इण्डस्ट्रियल एरिया, कानपुर नगर की चाही गयी सूचना के सम्बन्ध में कार्यालय अभिलेखानुसार उपलब्ध विवरण:-

क्र०सं०	माननीय ओवरसाइट कमेटी द्वारा चाही गयी सूचना	:-	कार्यालय अभिलेखानुसार विवरण
1.	उद्योग का स्थापना वर्ष	:-	कार्यालय अभिलेखानुसार उद्योग द्वारा प्रथम बार सहमति आवेदन पत्र दिनांक 24.01.2005 के अनुसार उद्योग वर्ष जनवरी, 2000 से स्थापित है। "संलग्नक-1"
2.	उद्योग को बोर्ड द्वारा निर्गत एन०ओ०सी०/सहमति का विवरण	:-	कार्यालय अभिलेखानुसार उद्योग को प्रथम बार बोर्ड मुख्यालय के पत्रांक एफ-21556/सी-2/जल/960/2007, दिनांक 21.08.2007 द्वारा सशर्त सहमति जल एवं पत्रांक एफ-22495/सी-2/वायु प्रदूषण-598/07, दिनांक 14.09.2007 द्वारा सशर्त सहमति वायु निर्गत है। "संलग्नक-2"
3.	अधुलनशील ठोस परिसंकटमय अपशिष्ट की मात्रा का विवरण	:-	वर्ष 2000 से अप्रैल, 2008 तक जनित एवं निस्तारित परिसंकटमय अपशिष्ट का विवरण दरतावेज में दर्ज नहीं है और न ही उद्योग द्वारा वर्तमान में उपलब्ध कराया गया है। "संलग्नक-3"
4.	उद्योग को बन्दी आदेश/निर्देश निर्गत होने की तिथि का विवरण	:-	कार्यालय अभिलेखानुसार उद्योग को बोर्ड मुख्यालय के पत्रांक एफ-40935/सी-2/हैजार्डस/के-438/05, दिनांक 20.01.05 द्वारा पर्यावरण संरक्षण अधिनियम, 1986 की धारा-5 के अन्तर्गत बन्दी आदेश निर्गत किया गया था। "संलग्नक-4"
5.	तालिका में उद्योग द्वारा टी०एस०डी०एफ० को प्रेषित किये गये परिसंकटमय अपशिष्ट एवं टी०एस०डी०एफ० संस्थाओं से प्राप्त परिसंकटमय अपशिष्ट के परिशीलनोपरान्त विसंगति क्रमांकों का विवरण	:-	"संलग्नक-3" पर संलग्न है।
6.	उद्योग द्वारा टी०एस०डी०एफ० से अनुबन्ध किये जाने से पूर्व परिसंकटमय अपशिष्ट का निस्तारण लैण्ड फिलिंग एरिया में कब तक किया गया है।	:-	उद्योग द्वारा वर्ष 2000 से अप्रैल, 2008 तक के हैजार्डस वेस्ट जनरेशन एवं निस्तारण के सम्बन्ध में अभिलेख कार्यालय में उपलब्ध नहीं कराया गया है।
7.	अन्य विवरण:-		<ul style="list-style-type: none"><li>कार्यालय अभिलेखानुसार उद्योग को बोर्ड मुख्यालय के पत्रांक एफ-40935/सी-2/हैजार्डस/के-438/05, दिनांक 20.01.05 द्वारा पर्यावरण संरक्षण अधिनियम, 1986 की धारा-5 के अन्तर्गत निर्गत बन्दी आदेश को बोर्ड मुख्यालय के पत्रांक एफ-17687/सी-2/हैजार्डस/438/2007, दिनांक 25.05.07 द्वारा 03 माह हेतु सशर्त निलम्बित किया गया था। "संलग्नक-5"</li></ul>

14-11-23  
(फरेश कुमार)

सहा० पर्या० अभियन्ता

क्षेत्रीय अधिकारी महोदय/मुख्य पर्यावरण अधिकारी (वृत्त-2) महोदय,

14/11/2023



दिनांक वतमान  
नवी परिवर्तित

टिप्पणी :- यदि कोई आवेदक उपरोक्त(दिनांक) के संकेत में नाम-संख्या गलत सुनाया देगा या कोई सुझाव  
दिखावेगा तो उस पर उपरिनिर्दिष्ट उपबन्धों के अर्धीन कार्यवाही की जावेगी।

इस अनुसंधान को करते समय, आवेदक ऐसी जगहों को चुनकर ले, जो उसके कार्यक्षेत्र से संबंधित न हो  
'प्रयोज्य नहीं' लिखेगा और खाली स्थान नहीं छोड़ेगा।

आवेदक का पूरा नाम और पता .....  
Anil Khanna  
Director  
.....  
Khanna's  
Vivek Chemicals Pvt. Ltd.  
(टेलीफोन संख्या) C-30D, Panji Industrial  
Area, Kanpur

2- गाँव/परिचर/संस्थान/कारखाना/  
उद्योग/स्थानीय विभाग का नाम  
और पता।

.....  
Do -  
.....  
(टेलीफोन संख्या)

3- ऐसी गाँव/परिचर की जिसके लिए  
आवेदन-पत्र दिया जाए समस्त  
नगर सर्वेक्षण संख्या दी जाए।

जिला ..... Kanpur  
करवा .....  
भाग .....  
X  
X

नगर सर्वेक्षण संख्या ..... X  
समस्त सर्वेक्षण संख्या ..... X  
क्षेत्रफल सेक्टर में ..... X

4- उस गाँव और वहाँ का उल्लेख करें जिसमें  
संकेत को वास्तविक रूप में मान लिया गया  
या मान लिए जाने को प्रस्ताव है।

..... Jan. 2000

5- स्थिति/स्थानिक स्थान/औद्योगिक संस्थान आदि का  
उल्लेख करें जिसकी प्राथमिक आधिकारिता में  
अध्यायिका का औद्योगिक संकेत रखा है।

जिला ..... Kanpur  
विभाग ..... Kanpur  
नगरपालिका ..... X

नाम प्रस्ताव/आवली/रक्षा ..... X  
 पत्तन, व्याप ..... X  
 राज्य सरकार ..... X  
 प्रतिष्ठित क्षेत्र ..... X  
 केन्द्रीय सरकार ..... X  
 वायु पत्तन अधिकारी ..... X

6- (क) क्या संयंत्र को प्रतिष्ठित घोषित किया गया है? प्र/बही

..... No

(ख) यदि हाँ, तो प्राधिकारी का नाम बताइये और उस आदेश की एक प्रमाणित प्रति प्रस्तुत कीजिए जिसके अधीन क्षेत्र को प्रतिष्ठित क्षेत्र घोषित किया गया है।

X

7- प्रति वर्ष संयंत्र का कार्यव्रत (वर्गों की संख्या) उल्लिखित करें।

प्रति वर्ष	वर्ग	वर्ग
पूरे वर्ष	✓	तक
/	/	तक
/	/	तक

समाप्ति/बैतवार

8- (क) प्रतिदिन कार्यवाही में काम करने वाले व्यक्तियों की संख्या

प्रतिवर्ष 2 (All shifts)

(ख) परिवार में निवास करने वाले व्यक्तियों की संख्या

2

9- स्थल के आस-पास (5 कि.मी.0 अर्धव्यास) की भूमि का (एक) 1000 से अधिक जनसंख्या की वस्तुओं ( जनसंख्या संयंत्र से दूरी विनिर्दिष्ट करें )

Panji Industrial Area

(दो) वाणिज्यिक ..... X  
 (तीन) औद्योगिक ..... X  
 (चार) मत्स्य पालन .....  
 (पाँच) अभयारण्य /राष्ट्रीय पार्क/ ..... X  
 पहाड़ियों/ पर्वत ..... X  
 (छ) प्राचीन स्मारक ..... X

जलवायु और गौराग सम्बन्धी मोरे (सदि उपलब्ध हो) :

- (क) स्थल पर जलवायु की दशा (अर्थात् शुष्क, अर्धशुष्क आदि बतावने)
- (ख) वर्षा, मासिक औसत रोज
- (ग) तापमान गौरागली रोज
- (घ) वायु की गति और दिशा सम्बन्धी सूचना
- (ङ) आर्द्रता, सौर विकिरण

As per Kanpur city

11- प्रक्रिया में प्रयुक्त किये जाने वाली सामग्री (गेटीरियल) की ग्रीडिफ टन में दैनिक सूची कीजिए :-

कच्ची सामग्री की सूची	मुख्य उपयोग	टन में/ दैनिक मात्रा
Chromite Ore	To manufacture Basic Chrome Sulphate	0.7 MT/day
Caustic		0.4 MT/day
Sulphuric Acid		0.4 MT/day
Lime		0.5 MT/day
Molasses		0.1 MT/day

इस विवरण के साथ प्रोद्येय प्लान का अंशगत आवरण होना चाहिए जिसमें समस्त कच्ची सामग्री आने और जाने का स्थान अन्तर्द्वी उत्पाद, उपोत्पाद और वेगार उत्पाद, लेबिल लगाने की प्रक्रिया और नियन्त्रण उपकरण दिखावा जावेगा।

12- टन में/दैनिक अंशगत का उपयोग .....

व्यय	टन	कुल	लकड़ी	प्राकृतिक	अन्य विनिर्दिष्ट
				गैस	परीजले
1- टन में दैनिक उपयोग	1.5 MT/day				
2- कालोरेफिकल गुण					
3- रस का अंश प्रतिशत					
4- गन्धक का अंश प्रतिशत					
5- अन्य विनिर्दिष्ट कीजिए					

13- प्रत्येक धुआरा (स्टैफ) का मासुमण्डलीय Section ..... 1 ..... 2

(एक) धुआरा संख्या

(दो) धुआरा के निर्माण की सागन्गी

(तीन) संलग्न धुआरा

(चार) धुआरा की उचाई

M.S.  
Furnace

M.S.  
Baby boiler

(क) छत के ऊपर गीटर में

(ख) जमीन की सतह के ऊपर गीटर में

80'

60'

(पाँच) धुआरा का शीले :

(क) गोला या घुंटाकार

(ख) शीले पर गीटरी जालान

(ग) जैरा की मात्रा-एग प्रति घंटा

(घ) प्ला जैरा तापमान, से०

(च) जैरा के निपलाने की गति-एग/से

(ज) प्ला जैरा का उत्पन्न  
गिरी भाग/एग में प्ला जैरा का विश्लेषण

found

found

2.25' dia

1' dia

X

X

X

धुआरा संख्या	जैरा का प्रकार	जैरा की मात्रा प्रति घंटा	जैरा का प्रकार	एग जोर	एग सी	सी जो	विरिष्टियाँ	अन्य विविष्टियाँ कीजिये
--------------	----------------	---------------------------	----------------	--------	-------	-------	-------------	-------------------------

1 Coal 1.00 Ton/day Solid  
2 Coal 0.5 Ton/day Solid

(ख) प्रक्रिया उत्पन्न

जैरा की मात्रा एवं गी० प्रति घंटा	एग जोर	सी जो	एग जोर एकरा	एग जी/एगउ में देवट जैरा का विश्लेषण	कारणोकारण विविष्टियाँ	अन्य विविष्टियाँ कीजिये
-----------------------------------	--------	-------	-------------	-------------------------------------	-----------------------	-------------------------

/ )

- 50 / U ..... प्रतिशत  
10 / U ..... प्रतिशत  
5 / U ..... प्रतिशत  
3 / U ..... प्रतिशत  
1 / U ..... प्रतिशत

संभार संख्या

(दो) स्थायिक रचना (यदि उपलब्ध हो)

14- प्ला गैरा का नगूना लेने की व्यवस्था का ब्यौरा दीजिए ।

Port Hole with Platform

15- उत्पादन के विश्लेषण के लिए उपलब्ध प्रयोगशाला सुविधाओं का ब्यौरा दीजिए ।

By UPP CB & Int. Board  
Approved Lab

16- क्या वायु प्रदूषण नियंत्रण उपकरण लगाने के लिए पर्याप्त स्थान उपलब्ध है ।

Yes

17- वायु प्रदूषण नियंत्रण प्रणाली का ब्यौरा :

Cyclone Dust Collector

(क) वर्तमान  
विरत विनिर्देशितों दीजिए (ख) प्रस्तावित

(फिल्टर, प्रिडिपिटेटर, स्क्रबर इत्यादि)

18- वातायन उपकरण द्वारा संचालित वायु की कुल मात्रा बताइए । स्थापित या स्थापित करने वाले उपकरणों का आकार और संख्या निम्नलिखित :

X

19- निम्नलिखित ब्यौरा दीजिए :

(क) कारखाने में कुल विनिधान और विधाविधान का वर्ष

Approved Rs 7,00,000

1993-2000

(ख) वायु प्रदूषण नियंत्रण की योजना के कार्यान्वयन के लिए अनुमानित व्यय ।

Rs 50,000/-

(ग) वायु प्रदूषण नियंत्रण के लिए अब तक किया गया व्यय और की गई प्रगति ( गौतिक ) यदि कोई हो टौर विनिधान का वर्ष और की गई गौतिक प्रगति, फर्म की योजना को पूरा करने के लिए अब तक की गई कार्यवाही का ब्यौरा और किए गए व्यय और अपेक्षित समय का उल्लेख करना चाहिए ।

X

(घ) वायु प्रदूषण नियंत्रण संयंत्र का, यदि कोई हो, वार्षिक राशि और अनुरक्षण व्यय ।

X

(ङ) फर्म द्वारा वायु प्रदूषण का नियंत्रण करने के लिए अब तक कार्यवाही जो की जा रही है ।

X





# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ

Received  
24/07/07

संलग्नक-2

संदर्भ संख्या F 2) 556 (सी-2) (वा) 960) 2007

पंजीकृत

सेवा में,

दिनांक 21-01-07

मै० खन्ना विवेक केमिकल्स प्र० लि०,  
सी-३० डी, पनकी इण्डस्ट्रियल इस्टेट,  
कन्नपुर।

Diary No. 1189

File No. ....

File S. No. 25/08/07

Date .....

155

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक ..... दिनांक 21-01-07

के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 960) (वा) (सी-2) 20) 07) 07 दिनांक 20) 07) 07 संलग्न है। आपका ध्यान निम्न बिन्दु सं० 1, 4, 5, 6, 9 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व पी-नाच या अन्य कोई मापक यंत्र लगवायें, पी-नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष 2006-07 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान-वर्तमान जिम्मेदारियों) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

MD  
21/01/07

10. आपको उपर अघिनियम, 1977 में बाधित 1485 का पूर्णतया पालन करने और बोर्ड को इस सा-  
प्रगति भेजने की सलाह दी जाती है।

.....  
.....  
.....  
.....

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ. प्र. प्रदूषण नियंत्रण बोर्ड,  
लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978  
की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के  
लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

(~~ख० सी०एस० पट्ट~~)  
सदस्य सचिव

पृ० सं०..... तद दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ..... को सूचनार्थ एवं  
आवश्यक कार्यवाही हेतु प्रेषित।

  
मुख्य पर्यावरण अधिकारी  
(वृत्त- २)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,  
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए  
वर्तमान/बदली हुई क्षमता के लिए

## फार्म XV

### सहमति आदेश प्रपत्र

संख्या

१६०/सहमति/जल आदेश/३६०/०७ लखनऊ दिनांक २०/८/०७

विषयमै० खन्ना विवेक केमिकल्स प्रा० लि०, सी-३०, डी, पतकी इण्डस्ट्रियल इस्टेट, कानपुर को

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ (यथा संशोधित) की धारा २५/२६ के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या.....

प्रति दिनांक २१/५/०७.....

जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश मै० खन्ना विवेक केमिकल्स प्रा० लि०, कानपुर उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

२. यह सहमति दिनांक २१/५/२००७ से ३१/१२/२००७

दिनांक.....की अवधि के लिए विधि मान्य होगी।

३. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ और इसके संशोधित अधिनियम, १९७८ की धारा २७(२) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सहमति आदेश संख्या.....सहमति/..... दिनांक.....का संलग्नक

## सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार

अधिकतम दैनिक

अधिकतम प्रति घंटा

निस्तारण मी<sup>3</sup>

निस्तारण मी<sup>3</sup>

(i) घरेलू

केवल घरेलू उत्प्रवाह

(ii) औद्योगिक

(अ) प्रक्रिया जल

ब्लीड धोने के

जल सहित

(ब) शीतलन जल

2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

20° से. पर 5 दिन की बी.ओ.डी.

30 मिग्रा./ली. से अधिक न हो।

कुल निलम्बित ठोस

100 मिग्रा./ली. से अधिक न हो।

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6-4-83 में निर्धारित मानकों के अनुरूप हो।

5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल, मेनहोल में उत्प्रवाह नापने के लिए नमूना लेने की व्यवस्था होनी चाहिये।

शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

0. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु.....में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

11. इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूनों एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक.....या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजे।

13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजे।

14. परिसर में एकत्र होने वाले बरसात तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आँचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करें। सभी पाइप, बाल्व, सीवर और ड्रेन

रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं जाना चाहिए।

19. प्रार्थी को टर्मिनल मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेंट के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।
23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।
24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध करायें।
27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाय।
28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ

Slary No. 1336  
File No. \_\_\_\_\_  
File S. No. 20/09/07  
Date \_\_\_\_\_

संदर्भ संख्या F22495 / 21-2/वायु प्रदूषण/598/07

पंजीकृत

सेवा में

दिनांक 14-9-07

मे० कमल विवेक केमिकल्स प्रा० लि०,

से-२० डी, पनकी इन्डस्ट्रियल एरिया,

बनपुर।

K9152

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सन्दर्भ में।  
महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनांक प्रति- 21.9.07 का जल्दोक्त करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका शर्त सहमति आदेश संख्या 598/ सहमति (वायु) आदेश/ 205/07 दिनांक 13/9/07 को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या \_\_\_\_\_ जो नीचे वर्णित है, आकर्षित किया जाता है।

1- सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सखी से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

\_\_\_\_\_ के० बी० ए० क्षमता के डी० जी० सेट से संलग्न विनो की ऊँचाई मूलतः/भवन छत से \_\_\_\_\_ मी० ऊँचाई किया जाय।

पलू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुभवन आख्या इस पत्र प्राप्ति के \_\_\_\_\_ माह के अन्दर प्रेषित करना सुनिश्चित करें।

4- वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे \_\_\_\_\_ का प्राक्धान, संचालन एवं रख रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

5- इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।

6- आपके उद्योग का संचालन इस प्रकार से हो जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

7- उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने मेजना सुनिश्चित करें।

8- यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9- आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेंट द्वारा विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियाँ) का सत्यापन प्रमाण पत्र करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

1491

10- ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।

11- आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

12- उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

521

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 198 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने लिए जो उचित हो, वह परिवर्तन कर का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

(डॉ० सी०एस० शर्मा)  
सदस्य सचिव

संदर्भ सं०..... / वायु प्रदूषण..... तद् दिनांक.....

प्रतिलिपि :-

1- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ..... बनपुर ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी

(वृत्त - २)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

1492

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,  
गोमती नगर, लखनऊ

## सहमति आदेश पत्र

संख्या ..... 598/सहमति (वायु) आदेश/ 205/07 ..... लखनऊ, दिनांक 13/9/07

विषय :- सहमति मै० खनाज विवेक केमिकल्स प्र० लि०, सी-३० डी, पनकी इण्डस्ट्रियल एरिया, बनपुर.....

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ :- आवेदन संख्या ..... प्रति दिनांक 21.4.07

1. वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै० खनाज विवेक केमिकल्स प्र० लि०, पनकी, बनपुर..... को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. यह सहमति दिनांक 21.4.2007 से 31.12.2007 की अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

(सहमति शर्तें)

सदस्य सचिव

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संलग्नक आदेश संख्या ..... / सहमति (वायु) आदेश / .....

दिनांक.....

## सहमति शर्तें

1. पलू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i] सम्बद्ध चिमनी

[ii]

[iii]

[iv]

[v]

2. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।

[i] सस्पेंडेड पार्टिकुलेट मैटर मिलीग्राम प्रतिनार्मल मी<sup>3</sup>

(एस.पी.एम.) क्यूबिक मीटर

[ii] मेटल डस्ट (आयरन, जिंक, कापर आदि)

[iii] हाइड्रोजन, सल्फर ट्राई आक्साइड, सल्फेड मिस्ट

[iv] सल्फर डाई आक्साइड (पी.सी.एम.)

[v] कार्बन मोनो आक्साइड

[vi] हाइड्रोकार्बन

[vii] अमोनिया

[viii] फ्लोरीन

[ix] मरकैप्टेन

[x]

3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालको की मात्रा भी मानकों के अनुरूप हो।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
6. बिन्दु 4, 5 एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
8. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के .....माह के भीतर प्रस्तुत किया जाए।  
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-29 से अधिक होता है या होने की सम्भावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
15. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गए आदेश निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा 21 (6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।
19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

— 4 —  
सदस्य सचिव

1496  
संलग्नक-4  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 40935  
Ref. No. ....

10-2/4 एस.एस.एन/2-438/05 Registered  
दिनांक 20-1-05  
Date .....

To,

M/s Khanna Vivek Chemical Pvt.Ltd.  
C-30D, Panki Ind.Area,  
Kanpur Nagar .

SUB: CLOSURE NOTICE UNDER SECTION 5 OF THE  
ENVIRONMENT. (PROTECTION) ACT, 1986 READ WITH  
HAZARDOUS WASTE( MANAGEMENT & HANDLING)  
RULES 1989 AS AMENDED TILL DATE.

Whereas the Central Government has notified the standards for liquid effluent and gaseous emissions for various categories of industries:

Whereas the Central Government has also notified the Hazardous Waste (Management & Handling) Rules 1989 and amended thereafter, for proper handling, storage and disposal of hazardous wastes;

Whereas your industry is engaged in the production of Basic chrome sulphate.

Whereas the Officers of the U.P.Pollution Control Board has inspected your industry and disposal site at Kumbhi Kanpur Dchat respectively on dt. 5.9.2004 & 13.12.04 and found that you are not storing the chrome base Hazardous Waste in tanks and dumping it outside the factory premises on the roadside without obtaining the authorization under Hazardous waste Rule 1989 from the U.P.Pollution Control Board .

Now, therefore in view of the directions given by Hon'ble Supreme Court and in the interest of Public at large and in exercise of powers conferred under section 5 of the Environment(Protection) Act,1986. You are hereby directed as fallows:

Gen  
141

- (i) Stop the production from your industrial plant with immediate effect.
- (ii) Stop dumping of Hazardous waste outside the factory premises on the road side.

....2/-

- (iii) Remove above referred short comings and obtain authorization from the U.P.Pollution Control Board under Hazardous Waste Rules 1989.

Failure to comply the above noted direction would amount to contempt of court order and may lead to criminal prosecution against your industrial unit & other responsible persons of your industry.

~~(DR. C. S. BHATT)~~  
12/11

MEMBER SECRETARY.

Copy to:

- 1- The Private Secretary to Chairman U.P.Pollution Control Board, Lucknow for information.
- 2- The District Magistrate, Kanpur Nagar for information & necessary action.
- 3- The Executive Engineer, U.P.Power Corporation, Kanpur Nagar to disconnect the power connection with immediate effect.
- 4- The General Manager, Water Works, Kanpur Nagar to disconnect the Water supply with immediate effect.
- 5- The Regional Officer, U.P.Pollution Control Board, Kanpur with the direction to ensure the compliance of the closer order.

MEMBER SECRETARY

संख्यांक-5

Recd  
mail 26/6/07

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



F17687  
संदर्भ सं० सी-2/हेजाईस/438/2007  
Ref. No.....

दिनांक 25-5-07  
Date .....

सेवा में,

मै0 खन्ना विवेक केमिकल्स प्रा0लि0,  
सी-30,डी, पनकी औद्योगिक क्षेत्र,  
कानपुर नगर।

Diary No..... 849  
File No.....  
File S. No.....  
Date..... 28/06/07

विषय: पर्यावरण(संरक्षण) अधिनियम 1986 की धारा-5 के अंतर्गत जारी बन्दी आदेश को 03 माह हेतु सशर्त निलम्बित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करें। बोर्ड के पत्र दिनांक 12-8-05 के माध्यम से उद्योग के विरुद्ध पर्यावरण(संरक्षण) अधिनियम 1986 के अंतर्गत जारी बन्दी आदेश दिनांक 20-1-05 को सशर्त 08 सप्ताह हेतु निलम्बित किया गया था तथा यह अपेक्षा की गयी थी कि उक्त वर्णित पत्र में उल्लिखित शर्तों का अनुपालन उद्योग द्वारा किया जायेगा। वर्णित शर्तों का अनुपालन न किये जाने तथा मा0 सर्वोच्च न्यायालय द्वारा गठित अनुश्रवण समिति द्वारा दिनांक 18-9-05 की निरीक्षण के दौरान दोषी पाये जाने के फलस्वरूप बोर्ड द्वारा पत्र दिनांक 24-10-05 के माध्यम से पूर्व निर्गत बन्दी आदेश दिनांक 20-1-05 को पुनः प्रभावी कर दिया गया था।

क्षेत्रीय कार्यालय, कानपुर से प्राप्त आख्यों दिनांक 21-11-06 पर सम्यक् विचारोपरान्त तथा उद्योग द्वारा जनित ठोस अपशिष्ट के स्टोरज हेतु समुचित व्यवस्था करने तथा मै0 रैमकी इन्वायरो इन्जी0 लि0 की सदस्यता ग्रहण करने के फलस्वरूप बन्दी आदेश एतद् द्वारा 03 माह हेतु निम्न शर्तों के साथ निलम्बित किया जाता है :-

- 1- उद्योग द्वारा बोर्ड से नियमानुसार सहमति जल/वायु एवं प्राधिकार प्राप्त किया जायेगा।
- 2- उद्योग द्वारा जल वायु प्रदूषण नियंत्रण व्यवस्था का अनवरत् संचालन इस प्रकार सुनिश्चित किया जायेगा, जिससे बोर्ड मानकों की पूर्ति हो सके।
- 3- उद्योग द्वारा परिसर में पहले से एकत्रित परिसंकटमय अपशिष्ट को मै0 यू0पी0वेस्ट मैनेजमेन्ट प्रोजेक्ट, कानपुर देहात को हस्तगत कराकर निर्धारित समय में बोर्ड को सूचित किया जायेगा।
- 4- परिसंकटमय अपशिष्ट का भण्डारण उद्योग परिसर में स्थापित अस्थायी

.....कृ०प०उ०/-

पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ -226 010  
दूरभाष : 2720831, 2720828, 2720691, 2720681  
फैक्स : 0522-2720764  
ई-मेल : info@uppcb.com  
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,  
Gomti Nagar, Lucknow - 226 010  
Phone : 2720831, 2720828, 2720691, 2720681  
Fax : 0522-2720764  
e-mail : info@uppcb.com  
Web Site : www.uppcb.com

भण्डारण में ली किमा जाये तथा किसी भी वषा में परिसंकटमय अपशिष्ट उद्योग के बाहर न फोका जाये।

उपरोक्त शर्तों का अनुपालन न किये जाने की वषा में ₹0 2.0 लाख की बैंक गारन्टी बोर्ड द्वारा जकत कर ली जायेगी।

भवदीय

( डा0 सी0एस0 भट्ट )

सदस्य सचिव

प्रतिलिपि :

- 1- जिलाधिकारी, कानपुर नगर।
- 2- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

Handwritten signature and date: 01/11/15





S.No	Month	Year	Manifest No.	Region	Generator Name	Waste Type	Qty	Disposal Qty
1	May	FY-08-09	2121	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd	Stabilised BCS Sludge	3.835	DLF
2	Jun	FY 08-09	2122	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.650	DLF
3	Jul	FY 08-09	2123	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.705	LAT
4	Aug	FY 08-09	2124	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	11.795	LAT
5	Sep	FY 08-09	2125	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.665	DLF
6	Apr	FY 11-12	9447	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.020	DLF
7	May	FY 11-12	9448	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.800	DLF
8	Aug	FY 11-12	9449	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.510	DLF
9	Sep	FY 11-12	10381	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.725	DLF
10	Nov	FY 11-12	10382	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.835	DLF
11	Nov	FY 11-12	10383	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	11.595	DLF
12	Feb	FY 11-12	10384	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.685	DLF
13	Mar	FY 11-12	10385	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.195	DLF
14	Jul	FY 12-13	14561	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.265	DLF
15	Aug	FY 12-13	14562	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	15.100	DLF
16	Nov	FY 12-13	14563	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.135	DLF
17	Dec	FY 12-13	14564	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.945	DLF
18	Dec	FY 12-13	16440	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.560	DLF
20	Jan	FY 12-13	15870	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.315	DLF
21	Dec	FY 2010-11	06766	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.620	DLF
22	Sep	FY 2010-11	03870	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.780	DLF
23	Nov	FY 2010-11	06765	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.340	DLF
24	Mar	FY 2010-11	08716	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.080	DLF
25	Nov	FY 09-10	03869	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	10.105	DLF
26	Jun	FY 09-10	03866	Kanpur	Khanna Vivtek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.780	DLF



S.No	Month	Year	Manifest No.	Region	Generator Name	Waste Type	Qty	Disposal Qty
1	May	FY-08-09	2121	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	3.835	DLF
2	Jun	FY 08-09	2122	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.650	DLF
3	Jul	FY 08-09	2123	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.705	LAT
4	Aug	FY 08-09	2124	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	11.795	LAT
5	Sep	FY 08-09	2125	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.665	DLF
6	Apr	FY 11-12	9447	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.020	DLF
7	May	FY 11-12	9448	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.800	DLF
8	Aug	FY 11-12	9449	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.510	DLF
9	Sep	FY 11-12	10381	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.725	DLF
10	Nov	FY 11-12	10382	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.835	DLF
11	Nov	FY 11-12	10383	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	11.595	DLF
12	Feb	FY 11-12	10384	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.685	DLF
13	Mar	FY 11-12	10385	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.195	DLF
14	Jul	FY 12-13	14561	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.265	DLF
15	Aug	FY 12-13	14562	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	15.100	DLF
16	Nov	FY 12-13	14563	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.135	DLF
17	Dec	FY 12-13	14564	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.945	DLF
18	Dec	FY 12-13	16440	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.560	DLF
20	Jan	FY 12-13	15870	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.315	DLF
21	Dec	FY 2010-11	06766	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	14.620	DLF
22	Sep	FY 2010-11	03870	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.780	DLF
23	Nov	FY 2010-11	06765	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	12.340	DLF
24	Mar	FY 2010-11	08716	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.080	DLF
25	Nov	FY09-10	03869	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	10.105	DLF
26	Jun	FY09-10	03866	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.780	DLF

27	Aug	FY09-10	03867	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.210	DLF
28	Oct	FY09-10	03868	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	8.875	DLF
29	Dec	FY13-14	19444	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.690	DLF
30	Feb	FY13-14	19445	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.230	DLF
31	Nov	FY13-14	19443	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	9.300	DLF
32	Sep	FY13-14	16809	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	11.270	DLF
33	Nov	FY14-15	23988	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.12	DLF
34	Aug	FY13-14	16808	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.850	DLF
35	Jun	FY13-14	16807	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	11.350	LAT
36	Feb	FY 12-13	15161	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.250	DLF
37	Sep	FY 2010-11	06764	Kanpur	Khanna Vivek Chemicals Pvt. Ltd.	Stabilised BCS Sludge	13.030	DLF
						<b>Total Qty (In Tons)</b>	<b>427.215</b>	



*[Handwritten Signature]*  
15/11/2023

**Bharat Oil & Waste Management Ltd.**

Common HW TSDF at Sahibabad, Kanpur-Dehat (UP), Mauza Mukimpur Roorkee and SIDCUL Haridwar (UK)

ISO 9001-2015



CIN - U11201DL2007PLC160944

Hazardous, Electronic  
& Municipal  
Waste ManagementSecured Landfill,  
Incineration,  
Pre-Processing/  
Coproprocessing of WasteSEPL™ - NABL Accredited  
Laboratory for Testing of Air,  
Water, Soil, Hazardous Waste  
(Sludge/Slurry/Soil/Sediments  
/Chemicals/Materials)Lube Oil Re-Refining  
& Wholesale of  
Industrial Lubricating OilsWTS™ - Enterprise  
Waste Tracking &  
Management  
SoftwareRegd with  
MoeF&CC / CPCB  
as Recycler &  
ReprocessorAuthorised by  
UPPCB, for HW  
& E-Waste ManagementAuthorised by  
UEPPCB, Uttarakhand  
for HW & E-Waste  
Management

To,

15 November, 2023

**Hon'ble Shri Anant Kumar Singh**Member Oversight Committee  
Honourable National Green Tribunal  
UP**Subject:** Submission of Data of hazardous waste received from Khanna Vivek Chemicals and Unichem India (From year 2009 to 2023)**Reference:** UPPCB Letter# 1016/U-1/23 date: 09/11/2023 received 14/11/2023**Respected Sir,**

We are writing to submit comprehensive data regarding the waste received by Khanna Vivek Chemicals Panki Industrial Area Kanpur Nagar and Unichem India Ltd. Chaubepur Kanpur Nagar from 2009 to till today. The information is presented in a table format for your kind perusal.

We regret for delay in submitting this information due to several employees in accounts/finance on advance approved leave (due Diwali & festival) and sudden medical leave by key accounts employee due dengue infection in their family (Rushed back to home town).

Sr. No.	Financial Year	Industry Name	
		Khanna Vivek Chemicals Panki Ind. Area Kanpur Nagar (Waste in MT)	Unichem India Ltd. Chaubepur Kanpur Nagar (Waste in MT)
1	2009-2010	0	206.050
2	2010-2011	34,480	129.610
3	2011-2012	0	504.690
4	2012-2013	0	470.130
5	2013-2014	0	127.790
6	2014-2015	56.773	0
7	2015-2016	0	0
8	2016-2017	0	0
9	2017-2018	0	0
10	2018-2019	0	0
11	2019-2020	0	0
12	2020-2021	0	0
13	2021-2022	0	0
14	2022-2023	0	0
15	2023-2024 (April to September 2023)	0	0
<b>Total</b>		<b>91,253 MT</b>	<b>1438,270 MT</b>

Regd. & Sales Corporate Office,  
Building No. 11, L&F, Community Centre,  
East of Kailash, New Delhi - 110065, India  
Ph : 011-41000710, 26210205, 26216466

Sales/WhatsApp : +91-9717706048

Email : sales@bharatoil.com

Website : www.bharatoil.com

Facilities:

- E - 18, Sahibabad Industrial Area, Ghaziabad - 201010, UP, India
- Gata No. 672 & 706 G, Vill. Kumbhi, NH - 2 Kanpur-Dehat - 209101, UP, India
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664, UK, India
- SIDCUL - Haridwar, UK, India



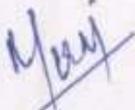
Page 1 of 2

M/s Unichem India owes BOWML a seriously overdue unpaid amount (against the above services) of Rs.1,19,765/- (In addition interest @ 18%/annum from 1/10/2013 till date has to be applied on this amount).

If you require any further clarification or additional documentation, please contact us. We appreciate your attention to this matter.

Thank you for your time and kind consideration.

For Bharat Oil and Waste Management Ltd.



Meraz Khan  
Accounts Manager

Copy To:

1. Regional Officer, UPPCB, Kanpur, UP
2. Regional Officer, UPPCB, Rania, Kanpur-Dehat UP



oversight committee &lt;oversightcommitteeg@gmail.com&gt;

---

**Information regarding identification of chromium waste generating Units**

1 message

---

**oversight committee** <oversightcommitteeg@gmail.com>

Thu, Nov 9, 2023 at 6:58 PM

To: ms@uppcb.in, rokanpurdehat@uppcb.in, rokanpur@uppcb.in

Cc: Surendra Rathore &lt;svsrathore@yahoo.com&gt;, anantnoba@gmail.com

Bcc: dr.pratibhasingh.env@gmail.com, Rajendra Singh &lt;singhrajendra37629@gmail.com&gt;

Respected Sir,

In pursuance of the order of Hon'ble NGT in O.As No. 985-986 of 2019, on 08.11.2023, the Hon'ble Oversight Committee visited the chromium dump site and other Units to ascertain the assertion of the letter dated 29.09.2022 of Ms. Prathibha Shukla, Minister of State, Mahila Kalyan, Bal Vikas & Pushtaahar. During inspection, one Unit holder informed that like the eleven Units whom the notices for closure/imposition of EC were issued, four more Units of District Fatehpur located on the border adjoining Kanpur, were left out of the net. Names of these Units are as under:

1. Ashiana Chemical Pvt Ltd.,
2. Ashma Chemical Pvt Ltd.,
3. Associated Chemicals, and
4. Madhuchandra Chemical Pvt Ltd.

I have been directed to request you to provide the following information Unit wise:

1. Whether they were producing Basic Chrome Sulphate (BCS);
2. how much hazardous waste did they generate and how much they disposed of through TSDF, and
3. if they have not disposed their waste through TSDF, then where are they lying.

Regards

AN Bajpai,

PPS to Hon'ble Member

Oversight Committee

NGT, UP, Lucknow.



oversight committee &lt;oversightcommitteeg@gmail.com&gt;

---

**Information regarding identification of chromium waste generating Units**

1 message

---

**oversight committee** <oversightcommitteeg@gmail.com>

Wed, Nov 22, 2023 at 4:46 PM

To: ms@uppcb.in, rokanpurdehat@uppcb.in, rokanpur@uppcb.in

Cc: Surendra Rathore &lt;svsrathore@yahoo.com&gt;, anantnoba@gmail.com

Bcc: dr.pratibhasingh.env@gmail.com, Rajendra Singh &lt;singhrajendra37629@gmail.com&gt;

Respected Sir,

In pursuance of the order of Hon'ble NGT in O.As No. 985-986 of 2019, on 08.11.2023, the Hon'ble Oversight Committee visited the chromium dump site and other Units to ascertain the assertion of the letter dated 29.09.2022 of Ms. Prathibha Shukla, Minister of State, Mahila Kalyan, Bal Vikas & Pushtaahar. During inspection, one Unit holder informed that like the eleven Units whom the notices for closure/imposition of EC were issued, four more Units of District Fatehpur located on the border adjoining Kanpur, were left out of the net. Names of these Units are as under:

1. Ashiana Chemical Pvt Ltd.,
2. Ashma Chemical Pvt Ltd.,
3. Associated Chemicals, and
4. Madhuchandra Chemical Pvt Ltd.

Vide email dated 09.11.2023, you were requested to provide the following information Unit wise:

1. Whether they were producing Basic Chrome Sulphate (BCS);
2. how much hazardous waste did they generate and how much they disposed of through TSDF, and
3. if they have not disposed their waste through TSDF, then where are they lying.

The required information has not been received so far. As the aforesaid information is urgently required, you are requested to ensure that the same is submitted to the Hon'ble Oversight Committee today itself or in any case by 10-30 a.m tomorrow.

Regards

L.N.Soni

PPS to Hon'ble Chairman

Oversight Committee

NGT, UP, Lucknow.